C O N T E N T S

Sixteenth Series, Vol. XXVI, Twelfth Session, 2017/1939 (Saka)
No. 13, Wednesday, August 2, 2017/ Shravana 11, 1939 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 241 to 245	12-58
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 246 to 260	59-144
Unstarred Question Nos. 2761 to 2990	145-709

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 711-716

MESSAGES FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA 717-718

COMMITTEE ON PUBLIC UNDERTAKINGS
19th Report 719

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE
9th Report 719

STANDING COMMITTEE ON FINANCE
49th Report 719

STANDING COMMITTEE ON COAL AND STEEL
Statements 720

STANDING COMMITTEE ON COMMERCE
134th to 136th Reports 721

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Railways on Demands for Grants (2017-18) pertaining to the Ministry of Railways

Shri Rajen Gohain 722

(ii)(a) Status of implementation of the recommendations contained in the 294th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18) pertaining to the Ministry of Earth Sciences 723

(b) Status of implementation of the recommendations contained in the 295th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18) pertaining to the Department of Biotechnology, Ministry of Science and Technology 724

(c) Status of implementation of the recommendations contained in the 296th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017- 18) pertaining to the Department of Science and Technology, Ministry of Science and Technology 725

Shri S.S. Ahluwalia

SUBMISSION BY MEMBER

Re: Political vendetta unleashed by the Government through central investigation agencies against the opposition party leaders particularly in Karnataka 726-728

MATTERS UNDER RULE 377 758-789

(i) Need to ensure the share of farmers in the profits on final food products

Shrimati Riti Pathak 759-760

(ii) Need to review the defence preparedness of our armed forces in view of the border standoff with China at Doklam and also utilise diplomatic channels on the issue

Shri Birendra Kumar Chaudhary 761

(iii) Need to provide basic civic amenities in Rajaurgarh Gram Panchayat in Dausa Parliamentary Constituency, Rajasthan

Shri Harish Meena 762

(iv) Regarding making available loans to farmers at concessional rate

Shri Om Birla 763

(v)	Need to obtain consent of customers before conversion of Jan-Dhan bank accounts into savings account	
	Shri Subhash Chandra Baheria	764
(vi)	Need to accord approval to the Kumbha Ram Lift Canal Project in Jhunjhunu district of Rajasthan	
	Shrimati Santosh Ahlawat	765
(vii)	Need to start Lanco Vidarbha Thermal Power Station in Wardha Parliamentary Constituency, Maharashtra	
	Shri Ramdas C. Tadas	766
(viii)	Need to include construction and renovation of small water bodies for irrigation purposes under Pradhan Mantri Krishi Sinchayee Yojana	
	Shri Ravindra Kumar Ray	767
(ix)	Need to repair and reconstruct the stretch of National Highway No. 753B in Bharuch Parliamentary Constituency, Gujarat	
	Shri Mansukhbhai Dhanjibhai Vasava	768
(x)	Need to expedite completion of pending railway projects in Jharkhand	
	Shri Nishikant Dubey	769-771
(xi)	Need for simultaneous elections to Lok Sabha and State Assemblies	
	Shrimati Anju bala	772
(xii)	Need to expedite Kanhar Barrage Project in Garhwa district of Jharkhand	
	Shri Vishnu Dayal Ram	773

(xiii) Regarding renovation of historical temples and tourist places in Gaya and Aurangabad districts of Bihar

Shri Sushil Kumar Singh 774

(xiv) Need to reduce the minimum age limit for physically challenged persons to avail the benefits under Pradhan Mantri Awas Yojana

Shri Prahlad Singh Patel 775

(xv) Need to confer Bharat Ratna Award on Dr. Ram Manohar Lohia, Chaudhary Charan Singh and Karpoori Thakur

Shri Hukmdeo Narayan Yadav 776

(xvi) Need to establish a Kendriya Vidyalaya in Banda district, Uttar Pradesh

Shri Bhairon Prasad Mishra 777

(xvii) Regarding outbreak of vector-borne disease in Kerala

Dr. Shashi Tharoor 778-779

(xviii) Need to provide financial assistance to Karnataka affected by drought

Shri B. N. Chandrappa 780

(xix) Need to withdraw GST imposed on textile products

Shrimati K. Maragatham 781

(xx) Need to protect the interests of domestic poultry industry

Shri P. R. Sundaram 782

(xxi) Regarding making river Ganga pollution-free

Dr. Ratna De (Nag) 783

(xxii) Regarding reported changes recommended in school text books

Prof. Saugata Roy 784

(xxiii) Regarding assessment of demonetized notes following demonetization

Shri Arvind Sawant 785

(xxiv) Need to provide telephone/digital connectivity in rural areas of Andhra Pradesh

Shrimati Kothapalli Geetha 786

(xxv) Need to achieve the objectives of demonetisation of bank notes

Shri P. Karunakaran 787

(xxvi) Regarding flood situation in Assam

Shri Radheshyam Biswas 788

(xxvii) Regarding deep-sea fishing by foreign vessels owned by Indian Companies

Shri N. K. Premachandran 789

STATUTORY RESOLUTION RE: DISAPPROVAL OF CENTRAL GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) ORDINANCE, 2017,
CENTRAL GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) BILL, , 2017,
STATUTORY RESOLUTION RE: DISAPPROVAL OF INTEGRATED GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) ORDINANCE, 2017
AND
INTEGRATED GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) BILL, 2017

Motions to Consider 790-800

Shri Adhir Ranjan Chowdhury 790,795-799, 868-869

Shri Arun Jaitley	790-793, 856-872
Shri Jugal Kishore	801-803
Dr. Shashi Tharoor	804-812
Shri Kalyan Banerjee	813-819
Dr. J. Jayavardhan	820-823
Shri Tathagata Satpathy	824-827
Shri Anandrao Adsul	828-830
Shri Jayadev Galla	831-836
Shri Mekapati Raja Mohan Reddy	837-838
Shri Thupstan Chhewang	839-843
Shri Konda Vishweshwar Reddy	844-846
Shri Anurag Singh Thakur	845-852
Shri Mohammad Salim	853-855
Statutory Resolution regarding disapproval of the Central Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 - Withdrawn	868-869
Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017	
Clauses 2 and 3 and 1	870-872
Motion to Pass	870
Statutory Resolution regarding disapproval of the Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 - Withdrawn	871
Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017	
Clauses 2 and 3 and 1	872
Motion to Pass	872

STATUTORY RESOLUTION RE: DISAPPROVAL OF BANKING REGULATION (AMENDMENT) ORDINANCE, 2017
AND
BANKING REGULATION (AMENDMENT) BILL, 2017 873-908

Motions to Consider 873-880

Shri Adhir Ranjan Chowdhury 873-880

Shri Arun Jaitley 873

Dr. Udit Raj 881-883

Shri B. Senguttuvan 884-887

Shri Gaurav Gogoi 889-894

Prof. Saugata Roy 895-900

Shri Rabindra Kumar Jena 901-904

Shri Anandrao Adsul 905-907

ANNEXURE – I

Member-wise Index to Starred Questions 909

Member-wise Index to Unstarred Questions 910-915

ANNEXURE – II

Ministry-wise Index to Starred Questions 916

Ministry-wise Index to Unstarred Questions 917

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Wednesday, August 02, 2017/ Shravana 11, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

HON. SPEAKER: Q. No.241.

SHRI MALLIKARJUN KHARGE(GULBARGA) : Madam Speaker, I have given notice of Adjournment Motion.… (*Interruptions*)

HON. SPEAKER: I will take it up after Question Hour, not now.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: It is a very important subject. What is happening in the country?… (*Interruptions*) मैडम स्पीकर, यह क्या हैं...(व्यवधान)

HON. SPEAKER: I will allow you after Question Hour. I am not saying, 'no'.

… (*Interruptions*)

11.01 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Now, Q. 241. Shri Ram Prasad Sarmah.

(Q. 241)

SHRI RAM PRASAD SARMAH : Madam, I would like to say that the entire nation is thankful to our Prime Minister who has taken up this initiative of Skill India and has created a separate Ministry for that. He has also given a chance to a very young and progressive Minister like Shri Rudy to head this Ministry.

I am concerned about Northeast. There are about 40 lakh unemployed youth in Northeast and the Government has taken up steps to skill youth in our area. Assam has about 26 lakh unemployed youth. NSDC, being the primary agency dealing with this, has never consulted the Members of Parliament with regard to setting up centres or the trades and avocations needed to be given to youth there. I would say that 42 lakh youth are out of Northeast and are seeking ordinary jobs in Kerala, Gujrat, Bengaluru and Chennai.

Madam, through you, I would like to ask the Minister whether the NSDC will ever consult us in setting up centres and in finding out the trades suitable to our States.

श्री राजीव प्रताप रूडी : अध्यक्ष महोदया, माननीय सदस्य का प्रश्न पूरे पूर्वोत्तर राज्यों के कौशल विकास से संबंधित सवाल है, उसमें उन्होंने स्पेसिफिकली असम के बारे में पूछा है। उस विषय में सवाल से हट कर आगे उन्होंने एक विषय रखा है, जो देश भर में कौशल विकास का काम हो रहा है और उसमें उन्होंने एनएसडीसी की चर्चा की है। नेशनल स्किल डेवेलपमेंट कॉरपोरेशन हमारे यहां एक प्राइवेट बॉडी है, जो सरकार के अधीनस्थ है, उसका स्ट्रक्चर थोड़ा अजीब इसलिए है कि उसकी शासकीय व्यवस्था निजी है, लेकिन उसकी गतिविधियों की रिपोर्ट सीएजी करता है और सदन में भी हमें उत्तर देना पड़ता है।

माननीय सदस्य देश में मानक स्थापित करने लिए जो कह रहे हैं, हम लोगों ने प्रत्येक जिले में और लगभग संबंधित संसदीय क्षेत्रों में एक कौशल विकास केन्द्र की स्थापना की बात थी। हमारे लिए बड़ी कठिनाई होती थी कि हम मानक कैसे समझें कि शॉर्ट टर्म स्किलिंग क्या है, कैसे होनी चाहिए, उसकी

मोबलाइजेशन कैसे होनी चाहिए, उसका कैरिकुलम कैसा होना चाहिए, क्लास रूम्स कैसे होने चाहिए, पढ़ाई कैसे होनी चाहिए। इसके लिए हम लोगों ने नेशनल स्किल क्वालिफिकेशन के तहत एक बड़ा ढांचा तैयार किया है। अभी देश के लगभग 512 जिलों/संसदीय क्षेत्रों में हम लोगों ने स्वीकृति दे दी है, लेकिन अभी मात्र 212 ही केन्द्र स्थापित कर पाये हैं और आगे का क्रम जारी है। यह व्यवस्था कायम करने में वक्त लगता है, क्योंकि निजी क्षेत्र के पार्टनर्स के माध्यम से कराया जाता है। विशेष तौर से और निरंतर हमारा कार्यालय, नेशनल स्किल डेवेलपमेंट कॉरपोरेशन और ट्रेनिंग पार्टनर्स जो अच्छी गुणवत्ता के हैं, हम लोगों ने जिनका चयन किया है, उनको स्पष्ट निर्देश है कि सेंटर्स लोकेशंस से लेकर, ट्रेड आइडेंटीफिकेशन से लेकर, संस्था चालू करने से लेकर, उसके उद्घाटन में, उसके कार्यक्रम में निश्चित रूप से माननीय सांसदों को सूचित किया जाये।

हम यह बात बार-बार दोहरा रहे हैं कि ये संस्थाएं संबंधित सांसद को सूचना दें। कई सांसदों ने मुझे यह जानकारी भी दी है कि प्रधान मंत्री कौशल केंद्र के उद्घाटन कार्यक्रम में वे गए भी हैं। लेकिन कई सांसदों के संवाद यदि नहीं हुए हैं, तो मैं आग्रह करूंगा यदि इस प्रकार की कोई सूचना मिलती है तो हमें जानकारी दी जाए।

महोदया, हमेशा देश में रोजगार की बात कही जाती है। मैं माननीय सांसदों से कहूंगा कि एंट्री लेवल जॉब्स हैं, आज यदि दिल्ली में 15 हजार मालियों की जरूरत है, तो उनका प्रशिक्षण ऐसी ही संस्थाओं में हो रहा है। अभी हाउस में आते हुए एक माननीय सांसद ने कहा कि इनके यहां सतना में एक पढ़ने वाली बेटी को दो महीने की ट्रेनिंग के बाद 22 हजार रुपए की नौकरी प्राप्त हुई है। इसमें मिनिमम तनख्वाह 12 हजार रुपए है, क्योंकि एंट्री लेवल जॉब्स को देश में कैप्चर करने की व्यवस्था नहीं है। एंट्री लेवल जॉब्स में ट्रेनिंग देने की जितनी डिमांड है, उस अनुपात में हम अभी ट्रेनिंग नहीं दे पा रहे हैं, लेकिन उसकी व्यवस्था हम पूरे भारतवर्ष में कायम कर रहे हैं। जो भी संस्था काम कर रही है, उसे प्रत्येक सांसद से संपर्क करना है। मैंने इसके लिए सख्त हिदायत दी है और इस बारे में आगे भी कार्रवाई करूंगा।

SHRI RAM PRASAD SARMAH: The North-Eastern State of Assam is a rural economy based State. Agriculture, horticulture, livestock development and dairy development are the prime economic activities in our State.

I would like to ask the hon. Minister, through you, whether there is any plan to train our youth in agriculture, horticulture, livestock and dairy development and also in other plantation programmes.

श्री राजीव प्रताप रूडी : अध्यक्ष महोदया, जो लोग पारम्परिक तौर पर कृषि के क्षेत्र में काम करते हैं, उनके लिए कृषि मंत्रालय एक्सटेंशन का काम देखता है। हमारे यहां भी लगभग 40 सैक्टर स्किल कौंसिल हैं, जो

इंडस्ट्री ओरिएंटेड हैं, वे तय करते हैं कि किस क्षेत्र में किस प्रकार की ट्रेनिंग किन बच्चों को दी जाए, उद्योग के पास उनकी सूची होती है। उन उद्योगों को बड़े इंजीनियर, बड़े टेक्नीशियन नहीं चाहिए, बल्कि उन्हें ऐसे लोग चाहिए, जिन्हें वह काम समझ में आता है। मैं इमिडिएट तो नहीं बता सकता हूं, लेकिन इस प्रकार से एग्रीकल्चर स्किल कौंसिल में बहुत से क्वालिफिकेशंस पैक बनाए हैं। क्वालिफिकेशंस पैक वे होते हैं, जिनमें यह होता है कि किस प्रकार की ट्रेनिंग हो, कितने घंटे की ट्रेनिंग हो, उसके मानक क्या हों और किस प्रकार की मशीन हो। अगर वह ड्रिप इर्रिगेशन का है, होर्टिकल्चर का है या ग्रीन हाउस का है, इन सबकी ट्रेनिंग कराई जा रही है और मुझे लगता है कि 42 के आस-पास ऐसे क्वालिफिकेशन हैं, जो एक्सटेंशन फार्मिंग से हटकर एक्चुअल फार्मिंग क्षेत्र में एम्प्लायबिलिट बढ़ाने के लिए हैं। अभी जैसे हम लोगों ने आईटीआईज में सॉइल हैल्थ कार्ड बनाने का कोर्स शुरू कर दिया है। देश में जिस तरह से सॉइल हैल्थ कार्ड की डिमांड है, उसके लिए ट्रेंड मैनपॉवर का अभाव था। हम लोगों ने पूरे भारतवर्ष में कोर्स इंट्रोड्यूज किया है। जो बच्चा आईटीआई से पास हो कर आएगा, उसे नाबार्ड की एक योजना के अंतर्गत एक मशीन है, जिससे उसकी जांच की जा सके, वह भी साथ ही साथ फाइनेंस कराने की व्यवस्था है। हम हर क्षेत्र में, हर स्थान पर इस बात का प्रयास कर रहे हैं कि बच्चों को इम्प्लायबिलिटी भी हो और साथ-साथ ट्रेनिंग भी मिल सके।

SHRI NINONG ERING: Thank you, Madam Speaker. The reply of the hon. Minister has given full details. We are grateful for it.

This question is focused only on the North East. I would like to say that in the North East, it is slightly ambiguous and directionless. The reason behind the same is that we do not have a comprehensive skill mapping of the programmes that you have taken up there. Skill development does not mean employment only in spas, beauty parlours or in hospitality industries. Now, there is an urge among the people of the North East to go to Bengaluru, Mumbai, Delhi or other cities for employment. But, here most of the children are being deprived of basic necessities and are being misled also.

I would like to say to the hon. Minister that we can take up schemes which will be more beneficial for the carpet weavers of Tawang and Tezu; wood carvers of Longding and Pangchao or Tuensang; and the craftsmanship of Tripura.

Is there any planning of the Government for skill mapping of the North-Eastern regions so that specific skill development programmes may be made for

the North-East? It is because you cannot compare South or Rajasthan or Kerala like that.

माननीय अध्यक्ष : आप लोग प्रश्नकाल में इतना विस्तार में क्यों बोलते हैं। शॉर्ट में प्रश्न पूछें और शॉर्ट में उत्तर दें।

श्री राजीव प्रताप रूडी : महोदया, मैं बहुत संक्षिप्त उत्तर दूँगा।

माननीय सदस्य ने सवाल किया है, उसके संबंध में हैंडीक्राफ्ट सेक्टर स्किल काउंसिल में सभी मानक दिये गये हैं । जिस प्रकार की ट्रेनिंग की ये बात कह रहे हैं, स्किल गैप की स्टडी हुई है या नहीं, यह मेरी जानकारी में नहीं है। इसके बारे में मैं पता लगाकर माननीय सांसद को बता दूँगा।

SHRI PREM DAS RAI: Thank you, Madam, for giving me this opportunity and I must thank the hon. Minister also for giving some very lucid and elaborate replies. …*

Anyway, I come from Sikkim which is a mountain State. The requirements of mountain States are different. What the Ministry of Skill Development has done is, especially through the Skill Councils that they have made some specifications for different institutions which are very difficult to meet.

Is the Minister aware of this? If so, what is he doing about it?

SHRI RAJIV PRATAP RUDY: Madam, his question is very relevant and I need to answer it.

माननीय अध्यक्ष : आप इसका विस्तृत उत्तर देना चाहते हैं।

श्री राजीव प्रताप रूडी : मैडम, इन्होंने जो बातें कही हैं, पूर्वोत्तर में हम लोगों ने कई योजनाओं के लिए राष्ट्रीय मानक बनाये हैं। कई बार वे मानक वहाँ पर लागू नहीं किये जा सकते हैं। इन राज्यों के लिए हम लोगों ने स्पेशल डिसपेंशेसन किया है। इस देश में संकट यह था कि वर्षों से कौशल विकास का काम चल रहा था और सभी राज्य अपने-अपने तरीके से इसे कर रहे थे। उसकी कोई गुणवत्ता नहीं थी, कोई मानक नहीं थे। हम लोगों ने इन सब चीजों पर काम किया है। पूर्वोत्तर में यह कठिनाई आ रही है कि इस प्रकार के केन्द्रों की स्थापना के लिए जो नैशनल स्टैंडर्ड्स तय किये गये हैं, वे कई बार उसमें फिट नहीं होते हैं। उसके लिए स्थान नहीं मिलते हैं, कमरे नहीं मिलते हैं। इसलिए बेसिक गुणवत्ता को ध्यान में रखते हुए,

---

* Not recorded

हमने कंसेशन ग्रांट किया है और जिन बच्चों को प्रशिक्षण दिया जाना है, उनमें से 50 पर्सेंट के लिए रेज़ीडेंशियल फैसिलिटी का भी प्रावधान किया है।

अगर कोई प्रशिक्षणार्थी राज्य के भीतर एक जिले से दूसरे जिले में काम करने के लिए जाता है, तो उसके लिए हमने यात्रा-भत्ता दिया है। यदि वह जिले के भीतर भी यात्रा करता है, तो उसके लिए भी यात्रा-भत्ता की व्यवस्था की गयी है। यदि नॉर्थ-ईस्ट के बच्चे एक राज्य से दूसरे राज्य में ट्रेनिंग के लिए जाते हैं, तो उनको पाँच हजार रुपये यात्रा-भत्ता के रूप में दिया जाता है और इसके साथ ही रहने और खाने की व्यवस्था का भी प्रावधान किया गया है।

SHRI C.K. SANGMA: Madam, I thank you for allowing me to participate in this very important question.

Madam, skill is a very important aspect for the entire nation but I must add that when it comes to North-East India, I think it is an even more important issue and the reason being the insurgency in the region. I think the hon. Minister and the Government will be quite aware that insurgency is a socio-economic problem. A lot of these children who go into these underground groups and outfits are all 15 years to 18 years old children who do not even know what the cause is. So, economic policy and job creation is probably the most important way to address this issue.

Now, there are programmes like Udaan in Jammu and Kashmir where a specific programme has been taken up for a disturbed State like Jammu and Kashmir. Are there any special programmes for the other disturbed areas in the North-East where we can specifically target these groups of children and maybe even the groups that have surrendered? Are there any programmes to take care of these kinds of situations also?

SHRI RAJIV PRATAP RUDY: It is an outstanding idea. I think what he is saying has possibly been not thought of. In the case of Jammu and Kashmir, we have the Udaan Scheme where the corporates have actually made a lot of efforts to execute that Scheme. It is going on slowly but it is a very good Scheme. I think this can be explored for the North–East in particular where there is a lot of disturbance. This is a very good idea. Please give me some more time to think about it. I will try to

devise a scheme and seek appropriate funds and appropriate approval from Government. I think it is a good idea and we can consider it for specific projects in specific areas.

HON. SPEAKER: Shri Kalyan Banerjee, please put the question only.

SHRI KALYAN BANERJEE: Madam Speaker, I will be very short. I would like to say that under the leadership of Shri Rudy the number of centres are being increased. I must appreciate this and I am trying to attend to these centres everywhere in my constituency. My question is very short. I have two parts to my question.

Now all the centres are being opened in the semi-urban areas. Will the Government take steps to open centres in the rural areas? This is the first part of my question. The second part of my question is this. I would like to know whether the Government will think of extending it to other arenas which will be a great help to the poor people in the rural areas.

SHRI RAJIV PRATAP RUDY: Madam Speaker, if you would recall, I had the privilege of inaugurating a *Pradhan Mantri Kaushal Kendra* along with you in your parliamentary constituency and you really liked it. I am so happy that my esteemed colleague from the State of West Bengal is appreciating the efforts made by us. It is indeed a very good thing which is happening. It is slow. But this is the vision of the hon. Prime Minister – Look East and in particular Look North-East which the hon. Member of Parliaments have mentioned. The issue that has been raised by him has also been raised by many other hon. Members and now we have decided that after these *Pradhan Mantri Kaushal Kendras* have been established and stabilized, we are allowing them to set up spokes in all the blocks. That decision has to be taken in a day or two where these hubs who have job connect and have qualified for training and also have the knowledge of the nation, these training partners who give employment also after training, I have asked them to create hub and spoke model so that these hubs have a lot of spokes in the district where these *Pradhan Mantri Kaushal Vikas Yojana* is visibly there and drop-outs,

children, poor all can get jobs, especially of masons, plumbers, carpenters, gardeners, even in services sectors like hospitality, tourism, health and in all these sectors because there is a huge demand in these sectors. We have already planned it out and we will be executing it so that this whole thing spreads out in the district and a visibility is also created and under the leadership of the hon. Members of Parliament this would be monitored and see how great employability is created through this training.

(Q. 242)

SHRI K. ASHOK KUMAR: Madam Speaker, the total value of spectrum put on sale which concluded on 6.10.2016 by the Government was Rs. 5.63 trillion, whereas the actual value of spectrum sold was Rs. 65,789.12 crore and that there were no takers for 700 Mega Hertz and 900 Mega Hertz and there was only one bidder for these segments. Therefore, I would like to know from the hon. Minister whether the Government is considering to make the next spectrum auction more attractive so that the Government is able to realize the revenue expected from these sources.

श्री मनोज सिन्हा : अध्यक्ष महोदया, यह सही बात है कि पिछली बार का 700 मेगाहर्टज़ का स्पेक्ट्रम ऑक्शन में नहीं बिका था। उसके कई कारण थे, जिनके विवरण में जाने की जरूरत मैं नहीं समझता हूँ।

'डिपार्टमेन्ट ऑफ टेलीकम्यूनिकेशंस' ने इसे 'ट्राई' की राय जानने के लिए उसके पास भेजा है। इस पर 'ट्राई' की राय आने के बाद सरकार उचित समय पर स्पेक्ट्रम के ऑक्शन का निर्णय करेगी।

SHRI K. ASHOK KUMAR: Madam Speaker, it has been reported that most of the telecom service providers in the country are incurring losses and this prompted them to report understated revenues to the extent of Rs. 61,064.50 crore during 2010-11 and 2014-15 leading to a short payment of Rs. 7697.60 crore to the Government. It has also been reported that these telecom service providers were not even able to put up towers as required by them due to these losses.

Therefore, I would like to know from the hon. Minister as to whether the Government is also considering or examining these issues concerning the losses of telecom service providers and the target to put up towers by them in the Inter-Ministerial Group constituted by the Government.

श्री मनोज सिन्हा: माननीय अध्यक्ष जी, प्रश्न में माननीय सदस्य ने कई उत्तर जानने चाहे हैं। यह सच है कि फाइनेंशियल स्ट्रैस से टेलिकॉम सर्विस प्रोवाइडर्स गुजर रहे हैं, ऐसी खबरें अखबारों में छपी हैं। मुझसे वे व्यक्तिगत रूप से भी मिले हैं। सक्सैस स्टोरी जो इस देश में है, सरकार निश्चित रूप से चाहती है कि वह बरकरार रहे, इसीलिए इंटर मिनिस्टिरीयल ग्रुप समय से बनाया है। मैं उम्मीद करता हूं कि आने वाले 20

दिन में इसकी रिपोर्ट आ जाएगी और इस आधार पर हम निर्णय करेंगे। इसमें हम कई चीजें देख रहे हैं जैसे उनका फाइनेंशियल स्ट्रैस क्या है, पालिसी रिफार्म और स्ट्रेटेजिक इन्टरवेंशन कहां किया जा सकता है।

दूसरी बात माननीय सदस्य ने सीएजी रिपोर्ट को लेकर बताई है, मैं कहना चाहता हूं कि पिछली बार भी सीएजी ने एक रिपोर्ट दी थी। हम स्पेशल ऑडिट समय-समय पर करते रहते हैं। हम सदन को आश्वस्त करना चाहते हैं कि भारत सरकार का एक भी रुपया इंटरेस्ट और पैनेल्टी के साथ किसी पर छोड़ने नहीं जा रहे हैं। हम एक-एक पैसा वसूलेंगे और उस प्रक्रिया को चालू करेंगे।

डॉ. किरीट सोमैया: माननीय अध्यक्ष जी, माननीय मंत्री महोदय ने कहा कि अखबार में खबरें आती हैं। मुझे अभी तक यह समझ में नहीं आ रहा है कि एक ओर टेलिकॉम कंपनियां कहती हैं कि हमारे बहुत लॉसिस है और दूसरी ओर नई कंपनी मार्किट में प्रवेश करती है और एकदम रेट नीचे लाती है। इससे कम्पीटिशन बढ़ता है और जो कंपनियां कहती हैं कि इतना लॉस हुआ है, कम्पीटिशन में भाग ले रही हैं। यह फाइनेंशियल लॉस है या फाइनेंशियल मैन्युपलेशन है, इसके बारे में सरकार को ध्यान रखना पड़ेगा। फाइनेंशियल क्योस, जो 2जी स्कैम हुआ था, उसके कारण क्योस है। मैं सरकार और माननीय मंत्री जी को धन्यवाद दूंगा कि उन्होंने पांच परसेंट के बदले तीन परसेंट या इसके आगे कहा।

मैं माननीय मंत्री जी से पूछना चाहता हूं कि क्या सरकार ने इस प्रकार की स्टडी की है कि जो ये स्ट्रैस एसेट्स की बात कर रहे हैं, उसमें कितनी सच्चाई हैi इसमें कितना मैन्युपलेशन हैi इस संबंध में सरकार ने जो स्टडी कमेटी एपाइंट की है, उसकी रिपोर्ट कब तक आएगीi

श्री मनोज सिन्हा: माननीय अध्यक्ष जी, माननीय सदस्य के प्रश्न का आधा उत्तर मैं दे चुका हूं कि आने वाले 20 दिन के अंदर इंटर मिनिस्टीरियल ग्रुप की रिपोर्ट आएगी और उसके आधार पर सरकार निर्णय लेगी।

जहां तक अखबारों में जो खबरें आई हैं या जो धारणा बनी है, सरकार अखबार या धारणा के आधार पर काम नहीं करती है। निश्चित रूप से एक-एक विषय पर गंभीरता से विचार करने के बाद मैं एक बात स्पष्ट करना चाहता हूं कि सरकार की कन्ज्यूमर नीति बहुत साफ है कि कन्ज्यूमर इज़ किंग, कन्ज्यूमर को सस्ती दरों पर अच्छी सेवाएं मिलें, चाहे वह कोई भी टेलिकॉम सर्विस प्रोवाइडर हो। मैं समझता हूं कि सरकार की नीति और नीयत स्पष्ट है। आईएमजी विस्तृत अध्ययन के बाद पूरी रिपोर्ट बनाएगी और सरकार निर्णय करेगी।

(Q. 243)

श्री राम चरित्र निषादः माननीय अध्यक्ष जी, मैं माननीय प्रधानमंत्री जी के बुलेट ट्रेन के सपने को साकार करने के लिए माननीय रेल मंत्री जी का स्वागत और अभिनंदन करता हूं। आज मैं इस सदन को बताना चाहता हूं कि बुलेट ट्रेन की तरह देश चलेगा। इस महत्वपूर्ण योजना का लक्ष्य दिसंबर 2023 रखा गया है और कुल खर्च लगभग 1.10 लाख करोड़ है।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि इस कार्य में कितना समय लगेगा और क्या फास्ट ट्रैकिंग की कोई योजना हैं।

श्री सुरेश प्रभु : महोदया, इस प्रोजेक्ट के सभी पहलुओं पर जापान की सरकार से बात होने के बाद सब तय किया गया है। माननीय सदस्य ने सही कहा है कि यह अपनी तरह का पहला प्रोजेक्ट है, इसलिए इसके तकनीकी ज्ञान और टेक्नोलॉजी के लिए जापान की सरकार हमारी मदद करेगी। इसके साथ ही साथ यह तय किया गया है कि इस प्रोजेक्ट को वर्ष 2022-23 तक पूरा कर लिया जाएगा। अगले महीने जापान के सम्मानित प्रधानमंत्री हमारे देश आ रहे हैं। उस समय हमने इस प्रोजेक्ट के शिलान्यास का कार्यक्रम रखा है। यह प्रोजेक्ट सही समय से चल रहा है और इसके लिए जो भी प्री-प्रोजेक्ट इम्पलीमेंटेशन कार्रवाई करने की आवश्यकता है, उस पर विस्तार से बातचीत करके हम लोग कर रहे हैं। आपने बहुत अच्छा प्रश्न किया है, हम हमारे यहां से ट्रेनिंग के लिए लोगों को भेज रहे हैं। अहमदाबाद में एक ट्रेनिंग स्कूल हम खोल रहे हैं, जहां सभी लोगों को प्रोजेक्ट इम्पलीमेंट करने, प्रोजेक्ट बनाने और प्रोजेक्ट चलाने के लिए ट्रेनिंग दी जाएगी।

श्री राम चरित्र निषाद : महोदया, मेरा माननीय मंत्री जी से दूसरा प्रश्न है कि बुलेट ट्रेन के लिए आप हाई स्पीड रोलिंग स्टॉक तैयार कर रहे हैं। मैं यह जानना चाहता हूं कि दूसरे रेल मार्गों पर भी रेल की गति को बढ़ाने के लिए हाई स्पीड रोलिंग स्टॉक का उपयोग करने पर क्या सरकार विचार कर रही हैं।

श्री सुरेश प्रभु : महोदया, मैं एक मिनट का समय लेकर सभी बातों को सदन के सामने रखना चाहता हूं।

माननीय सदस्य ने जैसा पूछा है, हम लोग दो तरीके से इस पर कार्रवाई कर रहे हैं और यह इसका पूरा मैप है, मैं आपकी अनुमति से इस मैप को सदन के पटल पर रखना चाहता हूं। इस मैप में दिल्ली-मुम्बई, दिल्ली-कोलकाता, मुम्बई-चेन्नई, कोलकाता-चेन्नई, दिल्ली-चेन्नई, मुम्बई-कोलकाता, चेन्नई-बैंगलुरू-मैसूरू के ऊपर हाई स्पीड रेलवे यानी 350 किलोमीटर प्रति घंटे तक की स्पीड पर ट्रेन्स चलाने के लिए वैरीयस स्टेजिस पर स्टडी चल रही है। इसके अलावा दिल्ली-आगरा, दिल्ली-चंडीगढ़, नागपुर-सिकंदराबाद, चेन्नई-हैदराबाद, चेन्नई-बैंगलूरू-मैसूरू, मुम्बई-गोवा, नागपुर-बिलासपुर, मुम्बई-अहमदाबाद और दिल्ली-कानपुर पर सेमी स्पीड यानी 160 से 250 किलोमीटर पर ट्रेन्स चलाने और दिल्ली-मुम्बई और

दिल्ली-हावड़ा रूट के लिए 18 हजार करोड़ रुपये का निवेश करके ट्रेन्स की स्पीड दो सौ किलोमीटर तक करने के लिए अप्रूवल हमें नीति आयोग से प्राप्त हो चुकी है। हम सीसीईए का अप्रूवल लेकर इसको करेंगे। देश के सभी स्थानों को जोड़ने के लिए हाई स्पीड रेलवे या सेमी हाई स्पीड रेलवे का नेटवर्क हम बनाने जा रहे हैं।

SHRI K.H. MUNIYAPPA: Madam Speaker, thank you for giving me this opportunity.

I think this is one of the model projects where the Government of India, the Ministry of Railways, is spending Rs. 200 crore for laying one kilometre of track. The Standing Committee on Railways made a recommendation to the Ministry to take up the entire 65,000 kms. in the country. Under this you need to spend only Rs. 5 to Rs. 6 crore per kilometre and the speed of the trains can be increased by 20 to 25 kms and the entire country can be benefited. This was recommended by the Standing Committee on Railways. I want to know from the hon. Minister as to when he will take up this project.

SHRI SURESH PRABHU: The discussion and negotiation for a project like this has been going on for a long time. In fact, the previous Government also had decided to work with the Japanese to prepare a feasibility study for this. It was completed during the time of our Government. Our hon. Prime Minister has already said it. This was the mandate given by the people to the Government because this was also mentioned in one of our pre-election commitments. So, we are undertaking it. I want to assure you that it has nothing to do with any other railway projects of the Government which are being implemented.

The entire funding for this or more or less 85 per cent of this will come from the Japanese and that too on very soft terms. This is the best soft term under the ODA, Overseas Development Assistance. So far the Government of India has been regularly receiving ODA assistance from the Japanese for a long period of time, including for the metros. This is not the first time we are getting it. So, this is the best negotiated ODA project which Japan has done not only for India, but for anybody else in the world. Therefore, this is the biggest and the best commitment

that we have got from them, including soft terms, manufacturing it in India and running it in India. So this is the best thing. As I have explained to you earlier, we are already undertaking various projects all over the country and I am going to lay this map also on the floor of the House which will give you an idea as to how we are trying to progress.

So, whatever budget of Railway is concerned it is being spent on on-going projects which have not been completed for a long time. Though commitment was made, funds were not provided. I want to assure that we are completing them now. We are doing something in the least cost option between Delhi to Mumbai and Delhi to Howrah which is raising the speed of the train to 200 kms. per hour. This is the least cost option which we are doing also. So it is not that this is a one-off project which we are trying to do. There are quite a few projects which we are undertaking to ensure the modernisation and upgradation of the entire railway network not only for tracks, but also for signalling, for passenger amenities and for improving catering etc. I have come out with a New Catering Policy for improving catering which was in big trouble. So, all aspects of Railway operations are being taken up.

SHRI SUDIP BANDYOPADHYAY: Madam Speaker, when the name of Japan comes, there is a common feeling that Bullet Train is coming. But the question which I want to ask the hon. Minister is different. The railway project which they are trying to implement is Mumbai-Ahmedabad High Speed Railway Project. But I would like to know from the Minister as to whether the infrastructure for running such high speed trains can be made available in a country like India where we are not able to run *Rajdhani* and *Duronto* trains on time. These trains also run late and they are not able to match up with their estimated speed. So, I want to know as to how far they are going to be technically well equipped and how serious they are to cope up with the infrastructural set up to run such high speed trains approximately at 350 kms. per hour.

Then, I would also like to know as to how far they are going to take safety and security issues into consideration while running these high speed trains.

SHRI SURESH PRABHU: Madam, I want to assure the House that all these aspects have been taken into consideration. A lot of work has been going on, not now but for the last several months. We are creating a fully elevated network which will be fully fenced. We are using an integrated signaling system so that the entire operation will happen with the new rolling stock and this is something which is going to take care of the safety aspects. As you know, Japan is the best railway network operator in the world where the safety record is the best. So, the Japanese themselves are participating in it. It is done with the entire technical cooperation of Japanese people and that is why it is happening.

With regard to the question as to why the *Rajdhani* and *Duronto* trains are getting delayed, I would like to submit that 16 per cent of railway network carries 60 per cent of the traffic in our country. Some networks are operating at 160 per cent to 170 per cent of the capacity. So, for the first time in the last several years, we have sanctioned 16,500 kms. of doubling and tripling as opposed to more than 20,000 kms. which was sanctioned in the last 70 years. We are already undertaking a high speed network which I have already mentioned. For the first time, we are preparing a signaling system of a very high value so that the trains can run properly and train sets are being introduced. So, all of this will ensure that age old problems with which the Railway was suffering and which have caused serious challenge to run the trains on time today will be properly addressed and that is why we are doing it. Besides this, I can assure you that all the safety standards, all the safety precautions have been taken and the Japanese themselves are directly involved in it. So, we can be sure that it will happen. In fact, the first question was on training. Therefore, training is also done precisely with the same purpose of ensuring safety as well.

श्री रत्न लाल कटारिया: अध्यक्ष महोदया, धन्यवाद। मैं आपके माध्यम से माननीय मंत्री महोदय को इस बात के लिए बधाई देता हूं कि भारत सरकार और जापान सरकार के तालमेल से ट्रेनिंग दी जा रही है। लेकिन मैं

मंत्री जी से यह पूछना चाहूंगा कि रेलवे एक ऐसा विभाग है जो कनेक्टिविटी के माध्यम से...(व्यवधान) सारे देश...(व्यवधान)

माननीय अध्यक्ष : मुख्य बात पर आइए।

...(व्यवधान)

श्री रत्न लाल कटारिया: उसी बात पर आ रहा हूं।...(व्यवधान)

माननीय अध्यक्ष : आना नहीं है।

...(व्यवधान)

श्री रत्न लाल कटारिया: मैं माननीय मंत्री जी से पूछना चाहता हूं कि क्या वह हिंदुस्तान के अंदर रेलवे से संबंधित ट्रेनिंग देने के लिए कोई ऐसी यूनिवर्सिटी क्रिएट करेंगे, जिसमें हाई लैवल की सैंटर फॉर एक्सिलेंस की ट्रेनिंग दी जा सके और मेरे लोक सभा क्षेत्र, जगाधरी में जो वर्कशाप है, वहां हजारों एकड़ जमीन है, क्या मंत्री जी वहां यह यूनिवर्सिटी खोलने की व्यवस्था करेंगे?

माननीय अध्यक्ष : इसके लिए केवल जमीन की आवश्यकता नहीं है।

श्री सुरेश प्रभु : मैडम, यह प्रश्न इससे संबंधित नहीं है।

माननीय अध्यक्ष : इसका उत्तर मत दीजिए।

श्री सुरेश प्रभु : हम लोगों ने यह यूनिवर्सिटी सैट अप करने की बड़ौदा में पूरी तैयारी की है और साथ ही सात-आठ आई.आई.टीज., सात-आठ टॉप ग्लोबल इंस्टीट्यूट्स के साथ हम लोगों ने टाई अप किया है, ताकि अच्छा तकनीकी ज्ञान मिले। प्रोजैक्ट चलाने के लिए भी हम एक ट्रेनिंग स्कूल बनाने जा रहे हैं तो इसके लिए आपको चिंतित होने की जरूरत नहीं है। आपके चुनाव क्षेत्र से यदि आप कुछ लोगों को ट्रेनिंग के लिए भेजना चाहेंगे तो हम उन्हें जरूर स्वीकार करेंगे।

श्री मोहम्मद सलीम: मैडम, आपकी कृपा से मास्को से सेंट पीटर्सबर्ग तक हाई स्पीड ट्रेन में यात्रा करने का हमें सुखद अनुभव हुआ, मैं अध्यक्ष महोदय के साथ डेलिगेशन में था, इसलिए मैंने आपसे यह शेयर किया।

मेरा मूल प्रश्न चार पार्ट्स में है, मैं मूल प्रश्न पर लौट रहा हूं। दो पार्ट्स में कम से कम हमारा सप्लीमेन्ट्री प्रश्न होना चाहिए। पार्ट्स ए. तथा बी. में मंत्री महोदय ने आंसर दिया। मेरा प्रश्न इंजीनियर्स की ट्रेनिंग के बारे में था। आपने अपने जवाब में मौखिक रूप में टैक्निकल बात कही, लेकिन लिखित रूप में इंजीनियर शब्द का उच्चारण नहीं किया, केवल आफिशियल्स कहा। चूंकि हमारा अंदेशा होता है, For the first time so many things are happening. इंजीनियर्स की ट्रेनिंग का मतलब इंजीनियर्स, ऑफिशियल्स का मतलब है जापान टूर नहीं, मैं साफ कह रहा हूं। क्योंकि रेल में ऐसा अनुभव है कि

कर्मचारी और ऑफिसर्स, बीच में बेचारे इंजीनियर्स के लिए न तो सातवां पे कमीशन है और न उनकी कहीं कोई सुनवाई होती है, परंतु इंजीनियर्स की महत्ता है।

मेरा सवाल यह है कि सी. एंड डी. पार्ट में आपने डी. पार्ट का उत्तर नहीं दिया। डिटेल्स में कहा गया कि Procurement of high speed rolling stock is an integral part of the project. You are aware that compatibility and integration is a major issue. You are a forward looking Minister and I appreciate what you have done particularly to modernise the Railways. That is on record. I appreciate the things which are happening for the first time. Besides looking forward, all the trains, not only *Rajdhani* and *Duronto,* are running late throughout the country. So, at least, you should look into the present condition also while addressing the future situation because the *Rajdhani* Express and Darjeeling Mail were introduced between Kolkata and Delhi and North Bengal and Kolkata respectively a long time back. दशकों पहले जो ट्रेन इंट्रोड्यूस हुई, आज तक नहीं, बल्कि दस के पहले की ट्रेन के सफर का जो समय है, वह आज तक आप घटा नहीं पा रहे हैं, मैं जानना चाहता हूं कि उसके लिए आप क्या करेंगे?

माननीय अध्यक्ष : केवल क्वैश्चन से संदर्भित आंसर देना।

श्री सुरेश प्रभु : मैडम, कॉमरेड सलीम की यह बात सही है, क्योंकि मास्को से सेंट पीटर्सबर्ग कम्युनिस्ट समय में वह ट्रेन बनी थी और उसमें आपको जाने का मौका मिला। उसी तरह से कम्युनिस्ट समय में जिस तरह की व्यवस्था बनी थी, हमारे देश में आज उसी तरह की व्यवस्था बनाने की जरूरत है, इसके लिए मैं आपको धन्यवाद देता हूं। अभी मैंने कहा कि ट्रेन्स में जो देरी होती है, उसकी वजह हैवी कंजेशन है। आज जितनी ट्रेन्स चलती हैं, उसमें हम लोगों ने रेलवे इंफ्रास्ट्रक्चर में जो बढ़ोतरी की है, उससे बहुत गुना ज्यादा हमारा ट्रैफिक बढ़ गया। उसकी फिगर्स मैं आपको देना नहीं चाहता, चूंकि आप सुनेंगे तो हैरान हो जायेंगे। इसलिए वही एक मूल कारण है। उसमें बदलाव लाने के लिए मैंने अभी सुदीप जी को भी कहा कि सही मायने में इसमें बदलाव लाने के लिए हर जगह, जहां-जहां इस तरह का कंजेशन है, हम डबलिंग और ट्रिपलिंग करने जा रहे हैं। जहां-जहां संभव है, हम उसकी स्पीड बढ़ाने के लिए प्रयास कर रहे हैं। Delhi to Mumbai and Delhi to Howrah are our major tracks and they pass through the most populous States of India. हम उसमें पूरी तरह के बदलाव ला रहे हैं और इसके लिए मैं भी चिंतित हूं। लेकिन मैं आपको बताना चाहता हूं कि Punctuality is handled everyday. साथ ही मैं यह भी बताना चाहूंगा कि 85 प्रतिशत से ऊपर लाने में हम लोगों ने कामयाबी हासिल की है, लेकिन कभी-

कभी उसमें देरी हो जाती है। कभी आप यहां से जा रहे हैं तो आपको ऐसा लगेगा। लेकिन जब बिहार में बाढ़ आती है तो आपकी कोलकाता ट्रेन भी डिले हो जाती है और कहीं पर कुछ लोग रिजर्वेशन के लिए रेलवे ट्रैक पर आकर बैठते हैं तो उसके कारण भी ट्रेन्स लेट हो जाती हैं, ये भी उसका एक कारण है। इसलिए मैं आप सबसे विनती करूंगा कि ट्रैक को छोड़कर आप आंदोलन कीजिए तो हम लोग इस समस्या को हल करने में सफल होंगे।

DR. FAROOQ ABDULLAH: Madam Speaker, I thank you for permitting me to ask a question to the Minister. Mr. Minister, you were kind enough to give the names of so many places where the rail is going to run at a bullet speed. But there was no mention of Jammu, the train from Delhi to Jammu. About the track that they are building, now to Srinagar, I feel that the time has come that they should consider that track also for a High Speed Train.

SHRI SURESH PRABHU: Madam, we will definitely do that.

मैं आपको कहना चाहता हूँ कि जब मुफ्ती मोहम्मद साहब थे, उन्होंने मुझे कहा था कि आप हमको दिल्ली से जोड़िए तो मैंने उनको कहा था कि हम आपको दिल्ली से भी जोड़ेंगे और दिल से भी जोड़ेंगे।

(Q. 244)

HON. SPEAKER: Q. No. 244 – Shri Harish Meena : Not present

Dr. Thokchom Meinya.

DR. THOKCHOM MEINYA: Thank you, Madam Speaker. I take it as a privilege to thank the hon. Minister for having given a very elaborate and exhaustive reply; it is a two-page long reply.

There is a ransomware virus attack, which is a very crucial threat at this point of time. Maybe because of this, the written reply of the hon. Minister was very elaborate.

Madam, my first Supplementary is this. In spite of the Government's prompt action, a few days ago, it has been reported that there was a cyber ransomware virus attack on BSNL and MTNL. If this report is correct, it is again a matter of great concern for all of us, for the simple reason that many of our official and personal communications and networks are based on them. Cyber attacks are increasingly become a big threat to our vital information and communication network.

I would like to know from the hon. Minister whether he is going to set up a highly effective and specialized Cyber Agency to secure and protect our crucial services, networks, data and installations. If so, please enlighten this august House.

SHRI RAVI SHANKAR PRASAD: Madam, I am grateful for the kind words that he has used as far as the elaborate answer is concerned. Yes, the Government is very cognizant of taking proactive measures as far as the challenge of cyber security is concerned. We have the Indian Computer Emergency Response Team (CERT-In) whereby we do emergency response. But just to improve the institutional architecture, we are also establishing financial sector CERT-In, power sector CERT-In so that the main infrastructure remains safe and secure.

We are doing drilling parts. In this regard, 15 mock drills have been done and 54 security audits have been done. We are appointing about 1.14 lakh special

auditors for that purpose. We are regularly in touch with the RBI, with the banking system, with the financial sector and with the power sector, and there is a coordinate response to it.

We are very proud of our Digital India Programmes and eco-systems of India. With more than about 110 crore plus mobile phones, 50 crore smart phones, 115 crore Aadhaar Cards, bigger Startup movements, Standup India, Skill India, Smart Cities, India is becoming a Digital Power. But simultaneously, we are taking proactive measures to secure the cyber space also. In that sense, surely we will take measures.

As regards his specific query about BSNL and MTNL is concerned, this is a two-day old incident. It has been brought to our notice. The CERT-In is taking adequate measures. If certain lacuna is found, we will surely address it.

DR. THOKCHOM MEINYA: My second Supplementary is this. How far the Indian Computer Emergency Response Team (CERT-In), which provides technical support and remediation, and Cyber Swachhta Kendra, which works as bonnet cleaning and malware analysis, converge together to mitigate the threat posed by ransomware attacks.

SHRI RAVI SHANKAR PRASAD: Madam, these are very unique innovations of our IT sector. The Cyber Swachhta Kendra, which he talked about, is available online. If any one system is suffering malware, one can access it there and it will be cleaned. Our CERT-In is very responsive. As I have stated in my reply to his first Supplementary, we are also diversifying CERT-In programmes.

Madam, I would like to announce it in this hon. House that data is the new system of information. Data is the oil, but data protection is equally important. Data is the new oil. Therefore, under the direction of the hon. Prime Minister, a view was taken that we must have a data protection law. Therefore, we have set up a High Powered Committee chaired by a very distinguished former Supreme Court Judge, Justice Srikrishna to come up with suggestions as to what further measures we need to take to ensure data protection.

SHRI DUSHYANT SINGH: Thank you, Speaker Madam, for allowing me to ask a Question.

The hon. Minister has just mentioned that the Government is very pro-active. I would like to know as to what pro-active steps have been taken by the Government in the fields of information and computer technology. Has the Government thought about all data routed through the National Internet Exchange of India (NIXI)? He has just mentioned in his answer that we are going digital. I admire him and the Government for that. What steps are we taking to protect consumer data as all route servers are based abroad? Is the Government considering artificial intelligence to safeguard the data of Indian citizens? What proactive steps is the Government taking?

SHRI RAVI SHANKAR PRASAD: Madam, the distinguished Member is a very promising Member of Parliament. I must flag that. He has asked a question but if he would carefully go to the (d) and (e) parts of my reply, I have taken particular care to inform this hon. House about all the elaborate measures which we are taking. They are about 19 in number and they have been quoted in extenso. If hon. Member has certain more suggestions to give, I will surely welcome that. But, yes, he is right, India is becoming a digital power. Therefore, we are elaborating our own system. I would like to convey to this hon. House that as far as Aadhaar is concerned, the entire system is in India and it is safe and secure. Similarly, we have to make conscious efforts to emphasize upon the larger needs. We have come with digital locker programme where millions and millions of documents are being kept. So, we are undertaking that. It is a part of that process. But one thing I would like to flag in this hon. House that even if the data processing center is outside India, those who are operating on that platform need to understand that there is a proper law of India, the IT Act, and they need to follow that.

SHRI DINESH TRIVEDI: I would also like to compliment the capable hon. Minister for an elaborate answer. Having said that the modern warfare is not going

to be fought with bullet or bomb, it is going to be a cyber attack. I am sure, the Minister and the House is aware that the world has no clue about prevention because this attack can come from anywhere and we have seen it. In your answer you have also mentioned about WannaCry. The world has seen it. We are very proud that India is going to get digitalized and it is going to lead the world. I will just complete my question in a minute. I have no doubt that the answer is also going to come from India because we have the best talent within the county and outside the country.

Madam, having said that internal security is looked after by the Ministry of Home Affairs and external security is looked after by the Ministry of Defence. Cyber attack is both, internal and external, and, Madam, it is a very specialized area. Would the Government consider having a separate Ministry altogether which could be known as the Ministry of Cyber Security? It is because in the coming days this is going to be as dangerous as a nuclear warfare.

SHRI RAVI SHANKAR PRASAD: Madam, hon. Dinesh Trivedi ji is a very senior Member and I quite share his concerns. I wish to flag this issue. Our hon. Prime Minister himself has publicly stated that cyber war is akin to a bloodless war. Not only in India but also abroad, he has been articulating this concern. He has impressed upon the need for greater synergy among all the countries of the world. Therefore, we are working im that direction.

Hon. Trivedi ji, I would like to share with you one assurance that even though these digital fugitives – if I can call them – are seeking to attack installations world over, their attack on India has been minimum because we have been taking proactive measures yet we have to be on guard.

As far as the creation of a separate Ministry is concerned, that is a suggestion. As far as our Government is concerned, there is proper coordination between the Ministry of Internal Security and external Intelligence; between my Ministry and the IT; and between the Home Ministry and Military capability. Therefore, there is a proper synergy as far as a concerted attempt towards cyber

challenges is concerned. If you have certain more concrete suggestions to improve the system, you are most welcome.

श्री शरद त्रिपाठी: अध्यक्ष महोदया, बहुत बहुत धन्यवाद। मैं विशेष रूप से माननीय मंत्री जी को बधाई दूँगा कि उन्होंने बड़े विस्तार से एक-एक बिन्दु को हम सबके समक्ष यहाँ रखा है। मैं उसी क्रम में आपके माध्यम से डॉ. हर्ष वर्धन जी को भी बधाई देना चाहूँगा कि अभी जो हमारे प्रधान मंत्री जी ने विश्व में एक कीर्तिमान स्थापित करवाने का कार्य किया है, *इसरो* के द्वारा जो 114 सैटेलाइट लांच किए गए, आज हम विश्व में नंबर एक पर आ गए। उसी क्रम में मैं माननीय मंत्री जी से जानना चाहूँगा कि इस सैटेलाइट के माध्यम से हरेक संस्थान की निगरानी के लिए और उस पर कार्य के लिए विस्तार से *ऐप* बनाई गई है। माननीय मंत्री जी से मैं जानना चाहूँगा कि *इसरो* ने अभी जो लेटेस्ट सैटेलाइट लांच किया है, क्या उससे संबंधित कोई नया *ऐप* साइबर सुरक्षा के लिए प्रयोग करने वाले हैं।

श्री रवि शंकर प्रसाद : माननीय अध्यक्ष जी, सम्मानित सदस्य ने जो मुझे और मित्रवर हर्ष वर्धन जी को शुभकामना दी है, उसके लिए धन्यवाद। एक बात मैं उनको विनम्रता से बताना चाहूँगा कि साइबर चुनौती जो देश में है, सरकार के सभी अंग उसमें समन्वय से काम करते हैं, क्योंकि यह सिर्फ एक विभाग का काम नहीं है। साइबर की चुनौती कृषि में भी आ सकती है, सैटेलाइट में भी आ सकती है, आईटी में भी आ सकती है और सेना में भी आ सकती है। इसलिए, समन्वित काम इसका एक सबसे महत्वपूर्ण लक्ष्य है।

जहाँ तक माननीय सदस्य ने *ऐप* की बात की, *ऐप* एक सर्टेन तकनीकी विषय पर विचार करके किस क्षेत्र के लिए क्या बनाना है, इस पर चुनौतियों के अनुसार विचार किया जाता है। उसके बारे में टैक्नोलॉजी में सक्षम लोगों के विवेक पर भी हमें छोड़ना चाहिए। एक बात मैं अवश्य आपको बताना चाहूँगा कि समय-समय पर निर्देश देना, ट्रेनिंग देना, ड्रिलिंग करना, ज्यूडीशियल ट्रेनिंग, पुलिस ट्रेनिंग, अभी विभाग की तरफ से सारे बैंकों को निर्देश दिया गया है कि आप अपने यहाँ साइबर सिक्योरिटी ऑडिटर रखें। यह एक सतत् काम है, इस काम को हम करते रहेंगे। मुझे इस बात की प्रसन्नता है और मुझे सदन को बताते हुए संतोष हो रहा है कि सारी प्रदेश सरकारें, केन्द्र सरकार और सभी संस्थान सुरक्षा और साइबर चुनौतियों को एक स्वर में ले रहे हैं और एक साथ काम कर रहे हैं।

(Q. 245)

माननीय अध्यक्ष : आप दोनों ही विस्तार से बोलने वाले हैं। मैं शॉर्ट में बोलने के लिए रिक्वैस्ट कर रही हूँ।

PROF. SAUGATA ROY: Madam, I am thankful to the hon. Minister; he has given a detailed reply to the studies being done in the Western Arabian Sea with regard to biogeochemical changes. It is true that these biogeological changes are very important for the lives of fish and nutrients which go from the land. They feed the phytoplanktons which, in turn, feed the fish.

The Government has imposed a ban on trawling during monsoon. I would like to know from him what effect this ban on fishing trawlers has had on the improvement of the biogeochemical things of the sea. I would also like to know whether his researchers have done any study of that.

DR. HARSH VARDHAN: Madam, as I have mentioned in the answer itself, right now, starting from 2010, 24 detailed studies have been done and they have been done at the most prestigious institutions of the country. Some of them, I have mentioned in the answer also. These studies have actually been undertaken at different places. We have observation centres in Goa, Kochi and in the Arabian Sea. They have been from very reputed scientists. As I have mentioned, in the studies, the harmful impact of the human intervention at the coasts has not been established or it has not been seen right now.

Regarding your specific question that you just now mentioned the ban being imposed during the monsoon, the studies have definitely shown a positive effect in this context. I can assure you this much.

PROF. SAUGATA ROY: Thank you Minister.

My second supplementary is that mainly on the evolution of phytoplanktons and other nutrients for the fish. They depend on a thing called upwelling which is the rise in the level of sea. Now, the Minister has said that human interventions have had no impact except in and around the city of Mumbai.

Now, the Supreme Court has already initiated the Coastal Regulation Zone. That is, they prohibited any construction within 500 meters of the sea coast. There is also the problem of climate change and global warming on the rising level of the sea.

May I ask the hon. Minister whether he is considering any change in the Coastal Regulation Zone requirements so that this spoiling of the sea's natural situation is prevented from human intervention?

DR. HARSH VARDHAN: Madam, through you, I wish to convey to the Member that I appreciate his question and also his concern. I would like to tell him that fortunately, at the moment, I am in charge of the Environment Ministry and also the Earth Sciences and all these concerns about the Coastal Zone Regulations have all been spelt out by the Supreme Court. You know that what has happened recently on this front. There is the report of the Committee which was appointed by the Government which is called the Sailesh Nayak Committee who was a former Secretary of the Ministry of Earth Sciences.

In our Ministry, in collaboration with what Earth Sciences Ministry says and what the environment people feel we are studying the detailed aspects of all these including this report, what is happening in the whole world and we are in fact now at the moment working on a Coastal Mission Plan which will in fact take care of the issue in its totality in all its comprehensiveness and very soon, in the next few months, the Government will come out with this Coastal Mission Plan which will take care of all these factors in its totality.

श्री विनायक भाऊराव राऊत : अध्यक्ष महोदया, समुद्र के ऊपर बॉयोजियोकेमिकल और केमिकल चेंजेज बड़ी गति से हो रहे हैं और उसका सीधा दुष्परिणाम मत्स्य बीज के ऊपर तो हो ही रहा है, लेकिन उसके साथ-साथ समुद्र तटीय बस्ती, किसान, खेती इत्यादि के ऊपर भी हो रहा है। इसका अध्ययन करने के लिए सरकार ने कई राज्यों में विश्वविद्यालयों का निर्माण किया है।

अध्यक्ष महोदया, जैसे वेस्टर्न अरेबियन सी के तटीय क्षेत्र में पांच राज्य आते हैं, उसमें महाराष्ट्र राज्य सबसे बड़ा है, जिसके पास 725 किलोमीटर का समुद्र तट है। इस समुद्र तट के अंतर्गत पालघाट, ठाणे, रायगढ़, रत्नागिरी जैसे कई जिलों में केमिकल पॉल्यूशन बड़ी मात्रा में समुद्र में हो रहा है। मेरी आपके

माध्यम से माननीय मंत्री जी से विनती है कि महाराष्ट्र में पश्चिम अरेबियन सी में होने वाले इस दुष्परिणाम को रोकने के लिए महाराष्ट्र के पांच जिलों में से रत्नागिरी या ठाणे में विश्वविद्यालय का निर्माण करें। यहां होने वाले प्रदूषण को रोकने के लिए आपने क्या उपाय-योजना की हैi

डॉ. हर्ष वर्धन : अध्यक्ष महोदया, मैं माननीय सदस्य को बताना चाहता हूं कि यह जो विषय है, इसके बारे में केवल एक पर्टीक्युलर स्टेट से जुड़ा हुआ कोई एक विश्वविद्यालय ही नहीं, बल्कि देश के नेशनल लेवल के और इसके अलावा स्टेट्स के अन्दर भी इससे रिलेटेड यूनिवर्सिटीज़ हैं। जैसा मैंने कहा, अगर मैं आपको उसकी लिस्ट पढ़ कर सुनाऊंगा तो उसमें देश के सभी प्रतिष्ठित संस्थान, जो साइंस के हैं, एकैडमिक के भी हैं, और जो इस सब्जेक्ट से रिलेटेड हैं, वे इस विषय के ऊपर बहुत गम्भीरता से अध्ययन कर रहे हैं।

जैसा कि मैंने अपने उत्तर में लिखा है कि इसके संदर्भ में जो नुकसान है, उस प्रकार का नुकसान अभी तक इन सारी स्टडीज़ के अन्दर नहीं पाया गया है। जैसे जो फिजीकल प्रॉसेसेज हैं, बॉयोलॉजिकल प्रॉसेसेज हैं, केमिकल प्रॉसेसेज हैं, और जियोलॉजिकल प्रॉसेसेज हैं, इनका जो थोड़ा बहुत इफेक्ट भी होता है, वह एक किलोमीटर के अन्दर-अन्दर ही होता है।

जो समुद्र का कोस्टल जोन माना जाना है, वह काफी आगे तक माना जाता है। मुम्बई के अंदर बाकी जगह के मुकाबले थोड़ा सा ज्यादा होता है। जहां तक आपने किसी पार्टिकुलर विश्वविद्यालय के संदर्भ में बात की है, I will find out and see अगर ऐसी कोई सुझाव देने योग्य चीज है, तो हमारी सरकार का जो संबंधित मंत्रालय है, वह उसका सुझाव जरूर देगा।

HON. SPEAKER: Dr. Shashi Tharoor, you put a short question now. Time is up.

DR. SHASHI THAROOR: I will be very short.

I also represent the coastal community on the West Coast.

HON. SPEAKER: That is why I have allowed you.

DR. SHASHI THAROOR: I just want to stress on this. The Government has, as you know, imposed a 61-day trawling ban to preserve fish stocks, and the Kerala State Government has added another 47 days. I am wondering whether your studies on the issues that Prof. Saugata Roy has raised can also study the impact of this trawling ban on the fish stocks because right now they are hurting the livelihoods of our fisher folk down the West Coast of India. They are not able to live properly. They are not getting the Government assistance. If this ban is not actually achieving its intended purpose, let us allow our fishermen to live because right now, Madam, we have a genuine problem for the fishing community.

DR. HARSH VARDHAN: You see, I think already Prof. Saugata Roy has asked question on this particular issue and I have flagged that. The study till now has certainly shown a positive effect. As far as the fishermen over there are concerned, you see, the Government of India as well as, I am sure, all the State Governments are all equally concerned about their welfare.

In the Government of India itself, we are using science to deliver the best possible information to the fishermen, using the latest technological tools to ensure that they get what is best for them, how they can pursue their profession and what are the safest zones for fishing for them where they can get their maximum fish.

Also, as far as the Government is concerned, I can assure you that we are equally concerned about their welfare. If it was not in their benefit, the Government would not have imposed that ban. And, you yourself are saying that after the ban imposed by the Central Government the State Government has followed it up with further number of days. Definitely, this is supported by scientific evidence and facts.

HON. SPEAKER: Question Hour is over.

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from some Members on different issues.

The matters though important do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

12.00 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid. Shri D.V. Sadananda Gowda

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI D.V. SADANANDA GOWDA): Madam Speaker, I beg to lay on the Table:-

(1) (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the years 2011-2012 to 2015-2016.

(ii) Action Taken Reports (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the years 2011-2012 to 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7317/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (RAO INDERJIT SINGH): Madam Speaker, I beg to lay on the Table a copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.338(E) in Gazette of India dated 10^{th} April, 2017 under sub-section (3) of Section 18 of the Public Premises (Eviction of Unauthorised Occupant) Act, 1971.

[Placed in Library, See No. LT 7318/16/17]

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री (श्री राजीव प्रताप रूडी): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) नेशनल इंस्ट्रक्शनल मीडिया इंस्टीट्यूट, चेन्नई के वर्ष 2013-2014 और 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्ट्रक्शनल मीडिया इंस्टीट्यूट, चेन्नई के वर्ष 2013-2014 और 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7319/16/17]

(3) शिक्षु अधिनियम, 1961 की धारा 37 की उपधारा (3) के अंतर्गत शिक्षु (तीसरा संशोधन) नियम, 2017 जो 5 अप्रैल, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 333(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7320/16/17]

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, पेयजल और स्वच्छता मंत्री तथा आवासन और शहरी कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): महोदया, मैं श्री धर्मेन्द्र प्रधान की ओर से संविधान के अनुच्छेद 151(1) के अंतर्गत भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन- संघ सरकार (वाणिज्यिक)(2017 का संख्यांक 33)- मंगलौर रिफाइनरी एण्ड पेट्रोकेमिकल्स लिमिटेड, पेट्रोलियम और प्राकृतिक गैस मंत्रालय के चरण-III विस्तार परियोजना की आयोजना और कार्यान्वयन संबंधी निपादन लेखापरीक्षा, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 7321/16/17]

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : महोदया, मैं अखिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उपधारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(एक) भारतीय वन सेवा (संवर्ग संख्या का नियतन) चौथा संशोधन विनियम, 2017, जो 17 मार्च, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 261(अ) में प्रकाशित हुए थे।

(दो) भारतीय वन सेवा (वेतन) चौथा संशोधन विनियम, 2017, जो 17 मार्च, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 262(अ) में प्रकाशित हुए थे।

(तीन) भारतीय पुलिस सेवा (संवर्ग संख्या का नियतन) तीसरा संशोधन विनियम, 2017, जो 19 मई, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 486(अ) में प्रकाशित हुए थे।

(चार) भारतीय पुलिस सेवा (वेतन) तीसरा संशोधन विनियम, 2017, जो 19 मई, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 487(अ) में प्रकाशित हुए थे।

(पांच) भारतीय पुलिस सेवा (संवर्ग संख्या का नियतन) चौथा संशोधन विनियम, 2017, जो 27 जून, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 645(अ) में प्रकाशित हुए थे।

(छह) भारतीय पुलिस सेवा (वेतन) चौथा संशोधन विनियम, 2017, जो 27 जून, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 646(अ) में प्रकाशित हुए थे।

(सात) भारतीय पुलिस सेवा (संवर्ग संख्या का नियतन) पांचवा संशोधन विनियम, 2017, जो 6 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 844(अ) में प्रकाशित हुए थे।

(आठ) भारतीय पुलिस सेवा (वेतन) पांचवा संशोधन विनियम, 2017, जो 6 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 845(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7322/16/17]

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(एक) भारत संचार निगम लिमिटेड तथा दूरसंचार विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय के बीच वर्ष 2017-2018 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 7323/16/17]

(दो) भारत ब्रॉडबैंड नेटवर्क लिमिटेड तथा दूरसंचार विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय के बीच वर्ष 201-2018 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 7324/16/17]

(तीन) महानगर टेलिफोन निगम लिमिटेड तथा दूरसंचार विभाग, संचार और सूचना प्रौद्योगिकी मंत्रालय के बीच वर्ष 2017-2018 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 7325/16/17]

(2) भारतीय तार अधिनियम, 1885 की धारा 7 की उपधारा (5) के अंतर्गत इंडियन टेलिग्राफ राईट ऑफ वे (संशोधन) नियम, 2017 जो 26 अप्रैल, 2017 के भारत राजपत्र में अधिसूचना संख्या सा.का.नि. 407(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7326/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY): I beg to lay on the Table a copy of the Conduct of Elections (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. S.O.1133(E) in Gazette of India dated 7th April, 2017 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

[Placed in Library, See No. LT 7327/16/17]

<u>12.01 hours</u>

MESSAGES FROM RAJYA SABHA AND BILL AS PASSED BY RAJYA SABHA*

SECRETARY-GENERAL: Madam Speaker, I have to report two messages received from the Secretary General of Rajya Sabha:-

(i) "I am directed to inform the Lok Sabha that the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 10th April, 2017, has been passed by the Rajya Sabha at its sitting held on the 31st July, 2017, in accordance with the provisions of article 368 of the Constitution with the following amendment:-

<u>CLAUSE 3</u>

1. That at page 2 and 3, clause 3 be *<u>deleted</u>*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 1st August, 2017 agreed without any amendment to the Right of Children to Free and Compulsory Education (Amendment) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 21st July, 2017."

---

* Laid on the Table.

2. Madam Speaker, I lay on the Table the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, as returned by Rajya Sabha with amendment.

12.01 ½ hours

COMMITTEE ON PUBLIC UNDERTAKINGS
19th Report

श्री शान्ता कुमार (कांगड़ा): महोदया, मैं 'भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई)' के बारे में सरकारी उपक्रमों संबंधी समिति का 19वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.02 hours

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE
9th Report

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.03 hours

STANDING COMMITTEE ON FINANCE
49th Report

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): I beg to present the 49th Report (Hindi and English versions) of the Standing Committee on Finance on Action taken by the Government on the recommendations contained in 34th Report (16th Lok Sabha) on 'State of Rural / Agricultural Banking and Crop Insurance'.

12.04 hours

STANDING COMMITTEE ON COAL AND STEEL
Statements

श्री राकेश सिंह (जबलपुर) : महोदया, मैं कोयला और इस्पात संबंधी स्थायी समिति के प्रतिवेदनों के अध्याय एक और पांच में अंतर्विष्ट टिप्पणियों/सिफारिशों के संबंध में निम्नलिखित की गई कार्रवाई विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) कोयला मंत्रालय से संबंधित 'अनुदानों की मांगों (2012-13)' के बारे में कोयला और इस्पात संबंधी समिति (15वीं लोक सभा) के 24वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 27वां प्रतिवेदन (15वीं लोक सभा)।

(2) इस्पात मंत्रालय से संबंधित 'अनुदानों की मांगों (2013-14)' के बारे में कोयला और इस्पात संबंधी समिति (15वीं लोक सभा) के 35वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 46वां प्रतिवेदन (15वीं लोक सभा)।

(3) इस्पात मंत्रालय से संबंधित 'इस्पात के उपयोग को बढ़ावा देने' के बारे में कोयला और इस्पात संबंधी समिति (15वीं लोक सभा) के 39वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 47वां प्रतिवेदन (15वीं लोक सभा)।

(4) इस्पात मंत्रालय से संबंधित 'एमएसटीसी लिमिटेड का कार्यकरण' के बारे में कोयला और इस्पात संबंधी समिति (15वीं लोक सभा) के 40वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 48वां प्रतिवेदन (15वीं लोक सभा)।

(5) कोयला मंत्रालय से संबंधित 'अनुदानों की मांगों (2015-16)' के बारे में कोयला और इस्पात

संबंधी समिति (16वीं लोक सभा) के 7वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 15वां प्रतिवेदन (16वीं लोक सभा)।

(6) कोयला मंत्रालय से संबंधित 'अनुदानों की मांगों (2016-17)' के बारे में कोयला और इस्पात संबंधी समिति (16वीं लोक सभा) के 18वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 24वां प्रतिवेदन (16वीं लोक सभा)।

(7) खान मंत्रालय से संबंधित 'अनुदानों की मांगों (2016-17)' के बारे में कोयला और इस्पात संबंधी समिति (16वीं लोक सभा) के 19वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 25वां प्रतिवेदन (16वीं लोक सभा)।

(8) इस्पात मंत्रालय से संबंधित 'अनुदानों की मांगों (2016-17)' के बारे में कोयला और इस्पात संबंधी समिति (16वीं लोक सभा) के 20वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 26वां प्रतिवेदन (16वीं लोक सभा)।

(9) इस्पात मंत्रालय से संबंधित 'लौह और इस्पात क्षेत्र में अनुसंधान और विकास' के बारे में कोयला और इस्पात संबंधी समिति (16वीं लोक सभा) के 21वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 30वां प्रतिवेदन (16वीं लोक सभा)।

12.05 hours

STANDING COMMITTEE ON COMMERCE
134th to 136th Reports

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

(1) 134th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 130th Report on Industrial Policy in the Changing Global.

(2) 135th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 132nd Report on Demands for Grants (2017-18) of Department of Commerce, Ministry of Commerce and Industry.

(3) 136th Report on ActionTaken by Government on the Recommendations/ Observations of the Committee contained in its 133rd Report on Demands for Grants (2017-18) of Department of Industrial Policy and Promotion, Ministry of Commerce & Industry.

12.06 hours

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Railways on Demands for Grants (2017-18) pertaining to the Ministry of Railways*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I rise to lay a Statement on the status of implementation of the recommendations contained in the 13th Report of the Parliamentary Standing Committee on Railways (16th Lok Sabha).

The 13th Report of the Committee on 'Demand for Grants (2017-18) of the Ministry of Railways' presented to the Lok Sabha on 10th March 2017 contained 14 recommendations and Action Taken Notes thereon were furnished to the Committee on 5th June 2017 in English and on 8th June 2017 in Hindi.

A Statement showing details of all the recommendations contained in the Report and implementation status thereof is enclosed. Since the Statement is voluminous, I request that the same may be taken as read.

---

* Laid on the Table and also placed in Library, See No. LT 7328/16/17.

12.07 hours

(ii) (a) Status of implementation of the recommendations contained in the 294th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18) pertaining to the Ministry of Earth Sciences*

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया): महोदया, मैं श्री वाई.एस.चौधरी जी की ओर से वक्तव्य सभा पटल पर रखता हूँ :-

पृथ्वी विज्ञान मंत्रालय से संबंधित अनुदानों की मांगों (2017-18) के बारे में विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति के 294वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

* Laid on the Table and also placed in Library, See No. LT 7329/16/17.

(b) Status of implementation of the recommendations contained in the 295th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18) pertaining to the Department of Biotechnology, Ministry of Science and Technology*

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया): महोदया, मैं श्री वाई.एस.चौधरी जी की ओर से जैव प्रौद्योगिकी विभाग, विज्ञान और प्रौद्योगिकी मंत्रालय से संबंधित अनुदानों की मांगों (2017-18) के बारे में विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति के 295वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूँ ।

* Laid on the Table and also placed in Library, See No. LT 7330/16/17.

(c) Status of implementation of the recommendations contained in the 296th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017- 18) pertaining to the Department of Science and Technology, Ministry of Science and Technology*

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया): महोदया, मैं श्री वाई.एस.चौधरी जी की ओर से विज्ञान और प्रौद्योगिकी विभाग, विज्ञान और प्रौद्योगिकी मंत्रालय से संबंधित अनुदानों की मांगों (2017-18) के बारे में विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति के 296वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूँ ।

---

* Laid on the Table and also placed in Library, See No. LT 7331/16/17.

… (*Interruptions*)

SUBMISSION BY MEMBER

Re: Political vendetta unleashed by the Government through central investigation agencies against the opposition party leaders particularly in Karnataka

माननीय अध्यक्ष : हां, बोलिए।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : महोदया, मैं आपका ज्यादा समय नहीं लेना चाहता हूँ। खासकर मैंने एक एडजर्नमेंट मोशन दिया था, उसे तो आपने रिजेक्ट किया है, लेकिन इसका मकसद यही था। The political vendetta unleashed by the Government of India using Central investigation agencies against the Opposition Party leaders, particularly in Karnataka for their political gain points to a dangerous tendency in the country, which would ruin the very ethos of democracy, warrants a clarification. … (*Interruptions*)

मेरा कहना यही है कि डेमोक्रेसी में अब जब गुजरात में चुनाव चल रहे हैं और खासकर राज्य सभा की तीन सीटों के लिए वहाँ पर चुनाव हो रहे हैं। …(व्यवधान) कांग्रेस के पास 57 मेंबर्स थे और उसे चार अन्य मेंबर्स का सपोर्ट था। …(व्यवधान) उसके बाद तोड़-फोड़ करके पाँच मेंबर्स को उन्होंने अपने पास ले लिया।…(व्यवधान) मैं बैकग्राउन्ड बता रहा हूँ। …(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं कहते।

…(व्यवधान)

माननीय अध्यक्ष : यह नहीं जा सकता।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे: इंकम टैक्स डिपार्टमेंट को यूज करके …(व्यवधान)

माननीय अध्यक्ष : नो, नो, यह एक-दूसरे पर आरोप-प्रत्यारोप है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे: कर्नाटक में ईगल रिसोर्ट में जो 42 एमएलएज थे, उन एमएलएज को डरा कर, धमका कर, टेरोराइज करके, वहां पर ईडी के लोगों को भेजा है। …(व्यवधान)

माननीय अध्यक्ष : टेरोराइज करके भेजा है।

श्री मल्लिकार्जुन खड़गे: यस, भेजा है। वहां भेज कर, जो वहां 42 मेंबर्स थे, उनको इंकम टैक्स आफिसर्स की तरफ से डराया, धमकाया जा रहा है। उनको डराकर ...(व्यवधान) पहले तो गुजरात में हुआ, उसके बाद सेफर प्लेस समझ कर वे दूसरी तरफ मूव हो गए हैं।...(व्यवधान) लेकिन वहां पर फिर इन्होंने इंकम टैक्स के लोगों को वहां पर भेज कर सिर्फ उन्हीं के ऊपर नहीं, वहां के कांग्रेस नेता के ऊपर भी रेड करके, जिस रूम में वे थे, उस रूम को भी उन्होंने सर्च किया। इसीलिए मैं यह चाहता हूं कि इस ढंग से वैंडेटा, विच-हंटिंग इस देश में चली तो कोई पार्टी डेमोक्रैसी में बच नहीं सकती है। ठीक है, अगर किसी ने इकॉनामिकल आफेंस किया है, कोई व्यक्ति हो, कोई लीडर हो, कोई भी हो, मैंने भी अगर किया है, तो आप कानूनन मेरे ऊपर एक्शन लीजिए, लेकिन आप पॉलिटिकली एक इलेक्शन जीतने के लिए, एक राज्य सभा के उम्मीदवार को हराने के लिए, आप जो यह कोशिश कर रहे हैं, इसमें कामयाब नहीं होंगे। ...(व्यवधान)

मैं कह रहा हूं कि कल के दिन यही मुसीबत आपको झेलनी पड़ेगी, अगर कोई लोग इसी ढंग से काम करे, इसीलिए मैं चाहता हूं कि आपकी ओर से मिनिस्टर इसे क्लेरिफाई करें क्योंकि वह कहना चाहते हैं। एम.एल.ए. के ऊपर नहीं करना चाहता हूं वहां पर कोई मिनिस्टर थे, एम.एल.ए थे उनके ऊपर हम कर रहे हैं लेकिन यह ठीक नहीं है इसलिए मैं उनसे अपील करता हूं कि ऐसे टेररराइज मत करो, डराओ मत, धमकाओ मत, इससे डेमोक्रेसी में काम चलने वाला नहीं है।

वित्त मंत्री, कॉर्पोरेट कार्य मंत्री तथा रक्षा मंत्री (श्री अरुण जेटली): अध्यक्ष महोदया, माननीय खड़गे जी ने जो विषय उठाया है वह गंभीर है लेकिन जो तथ्य उनको बतलाए गए हैं शायद वह अपने आप पर्याप्त और पूरे नहीं थे। मैं इसे स्पष्ट कर दूं कि मुझे जो विभाग से जानकारी मिली है, इसे स्वयं भी वैरिफाई किया है। किसी रिजार्ट पर या किसी गुजरात के एम.एल.ए. पर कोई सर्च टैक्स डिपार्टमेंट की तरफ से नहीं हुई, उनसे कोई संपर्क नहीं हुआ। यह बात सच है कि कर्नाटक सरकार के एक मंत्री और उनके सहयोगियों के ऊपर इनकम टैक्स की सर्च हुई है। ...(व्यवधान) 39 स्थानों पर सर्च चल रही है, जिनके खिलाफ सर्च हुई उन्होंने अपने आपको ...(व्यवधान) जिस व्यक्ति के खिलाफ सर्च चल रही है उन्होंने अपने आपको रिजार्ट में पहुंच गए जब उनके घर पर सर्च चल रही थी। जब सर्च चलती है और रिकवरीज होती है और जिस व्यक्ति के खिलाफ होती है उससे कन्फ्रन्टेशन किया जाता है उसका बयान लिया जाता है। उनसे संपर्क करना वहीं संभव था जहां वे जाकर छुपे थे इसलिए इनकम टैक्स के लोग ...(व्यवधान) इनकम टैक्स के अधिकारी ...(व्यवधान)

माननीय अध्यक्ष : पहले पूरा सुन लीजिए, पूरा सुनना पड़ेगा।

...(व्यवधान)

श्री अरुण जेटली : मैडम, इनकम टैक्स के अधिकारियों का उनका स्टेटमेंट लेना और उनको वहां से अपने घर ले जाना केवल इस परपस के लिए रिजार्ट में गए, जब वह वहां पहुंचे तो वह व्यक्ति कागज फाड़ रहे थे ...(व्यवधान) फटे हुए कागज और जो डॉक्युमेंट फाड़ रहे थे वह भी पंचनामा में रिकवर हुए, उनको वहां से लेकर घर पर चले गए। इस वक्त वहां कोई भी इनकम टैक्स का अधिकारी नहीं है और यह रेड 39 अन्य स्थानो पर चल रही है, इसे गुजरात के साथ किसी चुनाव से मत जोड़िए, इसे केवल आर्थिक अपराध के साथ जोड़िए।

HON. SPEAKER: Now, 'Zero Hour'.

… (*Interruptions*)

HON. SPEAKER: Now, nothing will go on record except Shri George Baker's speech.

...(Interruptions) ... *

SHRI GEORGE BAKER (NOMINATED): Madam, I thank you very much for giving me this opportunity to speak.

I rise to speak on a community that came to the Subcontinent over 2,000 years ago and who are now a miniscule, probably less than 10,000. I speak of the Jews who are in India, who are settled in various metropolis. … (*Interruptions*)

माननीय अध्यक्ष : मिनिस्टर का एक्सप्लेनेशन हो गया। This is not the way.

… (*Interruptions*)

HON. SPEAKER: Please take your seats.

… (*Interruptions*)

SHRI GEORGE BAKER: They have contributed immensely to the growth of the country. I urge upon the Government of India to give this particular Jewish community, who have never asked for any assistance from the Government of India, the minority status. … (*Interruptions*)

HON. SPEAKER: Nothing will go on record.

...(Interruptions) ... *

SHRI GEORGE BAKER: They should be given recognition as a minority community. Till today, they have been maintaining their own historical monuments and synagogues.

Besides, giving them recognition immediately as a minority community would help to strengthen the ties of our nation with Israel also.

Thank you very much.

---

* Not recorded.

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल और प्रो. रिचर्ड हे को श्री जार्ज बेकर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

12.15 hours

(At this stage, Shri M. I. Shanavas and some other hon. Members came and stood on the floor near the Table.)

श्रीमती रेखा वर्मा (धौरहरा) : माननीय अध्यक्ष जी, आपने मुझे शून्य काल में बोलने का मौका दिया, इसके लिए मैं आपका धन्यवाद करती हूं। हमारे देश में लोगों के कल्याण के लिए अनेक योजनाएं चलाई जा रही हैं, लेकिन जो योजनाएं चल रही हैं, वे महिलाओं के कल्याण के लिए उपयुक्त नहीं हैं। देश में महिलाएं अनेक तरह से कार्यरत हैं, आंगनवाड़ी केंद्रों सहित अन्य उद्योगों से जुड़ी हुई हैं, लेकिन महिलाओं की आय में कमी होती जा रही है। सरकार को इस ओर ध्यान देने की आवश्यकता है। महिलाओं की आय में बढ़ोतरी के लिए उपयुक्त कदम उठाने की जरूरत है। …(व्यवधान)

मेरा आपके माध्यम से सरकार से अनुरोध है कि महिलाओं की आय में वृद्धि के लिए और अधिक योजनाएं चलाई जाएं और इन योजनाओं का फायदा महिलाओं तक पहुंचाया जाए। …(व्यवधान)

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र को श्रीमती रेखा वर्मा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

HON. SPEAKER: Please go back to your seats. This is not proper.

… (*Interruptions*)

माननीय अध्यक्ष : आप लोगों ने एक्सपलेनेशन मांगा तो मिनस्टर ने एक्सपलेनेशन दिया।

…(व्यवधान)

श्री सुधीर गुप्ता (मंदसौर) : माननीय अध्यक्ष जी, आपने मुझे इंदौर और दिल्ली के बीच रेल सेवा बहाल किए जाने हेतु लोक महत्व के विषय को उठाने का मौका दिया, इसके लिए मैं आपका आभार व्यक्त करता हूं। मध्य प्रदेश के इंदौर से सराय रोहिल्ला, दिल्ली तक एक रेल सेवा प्रारंभ की गई थी। यह ट्रेन मंदसौर चित्तौड़ होते हुए आती थी। इससे मध्य प्रदेश और राजस्थान को सीधा लाभ मिल रहा था, किंतु दिनांक 2 जुलाई से इसका परिचालन बंद कर दिया गया है। …(व्यवधान)

मेरा आपसे आग्रह है कि इस अति महत्वपूर्ण ट्रेन का परिचालन फिर से प्रारंभ किया जाए ताकि यात्रियों को सुविधा मिल सके। मैं इसके साथ ही आग्रह करना चाहता हूं कि आमान परिवर्तन के दौरान

इंदौर, रतलाम, चित्तौड़ रेल खंड पर उतनी यात्री गाड़ियों का परिचालन प्रारंभ नहीं हो पाया है जितना मीटर गेज के समय होता था।...(व्यवधान)

मेरा आग्रह है कि यात्री आवश्यकताओं को दृष्टिगत रखते हुए समुचित यात्री गाड़ियों का परिचालन किया जाना चाहिए ताकि जन सुविधाओं एवं अपेक्षाओं को पूर्ण किया जा सके।...(व्यवधान)

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र और डॉ. वीरेन्द्र कुमार को श्री सुधीर गुप्ता द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Please go back to your seats. This is not proper.

… (*Interruptions*)

माननीय अध्यक्ष : आप लोगों ने मिनिस्टर से एक्सपेलेनेशन मांगा था, वह दिया गया है। उसके बाद इस प्रकार तानाशाही का रवैया आप भी मत अपनाइए।

…(व्यवधान)

HON. SPEAKER: He has given his explanation on the matter. Please go back to your seats now.

… (*Interruptions*)

श्री भैरों प्रसाद मिश्र (बांदा) : माननीय अध्यक्ष जी, मैं बहुत ही गंभीर विषय की तरफ सदन का ध्यान दिलाना चाहता हूं। इस समय मेरे संसदीय क्षेत्र बांदा सहित पूरे उत्तर प्रदेश में प्राथमिक विद्यालयों में कार्यरत लाखों शिक्षक, जिन्हें पूर्व में शिक्षा मित्र कहा जाता था, आक्रोशित एवं आंदोलित हैं। जगह-जगह धरना प्रदर्शन हो रहा है और शिक्षक आत्महत्या कर रहे हैं। …(व्यवधान) ये वर्षों से कार्य कर रहे थे। कुछ लोगों को तो लगभग 20 वर्ष से ज्यादा कार्य करते हो गए हैं। …(व्यवधान)

मेरा आपके माध्यम से सरकार से अनुरोध है कि उन शिक्षा मित्रों के लिए राज्य सरकार से बात कर राहत दिलाने का प्रयास करें। सुप्रीम कोर्ट का आदेश कुछ समय पहले हुआ और इन शिक्षकों की नियुक्ति को अवैध कर दिया गया। इसके कारण ही गंभीर समस्या उत्पन्न हुई है।...(व्यवधान)

मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूं राज्य सरकार से बात करके सुप्रीम कोर्ट में पुनर्विचार याचिका दायर करे और तब तक इन शिक्षकों को पूर्व की भांति वेतन और सुविधाएं दी जाएं ताकि इनको राहत मिल सके। …(व्यवधान)

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल और श्री अशोक कुमार दोहरे को श्री भैरों प्रसाद मिश्र द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI CHIRAG PASWAN (JAMUI): Thank you so much, Madam Speaker, for giving me this opportunity. … (*Interruptions*) आज इस सदन में मैं देश से जुड़ी समस्याओं का जिक्र करना चाहूंगा। भारत एक पुरानी सभ्यता लेकिन युवाओं का देश है। देश के युवाओं ने अपने कंधे पर सदियों से सामाजिक बदलाव में एक अग्रणी भूमिका निभाई है। जब चुनौतियों ने देश को ललकारा है, हर बार देश के युवाओं ने उन चुनौतियों को पछाड़ हमारी सभ्यता, सामाजिक ताने बाने को एक नया जीवन दिया है।

माननीय अध्यक्ष जी, आपको याद होगा कि वर्ष 2014 में माननीय प्रधानमंत्री जी ने भी युवाओं से सीधी अपील की थी और उस अपील की सत्यता का देश के युवाओं ने उचित सम्मान भी किया था। यकीनन फिलहाल के तीन वर्षों में युवाओं के लिए अवसरों के कई दरवाजे भी खुले, लेकिन हकीकत यह है कि आजादी के बाद से देश में कारगर कोई युवा नीति कभी नहीं रही। नतीजा यह है कि पिछले 70 सालों में युवाओं ने राष्ट्र निर्माण में तो खूब योगदान दिया लेकिन वे हाल के दशकों में व्यक्तिगत चुनौतियों से भी घिर गए। तमाम कार्यक्रम और योजनाएं आधुनिक दौर की चुनौतियों के लिए नाकाफी साबित रहीं। …(व्यवधान) अपने घरवालों को छोड़कर जब देश का युवा अपनी जिंदगी संवारने के लिए बाहर निकलता है, तो उसे कई किस्म की रुकावटों का सामना करना पड़ता है। …(व्यवधान) देश में एक ऐसी संस्था की जरूरत है, जो अभिभावकों की गैर मौजूदगी में अभिभावक की भूमिका निभाये। …(व्यवधान) जहां वह अपने प्रश्नों के साथ जाये और समाधान लेकर वापस आये। …(व्यवधान)

अध्यक्ष महोदया, मैं इसी उद्देश्य से सरकार के सामने देश में एक राष्ट्रीय युवा आयोग के गठन की मांग करता हूं और सदन के दोनों पक्षों से इस मांग के समर्थन की गुजारिश करता हूं। …(व्यवधान) हमने अनुसूचित जाति/जनजाति आयोग, अल्पसंख्यक आयोग, महिला आयोग और बाल आयोग बनाया और तारीख गवाह है कि इस तरीके के हर आयोग ने एक रचनात्मक भूमिका निभायी है। …(व्यवधान)

अध्यक्ष महोदया, मैं चाहता हूं कि इसी तर्ज पर देश में एक युवा आयोग बने, जो नोडल अथारिटी के तौर पर युवाओं के लिए काम करे। …(व्यवधान) आज जब हम देश के युवाओं से जुड़ी हुई समस्या का जिक्र करते हैं तो हमारी सोच कहीं न कहीं शिक्षा और रोजगार पर आकर रुक जाती है। …(व्यवधान) जबकि हकीकत यह है कि हमारे बहुत से युवा साथी ऐसे हैं, जो शिक्षा और रोजगार से हटकर अन्य क्षेत्रों में अपनी रूचि रखते हैं। …(व्यवधान) कोई कला के क्षेत्र में सिंगर, डांसर या एक्टर बनना चाहता है …(व्यवधान) कोई फोटोग्राफी में जाना चाहता है। …(व्यवधान) कई युवा ऐसे हैं, जो खेल-कूद में अपनी दिलचस्पी रखते हैं, लेकिन उन्हें वे ऑपर्चुनिटी नहीं मिलती। …(व्यवधान) इतिहास गवाह रहा है कि जब-जब हमारे युवा खिलाड़ियों को उचित इन्फ्रास्ट्रक्चर मिला है, सुख-सुविधाएं मिली हैं, तो उन्होंने न सिर्फ राष्ट्रीय स्तर पर, बल्कि अंतर्राष्ट्रीय स्तर पर भी हमारे देश का नाम ऊंचा किया है। …(व्यवधान) इसका एक

उदाहरण खुद मेरी जमुई लोक सभा क्षेत्र से आता है। जमुई जिले की रहने वाली श्रेयसी सिंह को उचित अवसर मिला, तो उसने कॉमनवेल्थ गेम्स में शूटिंग में पदक हासिल करके न सिर्फ मेरे प्रदेश बिहार को गौरवान्वित किया, बल्कि हमारे देश का नाम भी अंतर्राष्ट्रीय स्तर पर ऊंचा किया। ...(व्यवधान)

अध्यक्ष महोदया, जब हम युवाओं की समस्या की बात करते हैं, तो लड़कों के बजाय लड़कियों की सुनवाई और ज्यादा मुश्किल हो जाती है। ...(व्यवधान) मैं इस सदन में इससे पहले दो बार विभिन्न चर्चाओं के दौरान राष्ट्रीय युवा आयोग के गठन की मांग कर चुका हूं। मैं प्रधान मंत्री और आदरणीय वित्त मंत्री जी से भी लिखित रूप में युवा आयोग के गठन की मांग कर चुका हूं।

अध्यक्ष महोदया, मैंने आपके समक्ष भी नियम 193 के अंतर्गत नोटिस दिया हुआ है, ताकि इसके ऊपर हम एक गंभीर चर्चा करके सकारात्मक परिणाम पर पहुंच सकें। ...(व्यवधान)

मुझे अंत में यकीन है कि असंख्य युवाओं की जरूरत को इस सदन की सराहना मिलेगी और युवाओं की बेहतरी के लिए पहले से सजग आदरणीय प्रधान मंत्री जी का भी अनुमोदन मेरे इस प्रस्ताव को जरूर मिलेगा। ...(व्यवधान)

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। आपने मुझे इस मुद्दे को उठाने के लिए समय दिया, उसके लिए बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : इसमें सब युवा सहयोगी बनें।

...(व्यवधान)

माननीय अध्यक्ष : श्री ओम बिरला, डॉ. किरिट पी. सोलंकी, श्री शिवकुमार उदासि, श्री उदय प्रताप सिंह, श्री नारणभाई काछड़िया, श्री निशिकांत दुबे, मोहम्मद फैजल, श्री लखन लाल साहू, श्री हरिओम सिंह राठौड़, श्री सुमेधानन्द सरस्वती, श्री जगदम्बिका पाल, श्री राम मोहन नायडू किंजरापु, डॉ. श्रीकांत एकनाथ शिंदे, श्री रवीन्द्र कुमार जेना, श्री गणेश सिंह, कुंवर पुष्पेन्द्र सिंह चन्देल, श्री राहुल कस्वां, डॉ. मनोज राजोरिया और श्री भैरों प्रसाद मिश्र को श्री चिराग पासवान द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रवीन्द्र कुमार राय (कोडरमा) : अध्यक्ष महोदय, मैं सिक्कों से जुड़ा हुआ एक अति गंभीर विषय आपके सामने रखना चाहता हूं। देश भर के ग्रामीण क्षेत्रों खासकर झारखंड ...(व्यवधान) उत्तर प्रदेश के कई शहरों में बैंकों द्वारा सिक्का नहीं लेने की समस्या खड़ी की गयी है। ...(व्यवधान) भारत सरकार ने जब नोटबंदी की थी, तब 500 और एक हजार रुपये के नोट बंद हुए। ...(व्यवधान) लेकिन बैंकों ने ग्रामीण अर्थव्यवस्था को चकनाचूर करने के लिए एक, दो, पांच और दस रुपये के सिक्के लेने बंद कर दिये हैं। ...(व्यवधान) इससे छोटे व्यापारी, अखबार बेचने वाले, सब्जी मंडी, खासकर ग्रामीण हाट में हमारी जो माताएं-बहनें सब्जी

बेचती हैं, उन्हें दो रुपये, पांच रुपये और दस रुपये के सिक्के नहीं मिल रहे। ...(व्यवधान) जिन लोगों को मिर्ची, नींबू, साग आदि लेना है, उन्हें दो रुपये और पांच रुपये के सिक्के नहीं मिल रहे। ...(व्यवधान)

अध्यक्ष महोदया, मैं एक बात आपके ध्यान में लाना चाहूंगा कि जब नोटबंदी हुई थी, तब इन्हीं बैंक वालों ने लाखों-लाख सिक्के बाजार में दिये। ...(व्यवधान) लेकिन अब वे सिक्के नहीं ले रहे हैं। इस कारण बाजार में भी सिक्के नहीं लिये जा रहे। ...(व्यवधान)

अध्यक्ष महोदया, मेरा अनुरोध है कि ग्रामीण अर्थव्यवस्था को विशेष रूप से राहत देने के लिए सरकार बैंकों पर कार्रवाई करे, क्योंकि यह भारत की मुद्रा अधिनियम का उल्लंघन है। ...(व्यवधान) सरकार ग्रामीण व्यवस्था में खुदरा पैसे, यानी सिक्के को चालू रखने में सहयोग करे। ...(व्यवधान) इसके बिना अब दो रुपये, छः रुपये या आठ रुपये का सामान खरीदना कठिन हो गया है। ...(व्यवधान) मेरा अनुरोध है कि आप सरकार को निर्देश देने की कृपा करें कि सिक्कों का प्रचलन जारी रहे।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुंवर पुष्पेन्द्र सिंह चन्देल और श्री निशिकांत दुबे को श्री रवीन्द्र कुमार राय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI RABINDRA KUMAR JENA (BALASORE): Thank you, Speaker Madam, for giving me the opportunity to raise this issue on the floor of the House. The situation of flood, rain, storm and lightening is extremely grave in the State of Odisha including my district of Balasore. I have just visited the place. Whatever I assessed, I am going to put forth before this House.

About 33 people have died last Saturday and Sunday in the State of Odisha due to lightening. Over one million people have been trapped in water in my district of Balasore alone and several thousand hectares of paddy field is completely inundated with water thereby destroying the crop, which is the mainstay of almost 80 per cent people of my constituency. Our hon. Chief Minister Shri Naveen Patnaikji has just announced a compensation of Rs.4.00 lakh each to those who have lost their lives due to lightening. In view of this grave situation in my State and more particularly in my district of Balasore, I would urge upon the Union Government for the following action:

(i) to grant of *ex gratia* payment of Rs.10 lakhs to the family of those who have been killed by the lightening;

(ii) to add 'lightening' in the list of natural calamity so that we do not have to come to Parliament repeatedly;

(iii) to initiate research so that the lightening can be predicted which is in practice in several countries across the globe; and

(iv) to compensate all the farmers who have lost their crops and livelihood in the recent floods. Thank you, Madam.

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल को श्री रवीन्द्र कुमार जेना द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री लक्ष्मण गिलुवा (सिंहभूम) : अध्यक्ष महोदया, मैं झारखण्ड राज्य के सिंहभूम जिले से आता हूं। मेरे संसदीय क्षेत्र सिंहभूम-चक्रधरपुर में रेलवे अस्पताल अवस्थित है। वहां रात के समय में डाक्टर्स द्वारा दवा का चिट्ठा लिखने पर दवा खरीदने के लिए कई किलोमीटर दूर जाना पड़ता है। रेलवे अस्पताल के सामने दवा के दुकानें हैं, परन्तु वे रात को बन्द रहती हैं और रेलवे अस्पताल में दवाएं नहीं मिलती हैं। डाक्टर्स द्वारा लिखी गयी कुछ रोगों के उपचार की दवाएं रेलवे अस्पताल में उपलब्ध नहीं रहती हैं। यह भी देखा गया है कि रात के समय, रोगी की गंभीर हालत में रेलवे अस्पताल में दवाएं नहीं मिलने के कारण कई प्रकार की दिक्कतें सामने आती हैं। अतः मैं आपके माध्यम से सरकार से अनुराध करता हूं कि रेलवे अस्पताल परिसर में प्राइवेट दवा की दुकानों की व्यवस्था की जाए, जो 24 घण्टे खुली रहें। बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री लक्ष्मण गिलुवा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री निशिकान्त दुबे (गोड्डा) : अध्यक्ष महोदया, कांग्रेस के लोग भ्रष्टाचार के मामलों को छिपाने के लिए किस तरह से लोकतंत्र में आवाज दबाना चाहते हैं, यह इसका सबसे बड़ा उदाहरण है।

अध्यक्ष महोदया, मुझे आपका प्रोटेक्शन चाहिए। वर्ष 2008 में जब यूपीए-1 की सरकार थी, आरजेडी के एक बड़े नेता हैं, जो आजकल करप्शन के मामले में फंसे हुए हैं, उस समय यहां रेल मंत्री हुआ करते थे। उन्होंने रेल की एक पॉलिसी बदल दी और उन्होंने डुअल-फ्रेट पॉलिसी बना दी, चूंकि उस समय चाइना में ओलम्पिक होने वाला था और पूरा बूम आया हुआ था। उसमें डुअल-फ्रेट पॉलिसी का मतलब यह था कि जो स्टील यहां स्थानीय तौर पर बनाया जाएगा, उसके लिए रेलवे जो आयरन ओर ट्रांसपोर्ट करेगा, उसका अलग रेट होगा और जो आयरन ओर एक्सपोर्ट बाहर जाएगा, उसका एक अलग रेट होगा। रेलवे के पास ऐसा कोई साधन नहीं था, जिससे यह देख सकें कि जो आयरन ओर जा रहा है, उसका डोमेस्टिक यूज होगा या इंटरनेशनल यूज होगा। चूंकि करप्शन था, यूपीए की पूरी सरकार में कांग्रेस

और तत्कालीन रेल मंत्री की मिलीभगत थी, इसलिए सारे माफिया एवं आयरन ओर एक्सपोर्टर्स ने इस तरह की पॉलिसी बना दी। यह सारा माल झारखण्ड से जाता था और चक्रधरपुर उसका बड़ा सेंटर था, यह पूरा माल डोमेस्टिक यूज के नाम पर कोलकाता के पोर्ट पर जाता था और वहां से पूरा का पूरा माल एक्सपोर्ट हो जाता था। रेलवे का इससे नुकसान होने लगा। सीएंडएजी ने वर्ष 2009 में इसके बारे में कहा कि इसे रोकिए, रेलवे के पास ऐसा कोई साधन नहीं है और इससे बड़ा करप्शन हो रहा है। उस समय की सरकार ने उस पर कोई ध्यान नहीं दिया। वर्ष 2010 में फिर इसे रोकने की बात कही गयी, उस पर भी कोई ध्यान नहीं दिया गया। अब वर्ष 2015 में सीएंडएजी की रिपोर्ट आई है और इससे 30,000 करोड़ रुपये घाटा हुआ है।

मेरा आपके माध्यम से सरकार से आग्रह है कि उस वक्त के जो तत्कालीन रेल मंत्री थे, उन्होंने किसके कहने पर यह डुअल फ्रेट पॉलिसी चालू की।...(व्यवधान) जब सी एंड एजी वर्ष 2009 और वर्ष 2010 में कह रही थी कि इसमें करप्शन हो रहा है, उस वक्त के तत्कालीन जितने रेल मंत्री थे, उनकी भूमिका, यहां तृणमूल कांग्रेस पार्टी के लोग बैठे हुए हैं, ...(व्यवधान) मैं ... *...(व्यवधान) को बहुत ईमानदार मानता हूं, ...(व्यवधान) यह दुनिया मानती है, ...(व्यवधान) लेकिन मेरा यह मानना है कि उन्होंने भी सीबीआई इंक्वायरी करवाने का प्रयास नहीं किया।...(व्यवधान) ... *...(व्यवधान) सीबीआई इंक्वायरी करवाना चाहते थे, उनको हटा दिया, ...(व्यवधान) उसके बाद ... * ...(व्यवधान) ये दोनों जो रेल मंत्री बने, ...(व्यवधान) इन्होंने उसको बचाने का प्रयास किया। इन सभी रेल मंत्रियों की भूमिका पर प्रश्न होना चाहिए और 30,000 करोड़ रुपये का जो नुकसान हुआ है, इसमें सरकार को आग्रह करना चाहिए कि सीबीआई इंक्वायरी करा कर, इनको जेल भेजा जाये। ...(व्यवधान)

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, श्री शिवकुमार उदासि, डॉ. किरिट पी. सोलंकी, श्री नारणभाई काछड़िया, श्री दुष्यंत सिंह, श्री रवीन्द्र कुमार जेना, डॉ. मनोज राजोरिया, श्री जितेन्द्र चौधरी और डॉ. वीरेन्द्र कुमार को श्री निशिकान्त दुबे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

माननीय अध्यक्ष : उन्होंने आपका नाम लिया, मैंने नाम तुरंत हटा दिया।

...(व्यवधान)

---

* Not recorded

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैं आपसे विनती करना चाहता हूं, ...(व्यवधान) मैं आपसे अपील करना चाहता हूं कि यह जो घटना घटी है, इस घटना के लिए...(व्यवधान) क्योंकि लोकतंत्र में हमें बहुत सतर्क रहना चाहिए...(व्यवधान) और लोकतंत्र की हत्या नहीं होनी चाहिए।

माननीय अध्यक्ष : आप चर्चा चाहते हैं तो हम हाफ एन अवर की चर्चा देते हैं।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: अगर प्राइम मिनिस्टर या जेटली जी एश्योरेंस दें कि ऐसा पॉलिटिकल पार्टीज के ऊपर विथ वेनडेंटा, विच हंटींग करते गये तो कोई भी ठीक नहीं रहेगा।...(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है।

...(व्यवधान)

माननीय अध्यक्ष : आपको फाइनैंस मिनिस्टर जी ने बोल दिया।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: अध्यक्ष महोदया, सरकार इसके बारे में कोई रिस्पाँस नहीं दे रही है।...(व्यवधान) इसलिए हम उनके एटिट्यूड को कंडेम करके चले जायेंगे।

12.32 hours

(Shri Gaurav Gogoi and some other hon. Members then left the House.)

माननीय अध्यक्ष : श्री नाना पटोले जी।

...(व्यवधान)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): अध्यक्ष महोदया, मल्लिकार्जुन खड़गे जी हमारी सरकार पर अनाप-शनाप आरोप लगा रहे हैं।...(व्यवधान) यह सरासर गलत है, इसमें कोई तुक नहीं है क्योंकि यदि बंगलुरू और कर्नाटक में उनके एक मंत्री, कर्नाटक राज्य सरकार के एक मंत्री पर इनकम टैक्स का रेड हो रहा है, वह काला धन के खिलाफ रेड हो रहा है।...(व्यवधान) यह करप्शन के खिलाफ रेड हो रहा है। ...(व्यवधान) गुजरात के एमएलएज वहां आकर छुपे हुए हैं, वहां ईगलटन रिसॉर्ट में मौज-मस्ती कर रहे हैं। ...(व्यवधान) गुजरात में बाढ़ है, वहां जाकर वे जनता की सेवा करें।...(व्यवधान) बाढ़ के कारण गुजरात की जनता त्राहि-त्राहि कर रही है, लेकिन वह यहां आकर मौज-मस्ती कर रहे हैं।...(व्यवधान)

मैडम, मैं आपको यह भी कहना चाहूंगा कि कर्नाटक सरकार ने ईगलटन रिसॉर्ट को एक नोटिस देने का निर्णय कैबिनेट में लिया है। वहां के रेवेन्यू मिनिस्टर ने कहा है कि 982 करोड़ रुपये की पेनल्टी

ईगलटन रिसॉर्ट पर है।...(व्यवधान) गुजरात के चालीस एमएलए ऐसे रिसॉर्ट में जाकर छुप गये।...(व्यवधान) उसके बारे में कांग्रेस जवाब दे। उसके बारे में ... *...(व्यवधान) जवाब दें।...(व्यवधान) They should come out clean....(व्यवधान) ... * they should come out clean...(व्यवधान)

माननीय अध्यक्ष : आप नाम नहीं ले सकते हैं, वह नाम नहीं जायेगा।

...(व्यवधान)

12.34 hours

(Shri Mallikarjun kharge and some other hon. Members then left the House)

माननीय अध्यक्ष : श्री नाना पटोले जी।

...(व्यवधान)

श्री नाना पटोले (भंडारा-गोंदिया) : अध्यक्ष महोदया, हाल ही में समुचे देश में मेडिकल शिक्षा पद्धति के लिए राष्ट्रीय स्तर पर नीट की परीक्षा का आयोजन किया गया था।...(व्यवधान) मेडिकल शिक्षा प्राप्ति के लिए 63,835 सीटें सुनिश्चित की गयी थी। ...(व्यवधान)

माननीय अध्यक्ष : त्रिवेदी जी।

...(व्यवधान)

SHRI DINESH TRIVEDI (BARRACKPUR): What Shri Nishi Kant Dubey has mentioned is of utmost importance. I just want to put it on record that it was during my time when I took over the Railway Ministry. This was a very serious subject. Railways were being cheated by, perhaps, more amount than what was mentioned. I had given the CBI inquiry and we all know that ...* is one of the most honest persons here.

So, I think this is what one has to know. I understand this inquiry is moving on a slow track. I want to know why it is going on a slow track. I urge upon the Government that this inquiry must get to its logical conclusion. Those who are corrupt and those who are involved must be taken to task. Justice must be done. All these criminals must be taken to task. At the moment the matter is in the court and I understand that the Government unfortunately is going slow on this.

---

* Not recorded

HON. SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Dinesh Trivedi.

श्री नाना पटोले: अध्यक्ष महोदया, समूचे देश में मेडिकल शिक्षा प्राप्त करने के लिए नीट परीक्षा का आयोजन किया गया था। मेडिकल शिक्षा प्राप्ति के लिए 63,835 सीटें सुनिश्चित की गई थीं। इस परीक्षा में ओबीसी परीक्षार्थियों ने भी काफी अच्छे परिणाम प्राप्त किए। राष्ट्रीय स्तर पर ओबीसी समाज को मात्र 27 परसेंट, अनुसूचित जाति को 15 फीसदी और अनुसूचित जनजाति को 7.5 फीसदी आरक्षण का प्रावधान है। माननीय सर्वोच्च न्यायालय द्वारा 04.04.2007 के निर्णय अनुसार ओबीसी आरक्षण 27 परसेंट से कम नहीं किया जा सकता है, किंतु मेडिकल कौंसिल ने सारे नियमों का उल्लंघन कर ओबीसी परीक्षार्थियों को मेडिकल शिक्षा प्राप्ति से वंचित रखा गया है।

अध्यक्ष महोदया, अभी पहला राउंड हुआ है और एक भी ओबीसी परीक्षार्थी को आरक्षण के तहत नहीं लिया गया है। इसी वजह से मैं इस विषय को जीरो ऑवर में आपके सामने रखना चाहता हूं। आपके माध्यम से सरकार से आग्रह करता हूं कि ओबीसी समाज के साथ हुए अन्याय को दूर करने के लिए उचित कार्रवाई की जाए।

माननीय अध्यक्ष : श्री लखनलाल साहू, डॉ. मनोज राजोरिया, श्री भैरों प्रसाद मिश्र, श्री प्रहलाद सिंह पटेल, डॉ. किरिट पी. सोलंकी, श्री गणेश सिंह, कुंवर पुष्पेन्द्र सिंह चंदेल और श्री रवीन्द्र कुमार जेना को श्री नाना पटोले द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI P.K. BIJU (ALATHUR): Madam Speaker, I would like to raise a serious issue regarding the employees of the Life Insurance Corporation of India. As we know, LIC came into being on 19th June, 1956 in this august House on passing of the Life Insurance of India Act, 1956.

Life Insurance Corporation of India now contributes seven per cent to our GDP. More than 1,20,386 employees and more than 11,32,677 agents are working in LIC. The total assets of LIC are worth Rs.24.41 lakh crore. This became possible because of the hard work of the LIC agents throughout the country. The LIC agents staged are staging a dharna near Parliament House at Jantar Mantar today demanding job security, withdrawal of permission to banks for issuing policies, and removal of GST.

Madam Speaker, now GST is being imposed on life insurance policies. This is done nowhere in the world. While they had withdrawn it even in Europe

and Canada, we are introducing 1.8 per cent to 18 per cent GST on life insurance policies. As we know, life insurance policies benefit the nominee and not the actual policy holder. I, therefore, would request the Government to withdraw GST. Direct marketing should be stopped. Pension should be introduced for more than 11 lakh LIC agents. There is no welfare fund for them now. So, a welfare fund should be created for them. These more than 11 lakh agents do not come under any category of employees now. They are neither counted as professionals nor do they come in the category employees. They are agents and they are not covered under pension scheme. Therefore, a pension scheme should be introduced for them. CPF, enhancement of gratuity and amendment of gratuity calculation should be provided. The recommendations made by IRDAI were implemented in private insurance companies but not in the LIC. I urge upon the Central Government to take up this matter of utmost importance and introduce these facilities for these people as early as possible. Thank you.

HON. SPEAKER: Adv. Joice George, Shri Md. Badaruddoza Khan, Shri P. Karunakaran, Shri Sankar Prasad Datta, Shri Jitendra Chaudhury, Shri N.K. Premachandran, Mohammed Faizal, and Shri Rabindra Kumar Jena are permitted to associate with the issue raised by Shri P.K. Biju.

श्री अश्विनी कुमार चौबे (बक्सर) : माननीय अध्यक्ष महोदया, केन्द्र सरकार के माननीय वित्त मंत्री श्री अरूण जेटली जी ने 17 जून, 2016 को देश के कई तीर्थाटन और पर्यटन केन्द्रों के विकास के लिए दर्जनों परिपथों-सर्किट की घोषणा की थी। उनमें 'रामायण सर्किट' प्रमुख है। रामायण परिपथ मर्यादा पुरुषोत्तम श्री राम की जन्मभूमि अयोध्या से महर्षि विश्वामित्र की तपोभूमि, जो मेरा संसदीय क्षेत्र बक्सर है, जहाँ भगवान राम की दीक्षा और प्रशिक्षण भूमि है। वहाँ उन्होंने महर्षि विश्वामित्र जी से प्रशिक्षण प्राप्त करके असुरों का वध किया था। वहाँ से होते हुए सीतामढ़ी, जनकपुर धाम एवं देश के अन्य स्थानों पर, जहाँ-जहाँ त्रेता युग में भगवान राम गये थे, उन सभी क्षेत्रों का विकास करना था।

इसके साथ ही, वर्ष 2015-16 के बजट में मेरे द्वारा बिहार में रामायण सर्किट के साथ-साथ कांवरिया सर्किट (सुल्तानगंज से देवघर जाने वाली कांवर यात्रा) गया-नालन्दा से विक्रमशिला तक बुद्ध सर्किट को जोड़ने, मंदार पर्वत, जिससे समुद्र-मंथन हुआ था, वहाँ 'मंदार सर्किट', भागलपुर जैन तीर्थंकर

का प्रमुख स्थान रहा है, वहाँ 'जैन सर्किट' से जोड़ने और इन सभी तीर्थाटन केन्द्रों के विकास के लिए परिपथ-सर्किट निर्माण का आग्रह किया गया था तथा प्रधानमंत्री जी को भी इसके लिए आवेदन देकर आग्रह किया था।

माननीय प्रधानमंत्री श्री नरेन्द्र भाई मोदी जी ने वर्ष 2015 में 18 अगस्त को बिहार में इसकी घोषणा भी की थी। उक्त योजनाओं के साथ उन्होंने बिहार में इसके लिए 600 करोड़ रुपये पर्यटन-तीर्थाटन क्षेत्र के विकास हेतु देने की घोषणा भी की थी।

आपके माध्यम से मेरा आग्रह है कि उक्त योजनाओं के लिए जिस धनराशि की घोषणा की गयी थी, उसके माध्यम से जो काम होना था, वह काम अभी तक नहीं हुआ है।

इसलिए मैं आग्रह करूँगा कि बक्सर सहित सभी परिपथों के लिए पर्याप्त धनराशि आवंटित कर, उसका क्रियान्वयन केन्द्र सरकार के माध्यम से शीघ्र कराया जाए।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुंवर पुष्पेन्द्र सिंह चन्देल को श्री अश्विनी कुमार चौबे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

MOHAMMED FAIZAL (LAKSHADWEEP): Hon. Speaker Madam, I would like to draw your kind attention to the difficulties being faced by the people of Lakshadweep in implementation of GST. In Lakshadweep, the only produce we have is coconut and fish. All the essential commodities have to be brought from the mainland and there are a lot of overheads incurred by the traders. Whether it is soap, oil, stationery items or any other item, they have to buy them from Kerala or from Mangalore. The packets are taken to the wharf where the port shipping is happening. From there onwards, there are overheads like loading, transportation, unloading in the mid-sea and again transportation into the island and finally when the items reach the stores, the traders incurr Rs. 250 to Rs. 350 extra cost per bundle. As per the Packaged Commodities Act, the price of a product is fixed as MRP, but we are forced to sell the products at a price higher than the MRP. This is the issue which I would like to flag.

For proper implementation of GST, all the traders have to register their details on internet. The facility of internet in Lakshadweep is very poor. The registration itself is taking 10 to 15 days. There are no tax experts to help the traders and Lakshadweep administration.

The next point is that there is no wholesaler available to get the products in the island. The most important part is that in the GST Council, there is no representative from Lakshadweep, either from the ethnic people or from the Government side, who can raise these problems in the GST Council.

Just as Delhi Metro is the lifeline of Delhi, our lifeline is ship. The ship ticketing has been included in the GST. Our people travel to mainland for medical treatment or other purposes in ships. So, I would request the Government to exclude ship travel from the GST ambit.

माननीय अध्यक्ष : लक्षद्वीप की सारी समस्याएँ आज ही कह देंगे।

MOHAMMED FAIZAL: Madam, I think there is no other place like Lakshadweep where we have so many issues related to implementation of GST. We are totally supporting GST but I would request the Government that it can be deferred for some time so that all the ambiguities and confusion may be cleared. Thank you.

माननीय अध्यक्ष : लक्षद्वीप की सभी समस्याओं पर क्या आज ही बोलेंगे?

MOHAMMED FAIZAL: This is a unique place. There is no other place like Lakshadweep where we have so many issues regarding the implementation of GST. We are totally supporting GST but it could be deferred for some time. Till we clear all these ambiguities and confusions, it could be deferred.

Thank you very much.

श्री ओम बिरला (कोटा) : माननीय अध्यक्ष महोदया, कोटा शैक्षणिक नगरी में देश भर से एक लाख विद्यार्थी मेडिकल और इंजीनियरिंग की प्रतियोगी परीक्षाओं की तैयारी करने के लिए आते हैं।

माननीय अध्यक्ष महोदया, कोटा में गुणवत्तापूर्ण और श्रेष्ठ शिक्षा, श्रेष्ठ विद्यार्थी और श्रेष्ठ संस्थान उपलब्ध हैं। कोटा में केंद्र सरकार का राजकीय उपक्रम भी बंद हुआ है, जिसका बहुत बड़ा कैंपस वहाँ संसाधन के रूप में उपलब्ध है। जैसा कि मैंने कहा कि वहाँ देश भर से एक लाख विद्यार्थी पढ़ने के लिए आते हैं और वहाँ पढ़ाई कर के पूरे देश में श्रेष्ठ डॉक्टर, श्रेष्ठ इंजीनियर और श्रेष्ठ आई.आई.टियन. बनते हैं। अतः मेरी सरकार से यह माँग है कि कोटा में आई.आई.टी., आई.आई.एम., सेंट्रल यूनिवर्सिटी या नेश्नल यूनिवर्सिटी में से कोई भी उच्च शिक्षण संस्थान का हब खोला जाए, ताकि कोटा में पढ़ाई करने के लिए आने वाले विद्यार्थी वहाँ श्रेष्ठ शिक्षा हासिल कर सकें। वहाँ पढ़ाई के लिए श्रेष्ठ प्रॉफेसर्स उपलब्ध हैं।

माननीय अध्यक्ष महोदया, पूर्व में भी कोटा के लिए आई.आई.टी. दी गई थी। उसके लिए हमारी सरकार ने प्रस्ताव भी भेजा था, लेकिन केंद्र सरकार ने उस आई.आई.टी. का किसी अन्य जगह स्थानांतरण कर दिया। अतः हमारा यह हक बनता है कि यहाँ पर एक उच्च शिक्षण संस्थान खोला जाए। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री चन्द्र प्रकाश जोशी, डॉ. मनोज राजोरिया एवं श्री गजेन्द्र सिंह शेखावत को श्री ओम बिरला द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री हरीशचन्द्र उर्फ हरीश द्विवेदी (बस्ती) : माननीय अध्यक्षा जी, आपका बहुत-बहुत धन्यवाद।

महोदया, मैं आपका ध्यान उत्तर प्रदेश में शिक्षा मित्रों पर आए हुए संकट की ओर दिलाना चाहता हूँ। उत्तर प्रदेश की पिछली सरकार की गलतियों व अनियमित समायोजन के कारण लगभग 1 लाख 75 हजार से ज्यादा शिक्षा मित्रों व उनके परिजनों का भविष्य अधर में लटक गया है।

महोदया, पुरानी सरकार की लापरवाही के कारण माननीय उच्च न्यायालय ने इस समायोजन को लगभग खारिज कर दिया है। इसमें इन लाखों शिक्षा मित्र भाई-बहनों का क्या दोष है? शिक्षा मित्र उत्तर प्रदेश में प्राथमिक शिक्षा की रीढ़ हैं। उनका समायोजन रद्द होने से उत्तर प्रदेश की प्राथमिक शिक्षा व्यवस्था चरमरा गई है और शिक्षा मित्रों एवं उनके परिजनों के समक्ष भुखमरी और बेरोजगारी का संकट आ गया है।

अतः मैं आपके माध्यम से केंद्र सरकार से यह माँग करता हूँ कि लाखों शिक्षा मित्रों एवं उनके परिजनों के हितों को देखते हुए तत्काल प्रभाव से कोई ठोस एवं स्थाई कदम उठाया जाए। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री हरीशचन्द्र उर्फ हरीश द्विवेदी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI PRALHAD JOSHI (DHARWAD): Thank you, Madam.

All these days, we were discussing about the so-called intolerance in the country but it is very unfortunate that in Kerala day in and day out political murders have been taking place with the encouragement of the present Government. … (*Interruptions*) Since this Government took over, they have completed 17 months. In the past 17 months 17 people have been killed. … (*Interruptions*)

HON. SPEAKER: Only what Shri Pralhad Joshi says will go on record.

…(Interruptions)… *

---

* Not recorded

SHRI PRALHAD JOSHI : The Congress should be ashamed. Two of their workers have been killed but unfortunately Congress is not raising this issue. … (*Interruptions*) They are hobnobbing with them in Delhi, in Parliament.

In the last 17 months, 17 murders have taken place. Every month, they are murdering one political person affiliated to either BJP or RSS. … (*Interruptions*) It is bad that even the Balagokulam where children were participating in a *juloos* was attacked and many children were injured.

There is a village which falls in Kannur district. … (*Interruptions*) The name of the village is Pinarayi. The Chief Minister hails from that district. … (*Interruptions*) The CPI (M) State Secretary hails from that district. In that district, maximum murders have taken place. … (*Interruptions*) In total, there have been 17 murders in 17 months. What has happened to Rajesh Edavakode, Vasu, we all know. It does not stop there. Madam, a petrol bomb was hurled at the BJP District Office, Thiruvananthapuram. The office of the BJP Headquarters was attacked.

Through you, Madam, I would like to ask one question. It is the duty of the State Government to protect its people. If at all there is a difference of opinion, we should respect each other. This is what democracy says but these people do not believe in democracy because they have killed the highest number of people in the world. During the Communist regime more than one million people have been killed in the world.… (*Interruptions*)

In Kollam, five flag posts and three flex boards of the BJP have been burnt. They have attacked the BMS Office in Cherthala and Alappuzha; attacked the BJP Office in Kayamkulam, Kottayam; and attacked BJP Office in Vaikkom and Kaduthuruthy and destroyed posters in Ernakulam. ABVP workers were attacked in Ettumanoorappan College and Government IIT… (*Interruptions*) The BJP *karyakartas* were attacked. The BJP Office was destroyed in Thrissur. Madam, everyday offices of BJP and RSS are being attacked.

Madam, I would request that all these incidents should be inquired into by NIA or CBI, then only the truth will come out. With this demand, I reiterate that it should be inquired into by NIA because they are linked with terrorist activities also. These CPI (M) ...[*] are supporting them. This is the problem. Thank you very much.… (*Interruptions*)

HON. SPEAKER: S/Shri Rajendra Agrawal, Om Birla, Bhairon Prasad Mishra, Prahlad Singh Patel, Ganesh Singh, Gajendra Singh Shekhawat, Karadi Sanganna Amarappa, Ajay Mishra, Suresh C. Angadi, Nalin Kumar Kateel, Anurag Singh Thakur, Prof. Richard Hay, Kunwar Pushpendra Singh Chandel and Dr. Kirit P. Solanki are permitted to associate with the issue raised by Shri Pralhad Joshi.

Shrimati Meenakshi Lekhi, you are raising the same issue.

श्रीमती मीनाक्षी लेखी (नई दिल्ली) : महोदया, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देना चाहती हूं। मेरा विषय भी प्रह्लाद जी के विषय से ही जुड़ा हुआ है। मैं कुछ नाम यहां पढ़ने जा रही हूं - प्रमोद, रामचन्द्रन, विनीष, विष्णु, रमित, अनिल कुमार, राधाकृष्णन, विमला, संतोष, निर्मल, रवीन्द्रनाथ, सुजीत, बीजू और राजेश। ये नाम किसी को समझ में नहीं आएंगे, लेकिन जैसे ही मैं टीलू पहलवान या अख्लाक़ बोलूंगी तो सभी को सुनायी देगा। कारण यह है कि ये 14 नाम उन लोगों के हैं, जिन लोगों की केरल में राजनैतिक हत्या की गयी और इन 14 नामों को कोई पहचानता भी नहीं है।...(व्यवधान) जो लोग लगातार इनटॉलरेंस पर भाषण देते हैं, जो लोकतांत्रिक व्यवस्थाओं की बात करते हैं, वे लोकतंत्र में दूसरी विचारधारा के लोगों को बर्दाश्त नहीं करते हैं...(व्यवधान) ये 14 नाम उन लोगों के हैं, जहां पर सात बच्चों पर अटैक किया गया। अगर पिता घर पर नहीं था तो सात साल के बच्चे की बाजू तलवार से काटी गयी।...(व्यवधान) मेरी आंखों के सामने वे चेहरे आते हैं, विमला, जिसको जलाकर मार दिया गया, उसके दो बच्चे अश्विथी और अश्विन के चेहरे सामने आते हैं...(व्यवधान) राधाकृष्णन उन्हीं के जेठ लगते हैं, उनके दो बच्चे अरुण और ऐसे ही एक लड़की जिसको "सैल मी दी आँसर " करके वहां की सेलिब्रिटी बनी विस्मया के पिता संतोष की क्रूरता से हत्या की गयी। "सैल मी दी आँसर " में मार्क्सिस्ट पार्टी के जो एमएलए हैं, उन्होंने यह प्रश्न किया और उस बच्चीं से बात कर रहे हैं, वह बहुत ही ब्रिलिएंट बच्ची है। कहा जाता है कि विस्मया को किसी भाई ने च्यूंटी क्यों मारी? तो कहा कि वह गुड़िया मुझे चाहिए थी इसलिए च्यूंटी मारी और उसकी गुड़िया छीन ली। माँ कहती है कि जिंदगी लेने और देने पर

[*] Not recorded

ही व्यवस्थित है, इसलिए मैंने उसको च्यूंटी मारी और गुड़िया ले ली। इसी प्रकार से वहां की सरकार के जो लोग हैं, उन्होंने उस लड़की को एक सेलेब्रिटी तो बनाया, लेकिन उसके पिता को उससे छीन लिया और उसके सामने उसकी क्रूर हत्या कर दी। राजेश नाम के एक व्यक्ति के बारे में अगर मैं आपको बताऊंगी तो आप लोग हैरान होंगे कि उसके शरीर पर पैने हथियार के 80 जख्म थे। उसका हाथ काटकर फैंक दिया गया था। यह दो दिन पहले का नृशंस हत्याकांड है। उस हत्या को याद करते ही जयकृष्णन मास्टर, चंद्रशेखरन इत्यादि की सभी हत्याएं याद आती हैं, जिनको क्रूरता और तालीबानी स्टाइल में मारा गया।लगातार आई.एस.आई.एस. में शामिल होने वाले अधिकतर लोग इसी राज्य से आते हैं। आपको यह जानकर हैरानी होगी ये केवल आर.एस.एस. और बी.जे.पी. का मुद्दा नहीं है। कन्नूर जैसी कुख्यात जगह पर कांग्रेस के 40 वर्कर्स को मारा गया, मुस्लिम लीग के 7 वर्कर्स को मारा गया, एस.डी.पी.आई. के 3 वर्कर्स को मारा गया है। जो रोहित वेमूला की आत्महत्या को हत्याकांड बनाना चाहते हैं, मैं उन्हीं को आज याद दिलाना चाहती हूं कि वहां पर सबसे अधिक 51 महिलाओं के ऊपर आपराधिक घटनाएं घटीं, जिनमें दलित महिलाएं शामिल थीं। मैं जिन 14 हत्याओं की बात कर रही हूं, 14 में से 4 दलित हैं। ये नहीं चाहते कि दूसरे कोई रामनाथ कोविंद पैदा हों, क्योंकि पॉलित ब्यूरो में एक भी दलित नहीं है। लगातार जो आज God's own country है, वह आज Godforsaken country बनी हुई है, क्योंकि लोकतांत्रिक व्यवस्थाओं के खिलाफ ये किसी को नहीं खड़े होने देना चाहते हैं।

अध्यक्ष जी, मैं तीन-चार नाम जरूर लेना चाहती हूं।...(व्यवधान) कि दामोदरन, इन्होंने अपने ही लोगों को मारा। सी.पी.एम. के लोगों ने सी.पी.आई. के लोगों को मारा, इन्होंने काँग्रेस के लोगों को मारा, लेकिन मुझे जो बात समझ नहीं आती वह यह कि जब भारतीय जनता पार्टी के लोग मारे जाते हैं तो हम कम से कम आवाज तो उठाते हैं बाकी लोग राजनीतिक षडयंत्रों के कारण चुप कैसे रहते हैं, अपनों को मरता हुआ कैसे देखते हैं। लोकतंत्र के अंदर राजनीतिक मतभेद हो सकता है लेकिन राजनीतिक मतभेद लोगों को मारने के लिए नहीं हो सकता। किसी को मार कर हत्या करने का अधिकार नहीं देता। इस संसद के माध्यम से मैं ... [*] की बात याद दिलाना चाहती हूं जो संसद सदस्य रहे हैं। ...[*] के मुताबिक पिनरई विजयन ने, जब वे वर्ष 2008 में अपनी पार्टी के जनरल सेक्रेट्री थे, ऐसा बयान दिया और कहा कि कन्नूर मॉडल बहुत विध्वंसक है, बंगाल मॉडल फॉलो किया जाना चाहिए। मैं एम.एम. मणि की याद दिलाना चाहती हूं, जिनको एक-दो-तीन मणि कहा जाता है, क्योंकि तीन जयराजन जैसे लोग जो आज कन्नूर से हटकर त्रिवेंद्रम चले गए है और त्रिवेंद्रम के अंदर ये हत्याएं हो रही हैं।...(व्यवधान)

माननीय अध्यक्ष : बैठ जाइए, समय पूरा हो गया।

---

[*] Not recorded

...(व्यवधान)

श्रीमती मीनाक्षी लेखी : अध्यक्षा जी, एक लाइन बोलना चाहती हूं।...(व्यवधान)

माननीय अध्यक्ष : श्री राजेन्द्र अग्रवाल, श्री हरिओम सिंह राठौड़, कुमारी शोभा कारान्दलाजे, श्री अनुराग सिंह ठाकुर, श्री भैरों प्रसाद मिश्र, डॉ. मनोज राजोरिया, श्री सुमेधानन्द सरस्वती, श्री ओम बिरला, श्री गजेन्द्र सिंह शेखावत, श्री अजय मिश्रा टेनी, प्रो. रिचर्ड हे, श्री नलीन कुमार कटील, श्री कारादी सनगन्ना अमरप्पा, श्री सुरेश सी. अंगड़ी और श्री सुधीर गुप्ता को श्रीमती मीनाक्षी लेखी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

DR. J. JAYAVARDHAN (CHENNAI SOUTH): The entire country is well aware of the drought situation prevailing in the State of Tamil Nadu. To mitigate the sufferings of farmers, we have asked a sum of Rs.39,565 crore from the National Disaster Response Fund. The amount released by the Central Government is very meagre. Due to severe drought situation in Tamil Nadu, all water bodies and tanks are drying and are having very limited water storage. To handle the drought situation and safeguard the agricultural activities in future in the State, the Government of Tamil Nadu is reviving the Kudimaramath scheme, an ancient system and a traditional practice of people’s participation in management of water resources. This practice helps to increase the capacity of traditional water bodies by desilting, and also helps in strengthening of bunds, repairing of sluices and masonry structures, etc., and thereby reviving groundwater also. This will go a long way in drought proofing the State. Therefore, the Government of India should provide financial assistance to supplement the State Government’s funding which would help restore more traditional water bodies in Tamil Nadu.

I urge the Central Government to release a sum of Rs.39,565 crore to mitigate the sufferings of farmers through National Disaster Response Fund. Thank you, Madam

HON. SPEAKER: Shri Sankar Prasad Datta.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Madam, at the recommendations of the NITI Aayog, this BJP Government is bracing itself for a large scale privatization of the public sector. The NITI Aayog has been completely

hijacked by the corporate sector and all its proposals are in tune with the demands made by the neo-liberal economic reform trajectory of international finance capital and domestic big corporate houses. This latest attack on the public sector is in tune with its aggressive pursuance of the neo-liberal economic reforms which include the handling over of prime public assets to foreign and domestic private capital.

13.00 hours

Madam, major privatization of defence production centres is underway. Apart from providing a bonanza for foreign defence equipment producing corporates, this poses a serious threat to India's security. The Indian Railways, which is the lifeline of the people and which unites our country and people, is now sought to be privatized. Various services connected with the Railways are being given away to private operators. This will impose very severe burden on crores of Indian people for whom the Railways is the only lifeline for travel, livelihood and communication.

In the financial sector also, the new FRDI legislation that the government has proposed, completely removes the banks and financial institutions from any degree of public scrutiny and social control. This again will have a very negative impact on the livelihood of the vast masses of our people.

Air India holds a huge area of real estate and has many other assets including a huge collection of precious paintings and art objects. Now in the name of privatization all this is sought to be handed over to private capital for maximization of profits. This privatization drive also undermines the limited opportunities provided for social justice vastly reducing the reservations in jobs for SCs, STs and OBCs.

I urge upon the Government of India to save the people and the interest of the country. This random privatization of national assets has to be stopped immediately for the sake of people of our country.

HON. SPEAKER: Shri Md. Badaruddoza Khan, Shri Jintendra Chaudhury, Shri Mohammad Salim, Shri P. Karunakaran and Shri P.K. Biju are permitted to associate with the issue raised by Shri Sankar Prasad Datta.

श्री विनोद कुमार सोनकर (कौशाम्बी) : माननीय अध्यक्ष महोदय, मैं आपका ध्यान सम्पूर्ण देश सहित उत्तर प्रदेश की विभिन्न जेलों में क्षमता से अधिक जो कैदी बंद हैं, उनकी ओर दिलाना चाहता हूं। जेलों में क्षमता से अधिक कैदी होने के कारण वहां आये दिन उपद्रव होते हैं, साथ ही साथ सरकार के ऊपर बहुत सारे आर्थिक बोझ पड़ते हैं और जेल प्रशासन को भी कैदियों को अनुशासन में रखने में बहुत सारी समस्याओं का सामना करना पड़ता है।

मैं आपके माध्यम से देश के गृह मंत्री जी से अनुरोध करना चाहता हूं कि जेलों में जो ऐसे कैदी हैं, जिनकी सजा पूरी हो गई है या जो गंभीर रोग से पीड़ित हैं या जिनकी उम्र साठ वर्ष से ऊपर हो गई है, लेकिन जो राष्ट्रद्रोह में बंद हैं या जो आंतकवादी घटनाओं में बंद हैं, ऐसे कैदियों को छोड़कर बाकी कैदियों को रिहा करने पर सरकार विचार करे। क्योंकि बहुत सारे कैदी कैंसर जैसे गंभीर रोग से पीड़ित हैं, वे चलने-फिरने में भी असमर्थ हैं। वे अब किसी अपराध में शामिल नहीं हो सकते। इसलिए मैं आपसे निवेदन कर रहा हूं कि ऐसे लोगों को जेलों से रिहा करने में मदद करें। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल तथा डा.मनोज राजौरिया को श्री विनोद कुमार सोनकर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

<u>13.03 hours</u>

The Lok Sabha then adjourned till Fourteen of the Clock.

<u>14.02 hours</u>

The Lok Sabha re-assembled at Two Minutes past Fourteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

HON. DEPUTY-SPEAKER: Hon. Members, Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those Matters shall be treated as laid for which the text of the Matter has been received at the Table within stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table

(i) Need to ensure the share of farmers in the profits on final food products

श्रीमती रीती पाठक (सीधी): कृषि एक यज्ञ है, और किसान इस यज्ञ का प्रमुख कर्ताधर्ता। किन्तु यह कृषि यज्ञ और किसान दोनों ही वर्षों-वर्ष से संकट और संघर्ष के दौर से गुजर रहे हैं। मैं ऐसा मानती हूँ कि विगत कई दशकों से कृषि और किसान को मजबूत करने के लिए कमोबेश पहल चलती ही रही है और हमारी प्रदेश और देश की दोनों सरकारों ने कृषि और किसान के उत्थान के लिए प्रभावी, सार्थक और ऐतिहासिक कदम उठाए हैं। कृषि और किसान की स्थिति उन्नत भी हुई है, पर मुझे कहने में तनिक भी संकोच नहीं कि हम कृषि को अन्य व्यापारों के समानान्तर खड़े करने में सफल नहीं रहे हैं, तभी तो हम जब किसी युवा से एक छोटी दुकान खोलने या कृषि कार्य करने का एक विकल्प रखते हैं तो वह झट से छोटी दुकान खोलने के पाले में षड़ा हो जाता है। इसमें तनिक भी संदेह नहीं कि हमारी नरेन्द्र भाई मोदी जी की नेतृत्व वाली सरकार और पूरा सदन समेकित रूप से कृषि और किसान को लेकर चिन्तित है। विगत दिनों कृषि और किसान के उत्थान को लेकर मेरे मन में एक विचार आया, उसे मैं सरकार के समक्ष रखकर यह अपेक्षा करना चाहती हूँ कि पूरा सदन इस विषय पर विचार करे और कृषि और किसान के उन्नति हेतु यदि इस विषय का क्रियान्वयन हो तो मैं आप सब की चिरऋणी रहूँगी।

देखने में यह आता है कि कच्चे माल (रॉ-मटेरियल) का उत्पादक किसान अपने कच्चे माल का जो मूल्य पाता है उससे कई गुना अधिक मूल्य और लाभांश उस कच्चे माल से बनने वाले कई प्रोडक्ट (द्वितीयक उत्पादन) का निर्माता, होल सेलर और विक्रेता पाता है। जिसने कच्चा माल दिया उसका कपड़ा और चेहरा आज तक चमक नहीं पाया और जिन लोगों ने उनके पसीने से पैदा हुए कच्चे माल से बाई प्रोडक्ट (द्वितीयक उत्पादन) का निर्माण किया वे धनाधिपति होते चले गये। उदाहरण स्वरूप पचहत्तर ग्राम आलू से बना चिप्स बाजार में पच्चीस रूपये में बिकता है और चिप्स के प्रमुख उत्पाद (आलू) के उत्पादक को पचहत्तर ग्राम आलू का मूल्य अधिकतम पचास से पचहत्तर पैसे ही प्राप्त होता है। ऐसे हजारों-हजार उत्पाद (प्रोडक्ट) बाजार में उपलब्ध है, जैसे टमाटर, कपास, फली आदि जिनके कच्चे माल (रॉ-मटेरियल) का उत्पादक गरीबी की मार झेलता है और उससे बनने वाले द्वितीयक उत्पाद (बाई-प्रोडक्ट) के निर्माता उत्तरोत्तर धर्नाजन करते हैं प्रगति करते हैं।

मेरा यह कहना है कि कच्चे माल के उत्पादक किसान को कच्चे माल से मिलने वाले मूल्य के अतिरिक्त उस कच्चे माल से बनने वाले द्वितीयक उत्पाद (बाई-प्रोडक्ट) के लाभांश पर भी उसे बोनस प्राप्त हो, और उसकी हिस्सेदारी तय हो तो मैं दावे से इस बात को कह सकती हूँ कि यह क्रान्तिकारी कदम कृषि और किसान के चेहरे पर चमक लाने में समर्थ होगा।

पुनः विनम्रता पूर्वक आग्रह करती हूँ कि यदि यह विचार क्षेत्र के किसान और कृषि को बल देने में समर्थ है तो सरकार चर्चा कर इसे अधिनियमित करे ।

(ii) Need to review the defence preparedness of our armed forces in view of the border standoff with China at Doklam and also utilise diplomatic channels on the issue

श्री बीरेन्द्र कुमार चौधरी (झंझारपुर): चीन से सटी भारतीय सीमा पर आक्रमण के इरादे से चीन की तैयारी चल रही है। यह बहुत ही चिंता का विषय है। डोकलाम में जिस प्रकार से दोनों देशों की सेनाएं आमने-सामने डटी हैं, उसे देखकर ऐसा प्रतीत होता है कि आने वाले समय में तनाव और बढ़ेगा। साथ ही वहाँ पर सैन्याभ्यास भी किया जा रहा है। चीन का कहना है कि डोकलाम हमारा है। चीन समझौते का उल्लंघन कर रहा है और अपनी विस्तारवादी नीतियों को आगे बढ़ाते हुए पूर्वोत्तर भारत के एक बड़े भू-भाग पर कब्जा करने की नीयत से वह उकसावे की कार्रवाई कर रहा है। चीनी समाचार पत्रों के माध्यम से धमकियाँ भी दी जा रही हैं कि उनकी सेना बहुत लम्बे समय तक शांत नहीं रह पाएगी। और ऐसी स्थिति में भारत को 1962 के युद्ध से कहीं ज्यादा नुकसान उठाना पड़ेगा। चीन भारत से अपने सैनिकों को पीछे हटाने के लिए कह रहा है। चीनी मीडिया में यह छपा है कि भारत में कुछ लोग 1962 से मिली हार को बर्दाश्त नहीं कर पा रहे हैं। इसलिए ऐसी स्थिति को जान-बूझकर उत्पन्न कर रहे हैं।

ऐसी स्थिति में हमें न केवल अपनी सामरिक तैयारी को अत्यंत चौकन्ना रखने की आवश्यकता है बल्कि कूटनीतिक स्तर से भी विश्व समुदाय के समक्ष अपनी स्थिति को मजबूती से रखने की आवश्यकता है, ताकि हम चीन के नापाक इरादे को पूरी तरह से बेनकाब कर सकें।

(iii) Need to provide basic civic amenities in Rajaurgarh Gram Panchayat in Dausa Parliamentary Constituency, Rajasthan

श्री हरीश मीना (दौसा): मैं सरकार का ध्यान एक अत्यन्त महत्पपूर्ण विषय की ओर आकर्षित करना चाहूँगा। देश की आजादी के 70 वर्ष पूरा हो जाने को हैं लेकिन आज भी देश में कई स्थानों में ऐसे हालात हैं कि वे आज भी मिलने वाली मूलभूत सुविधाओं से वंचित हैं। आज भी वहाँ सड़क, बिजली व पानी की कोई व्यवस्था नहीं है।

उदाहरण के रूप में मैं मेरे संसदीय क्षेत्र की थानागाजी विधानसभा की ग्राम पंचायत राजौरगढ़ की ओर आकर्षित करते हुए बताना चाहूँगा कि हाल ही में मेरे द्वारा उक्त पंचायत का दौरा किया गया, जहाँ पर वर्तमान तक भी चलने को सड़क नहीं है, ग्राम पंचायत, राजकीय विद्यालय व अन्य राजकीय कार्यालयों सहित सम्पूर्ण पंचायत में बिजली नहीं है और न ही पीने के पानी की कोई व्यवस्था है। जहाँ सरकार द्वारा उक्त मूलभूत सुविधाओं के लिए अनेक कल्याणकारी योजनाएँ (प्रधानमंत्री ग्राम सड़क योजना, पंडित दीन दयाल उपाध्याय ग्राम ज्योति योजना आदि) संचालित है, लेकिन आज भी उक्त योजनाओं को सरकारी ऐजेंसियों द्वारा सही तरीके से लागू नहीं किए जाने, योजनाओं के प्रचार-प्रसार आदि में रूचि नहीं लेने के कारण आमजन को इसका खामियाजा उठाना पड़ रहा है। आजादी के इतने वर्षो के बाद भी मूलभूत सुविधाओं से वंचित रहना अत्यन्त गंभीर व महत्वपूर्ण शोचनिय विषय है।

अतः मेरा सरकार से अनुरोध है कि उक्त विषय को गंभीरता से लेते हुए इस पर तुरन्त आवश्यक कार्यवाही कर अमल में लाएँ।

(iv) Regarding making available loans to farmers at concessional rate

श्री ओम बिरला (कोटा): भारत सरकार द्वारा वर्ष 2013-14 एवं 14-15 के लिए अल्पकालीन सहकारी ऋणों हेतु समय पर फसली ऋण चुकता करने वाले किसानों को 3 प्रतिशत ब्याज अनुदान दिए जाने की घोषणा की गयी। अल्पकालीन सहकारी साख ढांचे के माध्यम से समय पर ऋण चुकता करने वाले किसानों को 3 प्रतिशत ब्याज का लाभ समय पर देने हेतु यह सुझाव दिया जाता है कि राशि वर्ष के शुरू में भारत सरकार द्वारा उपलब्ध करा दी जाए या नाबार्ड से इसकी व्यवस्था हो अथवा ब्याज अनुदान को 75 प्रतिशत के बराबर की राशि को सहकारी बैंकों हेतु ब्याज रहित रीवोल्विंग फण्ड के रूप में रखा जाए। साथ ही मेरी सरकार से मांग है कि समय पर ऋण चुकाने वाल किसानों को और रियायती दरों पर ऋण दिया जाए। मेरी सरकार से मांग है कि जल्द से जल्द इस ओर कदम उठाए जाएँ एवं इस दिशा में अपेक्षित कार्रवाई की जाए।

(v) Need to obtain consent of customers before conversion of Jan-Dhan bank accounts into saving account

श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा): प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में एन.डी.ए. सरकार ने जन-धन योजना के माध्यम से करोड़ों नागरिकों को बैंकिंग व्यवस्था से जोड़ा। जन-धन योजना में बैंकों में खाते जीरो बैंलेंस में खोले गये। इन खातों को खुलवाने वाले अधिकतम गरीब, किसान, कामकाजी महिलाएँ थी। आज बैंक इन जन-धन खातों जिनमें 10,000 रू. से ज्यादा जमा है उनको बचत खातों में परिवर्तन करने का दबाव डाल रही है। कुछ बैंक तो स्वयं ही अपने जन-धन खातों को बचत खातों में परिवर्तित कर रहे हैं। बचत खातों में न्यूनतम 3000 रू. से 5000 रू. तक के बैलेंस की मांग बैंक रखते हैं। इससे गरीब, किसान एवं कामकाजी महिलाएँ जिनके जन-धन खाते हैं, उनको दिक्कत का सामना करना पड़ रहा है।

मेरा आग्रह है कि समस्त बैंकों को निर्देश दिया जाये कि वह बचत खातों में जन-धन खाते को बिना खाताधारक की सहमति के परिवर्तित नहीं करें।

(vi) Need to accord approval to the Kumbha Ram Lift Canal Project in Jhunjhunu district of Rajasthan

श्रीमती संतोष अहलावत (झुंझुनू): मैं सरकार के माध्यम से पेयजल एवं स्वच्छता मंत्री जी का ध्यान अपने संसदीय क्षेत्र झुंझुनू में दिन पर दिन विकराल हो रही पेयजल समस्या की ओर दिलाना चाहती हूँ। झुंझुनू जिला पहले से ही डार्क ज़ोन घोषित हो चुका है। जिले के गांवों में टैकर्स के माध्यम से जल आपूर्ति की जा रही हे जो कि न के बराबर है।

जिले की गंभीर पेयजल समस्या को देखते हुए राजस्थान सरकार द्वारा वर्ष 2016-17 के बजट में झुंझुनू जिले की 2 विधान सभा क्षेत्रों सूरजगढ़ तथा उदयपुरवाटी के 284 गांवों एवं 573 बसावटों के लिए 1296 करोड़ रूपए की लागत से कुम्भाराम लिफ्ट कैनाल परियोजना के माध्यम से पेयजल आपूर्ति की घोषणा की गयी थी। दिनांक 24 अप्रैल 2016 को राज्य सरकार द्वारा इस प्रोजेक्ट के लिए प्रशासनिक मंजूरी प्रदान की गयी तथा राज्य सरकार के पास सीमित संसाधन होने के कारण इस परियोजना के लिए बाहरी वित्तीय सहायता प्राप्त करने का निर्णय लिया गया तथा इस योजना की विस्तृत परियोजना रिपोर्ट केन्द्रीय पेयजल एवं स्वच्छता मंत्रालय को भेजी गयी तथा राज्य सरकार द्वारा आग्रह किया गया कि इस प्रोजेक्ट को "जायका" अथवा अन्य किसी वित्त पोषक एजेन्सी के माध्यम से वित्तीय सहायता प्रदान कराई जाए। परन्तु आज 15 महीने बीत जाने के पश्चात् भी इस परियोजना की फाईल केन्द्र एवं राज्य सरकार के अफसरों के बीच में ही घूम रही है।

मेरा केन्द्र सरकार से आग्रह है कि इस मामले में शीघ्र आवश्यक कदम उठाये जायें।

(vii) Need to start Lanco Vidarbha Thermal Power Station in Wardha Parliamentary Constituency, Maharashtra

श्री रामदास सी. तडस (वर्धा): मैं मंत्री जी का ध्यान अपने संसदीय क्षेत्र वर्धा के जनहित एवं जीविकोपार्जन की महत्वपूर्ण समस्या की ओर आकृष्ट करते हुए कहना चाहता हूँ कि विदर्भ में बेरोजगारी एवं किसानों की फसल का उचित मूल्य नहीं मिलने से किसान आत्महत्या करते आ रहे हैं। इस समस्या के निदान हेतु वित्तीय वर्ष 2011 में वर्धा में लेनको विदर्भ थर्मल पॉवर स्टेशन की स्वीकृति देते हुए कार्य प्रारंभ किया गया था जिसमें वर्धा के सैंकड़ों लोगों को नियोजन मिला। 2013 में इस प्रोजेक्ट के कार्य को रोका गया था जिस संदर्भ में मैंने प्रधानमंत्री जी से पत्र के माध्यम से आग्रह किया था जिस कारण कार्य पुनः चालू किया गया, किंतु 2017 में भी पुनः लेनको प्रोजेक्ट का कार्य रोका गया है जिससे प्रोजेक्ट में कार्य कर रहे कर्मचारियों एवं ठेकेदारों के करोड़ों रूपये कंपनी पर उधार हैं, जिस कारण भुखमरी की स्थिति कर्मचारियों में बन गई है।

अतः सरकार से आग्रह है कि समस्या के निदान हेतु लेनको कंपनी के प्रबंधन समूह को आदेश जारी करने का कष्ट करें जिससे रूका हुआ कार्य पुनः वर्धा में प्रारंभ हो सके एवं पूर्व के बकाये का भुगतान सभी कर्मचारियों एवं ठेकेदारों को कराने का कष्ट करें जिससे कि समस्या का निदान हो सके।

(viii) Need to include construction and renovation of small water bodies for irrigation purposes under Pradhan Mantri Krishi Sinchayee Yojana

श्री रवीन्द्र कुमार राय (कोडरमा): प्रधानमंत्री कृषि सिंचाई योजना, भारत सरकार की अति महत्वपूर्ण महत्वाकांक्षी योजना है जिससे किसान एवं कृषि का उत्थान होगा अभी "प्रधानमंत्री कृषि सिंचाई योजना" की राशि का व्यय वृहत सिंचाई योजना में किया जा रहा है। देश के बृहत सिंचाई योजना का सिंचाई क्षेत्र कुल कृषि क्षेत्र का 20 प्रतिशत से अधिक नहीं है। कृषि योग्य अधिकांश जमीन ग्रामीण क्षेत्र, वन क्षेत्र में विस्तृत एवं आच्छादित है जहाँ लघु सिंचाई तथा तालाबों एवं कूप से सिंचाई होती है।

अतः पुराने तालाबों जिनमें वर्षों से गाद (मिट्टी) भर गई है उसका जीर्णोद्धार, छोटे किसानों के लिए कूप का निर्माण, नये तालाबों का निर्माण एवं सार्वजनिक जमीन के अभाव में निजी जमीनों पर सार्वजनिक सिंचाई की सीमित शर्तों पर तालाब का निर्माण का प्रावधान कर हर खेत में पानी हर हाथ को काम के लक्ष्य को प्राप्त करने पर पहल करें। इस योजना को पंचायत स्तर पर चलाया जाए जिससे कि किसान को सुरक्षित भविष्य का भरोसा हो सके अर्थात् प्रधानमंत्री कृषि सिंचाई योजना की राशि पंचायत स्तर पर विस्तृत कर लघु एवं मध्यम सिंचाई योजना में व्यय करने की मांग करता हूँ।

(ix) Need to repair and reconstruct the stretch of National Highway No. 753B in Bharuch Parliamentary Constituency, Gujarat

श्री मनसुखभाई धनजीभाई वसावा (भरूच): मैं सरकार का ध्यान अपने संसदीय क्षेत्र भरूच से निकलने वाले अंकलेश्वर से महाराष्ट्र के बुरहानपुर को जोड़ने वाले राष्ट्रीय राजमार्ग 753 बी की तरफ दिलाना चाहता हूँ। वर्तमान समय में यह राष्ट्रीय राजमार्ग कई जगहों पर दयनीय स्थिति में है और कई जगह बड़े-बड़े गड्डे हैं और इस मार्ग पर यातायात बहुत ज्यादा है। बड़े-बड़े वाहन इस मार्ग से आते जाते हैं, जिसके कारण इस मार्ग पर कई दुर्घटनायें होती हैं और होने की संभावना रहती है। यह मार्ग मेरे संसदीय क्षेत्र पालोनी, दहेज एवं अंकलेश्वर औद्योगिक क्षेत्र से होकर जाते हैं। यहीं से बड़े-बड़े वाहन इस मार्ग से मध्य प्रदेश एवं महाराष्ट्र के बीच आते-जाते हैं।

सरकार से अनुरोध है कि उपरोक्त राजमार्ग 753 बी विशेषकर मेरे संसदीय क्षेत्र से जाने वाले खंड में खराब सड़क को दुरूस्त किया जाये एवं दुरूस्त करने के बाद राष्ट्रीय राजमार्ग को नया बनाने की योजना का आवश्यक कार्य किया जाये।

(x) Need to expedite completion of pending railway projects in Jharkhand

SHRI NISHIKANT DUBEY (GODDA): I had pointed out many Railway projects which have already been sanctioned, and are stuck in red-tapism and needless delays at various levels-Ministry, Government of Jharkhand district administration. Less than two years are left now to undertake development works for the benefit of people. I would request the Minister to intervene personally and have the backlogs cleared-

The Projects are:

(1) Hansdiha - Godda
(2) Pirpainti - Jasidih
(3) Vikramshila - Katerian bridge at Bateshwarsthan
(4) Godda - Pakur
(5) Chitra - Basukinath

(6) Upliftment of Jasidih Station:

(a) Washing pit.
(b) Second entry.
(c) By—pass

(7) New Halts
(a) Arjun Nagar
(b) Saliya
(c) Dhawatand

(8) Madhupur Railway Station Development.

(9) New Trains-

(a) Deoghar-Howrah

(b) Deoghar-Delhi

(c) Daily-Poorva

(d) Three days-Rajdhani-via-Jasidih

I, therefore, urge the Government to take immediate steps in this regard.

(xi) Need for simultaneous elections to Lok Sabha and State Assemblies

SHRIMATI ANJU BALA (MISRIKH): The need for simultaneous elections to Lok Sabha and Legislative Assemblies is the need of the hour. The Law Commission of India in its 170th Report on Reform of Electoral Laws has also recommended it for the sake of stability in governance. Simultaneous elections would reduce massive expenditure incurred for conduct of separate elections every year. Elections lead to imposition of Model Code of Conduct which put on-hold the entire development programme and activities of the Union and State Governments affecting the normal governance.

Frequent elections lead to disruption of normal public life and impact the functioning of essential services. Holding of political rallies disrupt road traffic and also lead to noise pollution. If simultaneous elections are held, this period of disruption would be limited to a certain pre-determined period of time. Simultaneous elections would free the crucial manpower which is often deployed for prolonged periods on election duties.

(xii) Need to expedite Kanhar Barrage Project in Garhwa district of Jharkhand

श्री विष्णु दयाल राम (पलामू): कनहर जलाशय योजना की शुरूआत 1975 में हुई थी। इस योजना के अंतर्गत सर्वप्रथम गढ़वा जिले के बारीडीह स्थल पर एक डैम निर्माण का प्रस्ताव था। डैम के डूब क्षेत्र में छत्तीसगढ़ राज्य की वन एवं गैर-वन भूमि पड़ने के कारण छत्तीसगढ़ द्वारा डैम निर्माण के प्रस्ताव पर सहमति नहीं हो पाई। कनहर बैराज योजनान्तर्गत वर्तमान में कनहर नदी पर गढ़वा जिले के रांका प्रखण्ड के खुर्री ग्राम में एक बैराज का निर्माण तथा लावादोनी में एक जलाशय के निर्माण का प्रस्ताव तैयार किया गया है। कनहर बैराज से एक मुख्य नहर निकलती है, जो लावादोनी जलाशय में जाती है। लावादोनी जलाशय से दो मुख्य नहर प्रस्तावित है। दायीं मुख्य नहर से 8703 हे. सिंचाई का प्रावधान है। बायीं मुख्य नहर से 42321 हे. सिंचाई का प्रावधान है। माननीय उच्च न्यायालय, झारखण्ड, रांची द्वारा (पी.आइ.एल. 4663/01 में पारित एक अंतरिम आदेश में) माननीय झारखण्ड उच्च न्यायालय से सेवानिवृत्त न्यायाधीश की अध्यक्षता में गठित उच्च स्तरीय समिति द्वारा योजना के कार्यान्वयन हेतु मॉनीटरिंग की जा रही है। समिति की अनुशंसा के आलोक में कनहर बैराज परियोजना का डी.पी.आर. परामर्शी के माध्यम से तैयार कराने का निर्णय लिया गया है। उक्त के क्रम में M/s Lahmeyer International (India) Pvt. Ltd. कनहर बैराज परियोजना का डी.पी.आर. तैयार करने का कार्य एवं इसके EIA, EMP, हेतु डी.पी.आर. तैयार करने का कार्य M/s Mantec को दिया गया है। M/s Lahmeyer International (India) Pvt. Ltd. कनहर बैराज परियोजना का डी.पी.आर. कुल रू. 1903.36 करोड़ का तैयार कर समर्पित किया गया है, जिसकी जाँच केन्द्रीय जल आयोग, नई दिल्ली द्वारा की जा रही है। डी.पी.आर. पर सी.डब्ल्यू.सी. के टेक्निकल अप्रेजल एवं एम.ओ.ई.एफ. से क्लियरेंस प्राप्त करने के उपरांत योजना का निर्माण कार्य कराया जा सकेगा।

मैं सरकार से अनुरोध करता हूँ कि कनहर बैराज परियोजना को अतिशीघ्र पूर्ण करने हेतु विशेष रूचि दिखाई जाए, जिससे गढ़वा जिले के किसानों की खेती और सिंचाई से संबंधित एक बड़ी समस्या का समाधान हो सके।

(xiii) Regarding renovation of historical temples and tourist places in Gaya and Aurangabad districts of Bihar

श्री सुशील कुमार सिंह (औरंगाबाद): मेरे संसदीय क्षेत्र के दो जिले गया और औरंगाबाद में कई प्राचीन मंदिर और पर्यटक स्थल हैं। इनमें से एक कोचेश्वरनाथ मंदिर को वर्ष 1996 में भारतीय पुरातत्व विभाग द्वारा राष्ट्रीय धरोहर में शामिल किया गया और विभाग द्वारा इस मंदिर के विकास के लिए कई पत्र जिला पदाधिकारी को भेजे गए लेकिन संबंधित अधिकारी द्वारा आज तक केन्द्र सरकार के निर्देशों का अनुपालन सुनिश्चित नहीं किया गया परिणामतः उक्त मंदिर की स्थिति जर्जर है। यदि केन्द्र सरकार के विभाग द्वारा उक्त स्थलों के और पर्यटक स्थलों को अंगीकार किया जाता है, तो केन्द्र सरकार द्वारा उक्त स्थलों के विकास के लिए प्रत्यक्ष रूप से आवश्यक कार्रवाई नहीं करने के कारण ऐसे स्थलों की स्थिति जर्जर है।

मैंने औरंगाबाद जिला के देव प्रखंड के ईलाकाल में निर्मित प्राचीन सूर्य मंदिर के विकास के लिए आग्रह किया था। इसके साथ-साथ बैजुधाम, बांकेधाम, केशपाधाम, उमेगश्वरी माता मंदिर, गजनाधाम, दूधेश्वर मंदिर, सत्यचंडी माता मंदिर की जर्जर स्थिति के संबंध में उल्लेख किया गया था, परन्तु केन्द्र सरकार के द्वारा हमें सूचित किया गया कि मामला राज्य सरकार से संबंधित है। देव सूर्य मंदिर में प्रतिवर्ष करीब 25 लाख श्रद्धालु देश के विभिन्न हिस्सों से आते हैं, परन्तु उक्त स्थल पर मूलभूत सुविधाएँ भी उपलब्ध नहीं है।

अतः आग्रह है कि ऐसे क्षेत्रों के विकास के लिए केन्द्र सरकार द्वारा आवश्यक राशि की स्वीकृति प्रदान की जाय अथवा ऐसे क्षेत्रों के विकास के लिए राज्य सरकारों को उत्तरदायी बनाने के लिए समुचित कानून का निर्माण कराने का प्रावधान किया जाय।

(xiv) Need to reduce the minimum age-limit for physically challenged persons to avail the benefits under Pradhan Mantri Awas Yojana

श्री प्रहलाद सिंह पटेल (दमोह): माननीय प्रधानमंत्री जी के स्वप्न वर्ष 2022 तक "सबके के लिए आवास" के दृष्टिगत ग्रामीण विकास मंत्रालय ने प्रधानमंत्री आवास योजना - ग्रामीण के अंतर्गत बेघर व कच्चे मकान में रहने वाले परिवारों के लिए महत्वकांक्षी लक्ष्य निर्धारित किया है।

प्रधानमंत्री आवास योजना के अंतर्गत हितग्राही की न्यूनतम आयु 40 वर्ष होने से दिव्यांगों व निराश्रितों के लिए वह अवरोध बन रही है।

प्रधानमंत्री आवास योजना के अंतर्गत 80 प्रतिशत दिव्यांगता वाले प्रार्थियों एवं निराश्रितों के लिए आयु सीमा कम करके 18 वर्ष मताधिकार की आयु के समान करने हेतु त्वरित कार्रवाई की जानी चाहिए ताकि कोई भी दिव्यांग एवं पूर्णतः निराश्रित ऐसी असुविधा का सामना न करे।

(xv) Need to confer Bharat Ratan Award on Dr. Ram Manohar Lohia, Chaudhary Charan Singh and Karpoori Thakur

श्री हुक्मदेव नारायण यादव (मधुबनी): हर साल पद्म सम्मान से लोगों को सम्मानित किया जाता है। इस बात की समीक्षा की जाए कि इसमें पिछड़े वर्ग और दलित तथा किसान को कितना पद्म सम्मान दिया गया है। गाँव मे रहने वालों की संख्या 68.08 प्रतिशत है। इतनी बड़ी आबादी को पद्म सम्मान से वंचित रखा गया है। भारत रत्न में एक दो लोग ही होंगे। पिछड़े वर्ग को संगंठित करने, उनमें राजनीतिक, सामाजिक और शैक्षणिक चेतना पैदा करने के लिए डॉ. राम मनोहर लोहिया, चौधरी चरण सिंह और कर्पूरी ठाकुर ने जीवनपर्यंत संघर्ष किया। ये किसान गरीब और पिछड़ों के मसीहा थे। उनके हृदय सम्राट थे। ऐसे महापुरूषों को भारत रत्न दिया जाना चाहिए। असली भारत के वे रत्न थे। इन्हें सम्मानित करने से देश के पिछड़े वर्ग और किसान अपने को सम्मानित समझेंगे। इस पर गंभीरतापूर्वक विचार किया जाए और इस वर्ष इन महापुरूषो को भारत रत्न की उपाधि से सम्मानित किया जाए।

(xvi) Need to establish a Kendriya Vidyalaya in Banda district,Uttar Pradesh

श्री भैरों प्रसाद मिश्र (बांदा): मेरे संसदीय क्षेत्र के जनपद बांदा में कोई केन्द्रीय विद्यालय नहीं है। कृषि विश्वविद्यालय में इसके लिए 8 एकड़ जमीन का चयन हो चुका है। इस वर्ष से कक्षाएँ चलाने हेतु 20 कमरों व कार्यालय की व्यवस्था भी कृषि विश्वविद्यालय में हो गई है। केन्द्रीय विद्यालय में किसी सत्र में प्रवेश की समय सीमा 31 जुलाई रहती है।

अस्तु सरकार से अनुरोध है कि इसी सत्र से जनपद बांदा के केन्द्रीय विद्यालय को चलाने हेतु निर्देश देने की कृपा करें।

(xvii) Regarding outbreak of vector-borne disease in Kerala

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I would like to draw the attention of the Government towards the public health disaster in my home state of Kerala, where the outbreak of vector borne diseases is severely crippling everyday life, including in my constituency of Thiruvananthapuram, which is among the worst affected.

Over 2 lakh cases of viral fever alone have been reported in the state as of June this year which has resulted in the death of over 120 individuals in the first 6 months of 2017— the highest in the history of Kerala. 23 have died of dengue and the number of reported cases of dengue is also at its highest, at 11581 by July, as against a total of 7439 in 2016. Hospitals are putting up houseful signs like cinemas.

Given that this figure only represents reported cases, it is very likely that it does not fully reflect the actual magnitude of the crisis, particularly in rural areas where cases are frequently under-reported. As the monsoon strengthens as is usual, the situation is only expected to worsen.

The state's public health infrastructure is stretched to its limits, and one is left with the heartbreaking sight of children, the elderly, and the weak lining up outside medical facilities, unable to avail treatment as hospitals are inundated with patients. This is not a crisis the state can handle on its own.

I urge the Minister of Health to depute a high—level crisis response team to take stock of the crisis, increase the quantum of funds allocated to the state for tackling vector borne diseases, and ensure that these funds are released on a priority basis.

(xviii) Need to provide financial assistance to Karnataka affected by drought

SHRI B.N. CHANDRAPPA (CHITRADURGA): The State of Karnataka has been subjected to severe drought successively for the last six years. This year deficit and scarcity in rainfall has put the State in very bad condition. This year, 139 Taluks out of 176 Taluks in the State have been declared as drought affected. This has caused huge economic loss to the State in general and agrarian community in particular. Deficit rainfall consecutively for more than six years has resulted in very poor or no storage in minor irrigation tanks and also depletion of groundwater level in the State which is an important source of drinking water for Rural population and livestock.

The total estimated loss due to drought in the State is 17,193 crores. The Central team has also studied the ground realities. Government of Karnataka has sought assistance from the Union Government under NDRF to the tune of Rs. 4702.54 crores, in addition to special assistance of Rs. 967.76 crores.

Hence, I urge upon the Union Government to sanction the financial assistance sought by the Government of Karnataka under NDRF to the tune of Rs. 4702.54 crores and special assistance of Rs. 967.76 crores immediately and save the lives of the poor people in the State.

(xix) Need to withdraw GST imposed on textile products

SHRIMATI K. MARAGATHAM (KANCHEEPURAM): I wish to raise a very important issue about the Textile (Silk) Weavers in my Kancheepuram Constituency.

Kancheepuram is popularly known as Silk City & Kancheepuram Sarees are called as queen of sarees. Weavers' economy is mainly based on silk & handloom for more than 400 years and more than 10,000 families are engaged in this field.

Since Textile Industry is on the verge of shutting down, our former Chief Minister had assured of giving free power and announced free electricity after assuming office last year.

The Central Government has imposed 18% GST on Textiles, which has severely affected the Textile Industry. 5% on Raw Silk, 12% on gold zari & 5% on finished products have been imposed. GST has affected cooperative societies & marketing agencies.

In this regard, I urge the Union Government to withdraw the GST imposed on Textile products and save the Industry and the lives of thousands of workers and their families.

(xx) Need to protect the interests of domestic poultry industry

SHRI P.R. SUNDARAM (NAMAKKAL): I would like to register my deep concern about the report of the Law Commission against poultry industry in the country. The commission's report aims at destroying the poultry industry in Tamil Nadu. Namakkal is one of the districts in the state in which poultry is one of the main industries employing thousands of people directly and indirectly. Approximately, 5 crore eggs are being exported every month from Namakkal district alone. At present, the Law Commission has submitted its Report No. 269 titled 'Transportation and House-keeping of Egg-laying hens (layers) and Broiler Chickens'

In this report, it is assumed that on the ground of ethical treatment to animals, the Government is keen to destroy domestic poultry industry so as to allow international companies into this field. Particularly, the recommendation of the Law Commission in chapter IV of its report for amendment in the provisions of the Prevention of Cruelty on Animals Act to provide for stringent punishment will totally eradicate the industry. Therefore, I urge the Government to reject the recommendations of the report submitted by the Law Commission so as to protect the domestic poultry industry.

(xxi) Regarding making river Ganga pollution-free

DR. RATNA DE (NAG) (HOOGHLY): The issue of making Ganga free of pollution is alive for the last 3 decades. Both Centre and State Government have made attempts to clear Ganga and make it pollution free. Laws too were changed. Penalties imposed. National Green Tribunal (NGT) came into being in 2010 to change the deteriorating environmental situation in the country. But the dream of making Ganga pollution free, is still waiting to be achieved or fulfilled. Huge sums of money running into crores of rupees were spent on clean Gange project, for decades. As per a report in the Times of India dated 15th July 2017, Rs. 7,000 crores were spent. As per the record during March 2017 National Mission of Clean Ganga Project has approved 26 projects with Rs. 2,154.28 crore. Discharge of inflammable effluents for industries go unnoticed. Even Public Sector Enterprises like BHEL pollute Ganga.

I would like to strongly urge the Government to look into the issue in the light of recent NGT order and Supreme Court directives and come out with an innovative way to address the issue of making Ganga clean, pollution free and save the environment from further decay and destruction.

(xxii) Regarding reported changes recommended in school text books

PROF. SAUGATA ROY (DUM DUM): The RSS affiliated Shiksha Sanskriti Utthan Nyas recommended that the thoughts of Tagore be removed from school textbooks for all classes. The recommendations were made by the Nyas to the National Council of Educational Research and Training (NCERT), which recently sought suggestions from the public on reviewing school textbooks for all classes. Besides Tagore, the Nyas, has sought removal of English, Urdu and Arabic words, a poem by the revolutionary poet Pash, a couplet by Mirza Ghalib, extracts from painter M F Hussain's autobiography and references to Mughal emperors as “benevolent”. This is a dangerous recommendation since Rabindranath Tagore is the poet who composed the National Anthem for both India and Bangladesh and has been hailed as a world poet. The Government should categorically state that it has no connection with such comments made by the Nyas.

(xxiii) Regarding assessment of demonetized notes following demonetization

SHRI ARVIND SAWANT (MUMBAI SOUTH): The Government of India had announced demonetization of Rs. 500 and Rs. 1000 notes on November 8, 2016. As per the Estimate of the Reserve Bank of India, the demonetization involved a flow-back of 86% of Rs. 17 lakh crores of cash in circulation to RBI through the Banking system. The window for deposit of the demonetized notes closed on December, 30, 2016.

It is now already more than six months since the demonetization scheme came to a close. The RBI Governor has stated that the counting of the demonetized notes which flowed- back to the RBI has not yet been completed.

The most surprising part of the demonetisation Scheme is that the RBI had floated global tender for purchase of heavy duty counting machines and that the requisite machines are still awaited.

I request the Hon'ble Minister of Finance to explain the overall *modus-operandi* involved in the exercise of assessing the total amount of currency which flowed back following demonetisation and by when the RBI would be in a position to finalize this work.

(xxiv) Need to provide telephone/digital connectivity in rural areas of Andhra Pradesh.

SHRIMATI KOTHAPALLI GEETHA (ARAKU): I would like to bring to the notice of the Government the issue regarding providing Connectivity to all the gram panchayats under Digital India. Hon'ble Prime Minister launched Digital lndia initiative to push the use of technology to connect and empower people in area relating to health, education, labour and employment, commerce, etc. This initiative comprises of several projects which will focus on better governance, knowledge and Universal phone connectivity across the country.

I would like to draw the attention of the Government regarding the Connectivity issues in my constituency Araku, which is completely a rural and tribal constituency which has not been provided with telephone connectivity and Digital Connectivity. Out of 38 Mandal headquarters , 22 mandals are yet to be provided with digital connectivity.

In view of the above, I request the Hon'ble Minister of Communications to kindly intervene and issue necessary instruction so as to provide telephone/mobile connectivity as well as digital connectivity in interior rural areas of Andhra Pradesh.

(xxv) Need to achieve the objectives of demonetisation of bank notes

SHRI P. KARUNAKARAN (KASARGOD): Since one motive of the demonetization notification S.O.3407(E) is to easily identify genuine bank notes from the fake, the Government has to take steps to produce new kind of bank notes using modern technology which cannot be duplicated.

Secondly the notification says “it has been found that high denomination bank notes are used for storage of unaccounted wealth." The taskforce report says (Executive Summary Of Indian Black Money Abroad In Secret Banks and Tax Havens Second Report) that “tax evasion, corruption, bribery and kickbacks, and criminal activities” are the sources of unaccounted wealth. So the government has to take steps to implement the recommendations of the aforesaid report alongwith other agency reports.

The third motive of the notification is to check terrorism. Wherever the terrorists are motivated by the social issues and wherever they are not working for their self-benefits, it is the duty of the government to bring them to the mainstream.

The Government can depend on various studies.

(xxvi) Regarding flood situation in Assam

SHRI RADHESHYAM BISWAS (KARIMGANJ): Recent flood and erosion in Assam affected more than 30 lakh people in 29 districts by destroying properties. Many of affected people have taken shelter in relief camps. Human casualty rose up to 70, animal casualty in Kaziranga up to 100 with a large number of domesticated animals severely affected and near about 50,000 hectares crop areas damaged. All roads of my constituency have been badly damaged. Assam has lost 4000 sq km land due to erosion till date. Flood and erosion has become a major problem in the way of development of Assam. I urge upon the Union Government to set up a special team to study about it and to find out a permanent solution of flood. In my constituency Karimganj, 60 percent and 40 percent crop areas of Karimganj and Hailakandi districts are still under flood water. People cannot grow crops without help of government. I urge upon the Government to release a special package to the state government to tackle the present flood situation in Assam.

(xxvii) Regarding deep-sea fishing by foreign vessels owned by Indian Companies

SHRI N.K. PREMACHANDRAN (KOLLAM): The Letter of Permission (LoP) is issued for deep sea fishing by foreign vessels owned by the Indian Companies. The matter was challenged before the High Court of Kerala. The issues generated through LoP and deep sea fishing is of critical importance in the financial sector and security of sea in the high sea territories. The Government failed to monitor, control and regulate the deep sea fishing by the foreign vessels. The foreign vessels are operating without giving any account regarding the quantum of sea wealth netted to Government of India. Now the vessels have been withdrawn from the EEZ. The operation and withdrawal of the foreign vessels without complying with the existing procedure endangers the wealth and security of the country.

Hence I urge upon the Government to conduct a detailed enquiry regarding operation and withdrawal of foreign vessels owned by the Indian Companies as directed by the Court.

14.04 hours

STATUTORY RESOLUTION RE: DISAPPROVAL OF CENTRAL GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) ORDINANCE, 2017, CENTRAL GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) BILL, 2017, STATUTORY RESOLUTION RE: DISAPPROVAL OF INTEGRATED GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) ORDINANCE, 2017 AND INTEGRATED GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) BILL, 2017

HON. DEPUTY-SPEAKER: Now, the House will take up Item Nos. 20 to 23 together.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I beg to move:

> "That this House disapproves of the Central Goods and Services Tax (Extension to Jammu and Kashmir), Ordinance, 2017 (Ordinance No. 3 of 2017) promulgated by the President on 8th July, 2017".

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Sir, I beg to move*:

> "That the Bill to provide for the extension of the Central Goods and Services Tax Act, 2017 to the State of Jammu and Kashmir, be taken into consideration."

SHRI ADHIR RANJAN CHOWDHURY : Sir, I beg to move:

> "That this House disapproves of the Integrated Goods and Services Tax (Extension to Jammu and Kashmir), Ordinance 2017 (Ordinance No. 4 of 2017) promulgated by the President on 8th July, 2017."

SHRI ARUN JAITLEY: Sir, I beg to move*:

> "That the Bill to provide for the extension of the Integrated Goods and Services Tax Act, 2017 to the State of Jammu and Kashmir, be taken into consideration."

---

* Moved with the recommendation of the President.

These amendments are really formal but in larger national interest. The Goods and Services Taxes were introduced by a legislative process by which we first amended the Constitution of India. Under the Constitution, two sets of amendments were made. One was taking away the power of the Central Government in the Central List to impose certain kinds of taxes which were to be provided under the GST. Thereafter, a certain category of taxes to be levied by the States was also taken away. Then both the Central and State Governments together, by pooling in their taxation sovereignty, created the Goods and Services Tax Council. The power to decide rates, levy and other decision vested in them. Even the draft of the legislations which the Parliament and the State Assemblies have passed was prepared by the GST Council and the rates have been decided by them. But then because of the provisions of article 370, the Constitution Amendment was applicable to the whole country except to the State of Jammu and Kashmir.

Therefore, Jammu and Kashmir, under their Constitution, had to separately undergo a legislative process. Jammu and Kashmir went through that legislative process and finally passed a Resolution in their State Assembly and then brought in a relevant legislation by virtue of which they passed their own the State GST Act.

However, corresponding changes had to be made in the Central GST Act and the Integrated GST Act because the Acts which we had passed, at various points, had said that the Act will be applicable to the whole country except the State of Jammu and Kashmir. Once the State of Jammu and Kashmir integrated itself with the GST mechanism, the first Bill, which is the Central Goods and Services (Extension to Jammu and Kashmir) Act, itself had various provisions. The effect of all these provisions in effect is that these are language changes. Wherever we have mentioned inapplicability to the State of Jammu and Kashmir, that is being deleted because now the CGST Act will also apply to the State of Jammu and Kashmir.

Similarly, in the IGST Act, similar corresponding changes have been made which are necessary upon the integration of the State GST into the Central GST so that they can become a part of the IGST chain itself.

These are formal amendments which are required to the CGST Act and SGST Act recognising the fact that the State of Jammu and Kashmir is integrated and therefore, in pursuant to that integration, the exemption that we have carved out for the State is intended to be taken away.

It is a very fortunate development because it brings about the economic integration of the whole country and it is in the larger interest, I may say, of both consumers and traders as also the Government of Jammu and Kashmir. It is in their larger interest because of one reason. If they did not integrate with the national GST, then for goods sold in the State which are manufactured outside the State, they would not get the benefit of input credit. That would mean that at the interim stage, some taxes have been paid on which they would not get credit and on the final product, they will be paying their entire tax for a second time.

Inherently, that would have made every product in the State of Jammu and Kashmir costlier. The consumers would have had to pay more.

Similarly, the traders would have felt that their trade will be shrunk because people would have preferred to buy outside the State rather than within the State because the products outside the State would have become cheaper itself. The State itself benefits because this will also impact on the revenue of the State itself.

Jammu and Kashmir is a consumption-oriented State and not a manufacturing State. Being a consumer State, and GST being a destination tax, on first principles itself it is clear that their revenue also will increase.

Therefore, in every sense, I think, the people, the Government, the Assembly needs to be complimented for having taken this decision for having integrated, in the larger interest of its people, the GST into the national process itself.

With these few words, I move both these Bills.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, actually I was under the impression that today the Banking Regulation (Amendment) Ordinance, 2017 will be taken up. But suddenly this one has come up.

Shri Jaitley, I am very much in agreement with you that the entire country should be integrated into the national tax regime. There is no doubt about it. But you have to ponder over as to why your Government is frequently taking recourse to the Ordinance route. Today, the entire legislative business is fraught with Ordinances, like Banking Regulation (Amendment) Ordinance, CGST Ordinance, IGST Ordinance, and the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Ordinance. So, in the history of parliament today can be recognized as the 'Day of Ordinance'.

I think Shri Jaitley has been oscillating between ordnance and ordinance. You are the proponents of new ideas. Every time you are pleading for a new idea. Earlier, you were busy attacking scathingly the UPA Government as a Government of 'policy paralysis' and 'tax terrorism'. But I feel that your Government is undergoing 'policy dialysis' coupled with 'spasmodic catharsis' leading to 'economic stasis'. That is why you are always taking recourse to Ordinance route.

Of course, there is a provision in our Constitution that under Article 123 you may resort to Ordinance route. But it is not at all flattering. It is because when we are living in a democracy, when we are having access to Parliament, we should not frequently resort to Ordinance route. Here lies the problem. You have failed to impress upon the State Government of Jammu and Kashmir to get incorporated in the national tax regime which started rolling out from 1st July. We had an ostentatious celebration with regard to that. But before that the heaven of India, called Kashmir, has not been incorporated in your dream project, which you describe as 'One Nation One Tax'. However, I beg to differ with you that in spite of brouhahas, it cannot be called 'One Nation one Tax'. The fact remains that

nearly 50 per cent of our GDP still remains out of the ambit of the GST. That is why I beg to differ a little with you.

Jaitleyji, you are a legal luminary along with Shri Ravi Shankar Prasad also. You must be aware that under the Instrument of Accession, Kashmir Valley was integrated with India and the procedure for amendment of the Constitution of Jammu and Kashmir has been clearly elaborated that the provisions of Article 368 of the Constitution of India are not applicable for the amendment of the Constitution of Jammu and Kashmir. While an Act of Parliament is required for the amendment of any provision of the Constitution of India, the provision of the State Constitution of Jammu and Kashmir except in those cases relating to the relationship of the State with the Union of India may be amended by an Act of the Legislative Assembly of the State passed by a majority of not less than two-thirds of its membership. But if such an amendment seeks to affect the Governor or the Election Commission, it shall have no effect unless the law is reserved for the consideration of the President and receives his assent. It is also to be noted that no amendment to the Constitution of India shall extend to Jammu and Kashmir unless it is extended by an order of the President under Article 370 (1). So, rightly your Government has followed it in Jammu and Kashmir. But given the sensitivity of the Jammu and Kashmir region, I think you should have better prepared yourself before introducing this tax regime. … (*Interruptions*) अभी कुछ नहीं हुआ, होने वाला है।…(व्यवधान) जैसे कल जेटली साहब कह रहे थे कि नोटबंदी के चलते सारे कश्मीर में टेररिज्म खत्म हो गया।…(व्यवधान)

HON. DEPUTY SPEAKER: You come to the subject.

श्री अधीर रंजन चौधरी : पहले आप कहते थे कि नोटबंदी के चलते टेररिज्म खत्म होगा, नक्सलिज्म खत्म होगा, करप्शन खत्म होगा, लेकिन आज आप बोलने लगे हैं कि नोटबंदी के चलते पत्थरबाजी खत्म हो गयी। इसका मतलब आपने अपना रवैया बदल लिया।…(व्यवधान) कल आपने यह कहा था।…(व्यवधान)

जेटली साहब, मैं आपकी सराहना करता हूं। लेकिन, कश्मीर घाटी में आज जो हमारे सिक्यूरिटी फोर्सेज हैं, जिनकी सराहना होनी चाहिए, जिनकी क़ाबिलियत पर आज कश्मीर घाटी में हम लोग हिन्दुस्तान के फ्लैग को फहरा रहे हैं, उन सिक्यूरिटी फोर्सेज के ऊपर आपने कुछ नहीं कहा। Yes, the

demonetisation certainly has an adverse effect on the terrorist activities. But it is yet to be ascertained in view of its efficacy. क्योंकि जो सिक्यूरिटीज कैज़ुअल्टीज़ हैं, वह जो कश्मीर घाटी में हो रहा है, वह हमारे लिए अच्छा नहीं है। मैं अपनी फौज तथा सिक्योरिटी पर्सनल पर गर्व अनुभव करता हूं। आज जिस तरीके से कश्मीर घाटी में टेररिस्ट के खिलाफ एक के बाद एक हमारी उपलब्धि हासिल हो रही है, इसके पीछे हमारे बहादुर जवान हैं, जिनको वहां पर तैनात किया गया है। हम सभी उनके प्रति आभारी हैं।

सर, मैं यह बात इसलिए कह रहा हूं कि कश्मीर घाटी के लोगों को एक आइडेंटिटी की क्राइसिस है। उनके मन में यह शंका होती है कि जीएसटी और सीजीएसटी के चलते अनुच्छेद 370 के तहत जो उनका स्पेशल स्टेट्स है, उस स्पेशल स्टेट्स को कोई हानि न पहुंचे। इस संबंध में आपको क्लारिफाई करना चाहिए। अंडर सेक्शन 5 जो उनका अपना फिसकल इकोनॉमी है और अंडर सेक्शन 12 जो उनको टैक्स लेवी करने का अलग से अथॉरिटी है, वे सोचते हैं कि ये सारे सेक्शंस उनके हाथ से निकल जाएंगे और आगे हमें दिक्कतों का सामना करना पड़ेगा। आप जानते हैं कि हिन्दुस्तान में जम्मू-कश्मीर ही एक ऐसा स्टेट है, जहां सर्विस तथा गुड्स टैक्स दोनों को सूबे की सरकार लेवी कर सकती है। यह सुविधा हिन्दुस्तान के दूसरे राज्यों में नहीं है, जैसे सर्विस टैक्स की सुविधा किसी स्टेट गवर्नमेंट की नहीं है। यह सुविधा सिर्फ कश्मीर घाटी में है। यह उन लोगों का अप्रिहेंसन हैं कि अनुच्छेद 370 की स्पेशल स्टेट्स और फिसकल आटोनोमी खत्म हो जाएगी।

So, you should strive hard to allay the apprehensions of the common people there. When this issue was raised in Jammu and Kashmir, there was a severe agitation. The Government there is being run by you and the PDP. They had resorted to repressive measures to muzzle the voices of the common people.

Therefore, you should strive hard to allay their apprehensions and fears and see that the special status, the fiscal autonomy and other facilities are enjoyed by the people of the Valley. These things should never be compromised.

Sir, being Members of Parliament, we act like a conveyor belt. So, the apprehensions and misgivings of the common people need to be conveyed to the authority concerned … (*Interruptions*)

मैं श्री जेटली जी से जानना चाहूंगा और माननीय वित्त मंत्री जी इस विषय पर ध्यान दें कि जम्मू-कश्मीर घाटी के लोगों के मन में ऐसी कोई शंका न हो। उनकी शंका को दूर करने के लिए सरकार को जो पहल करना चाहिए, उसे कीजिए।

In the history of the world, money has suppressed people in one of the two ways. Either it has been very abundant and very unreliable or, it is reliable and very scarce… (*Interruptions*)

HON. DEPUTY-SPEAKER: Motions moved:

> "That this House disapproves of the Central Goods and Services Tax (extension to Jammu and Kashmir), Ordinance, 2017 (Ordinance No.3 of 2017) promulgated by the President on 8th July, 2017. "

> "That this House disapproves of the Integrated Goods and Services Tax (Extension to Jammu and Kashmir), Ordinance, 2017 (Ordinance No. 4 of 2017)promulgated by the President on 8th July, 2017. "

AND

> "That the Bill to provide for the extension of the Central Goods and Services Tax Act, 2017 to the State of Jammu and Kashmir, be taken into consideration."

> "That the Bill to provide for the extension of the Integrated Goods and Services Tax Act, 2017 to the State of Jammu and Kashmir, be taken into consideration."

श्री जुगल किशोर (जम्मू) : आदरणीय उपाध्यक्ष महोदय, मैं आपका आभार प्रकट करना चाहता हूं, क्योंकि आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया। मैं अपने लोकप्रिय प्रधान मंत्री श्री नरेन्द्र भाई मोदी जी तथा माननीय वित्त मंत्री श्री अरुण जेटली जी का भी आभार प्रकट करना चाहता हूं।

महोदय, इन्होंने बहुत ही मेहनत तथा लगन के साथ इस बिल को तैयार किया और देश को समर्पित किया। हम 'एक देश - एक कर' के नाते आर्थिक दृष्टि से जरूर मजबूत होंगे, लेकिन देश को एकजुट करने में भी एक भाव पैदा होता है। जो व्यापारी पहले कई टैक्स देते थे, इससे उनको परेशानी आती थी। उनको इससे मुक्ति तो मिली ही है, इसके साथ-साथ ही देश भर में इस बिल की प्रशंसा भी हुई है। दुनिया इस बात के लिए हैरान है कि भारत की सरकार नरेन्द्र भाई मोदी जी के नेतृत्व में एक के एक ऐतिहासिक कदम उठाती जा रही है और एक के बाद एक साहसिक फैसले वह लेती जा रही है। इसका लाभ देश के साथ-साथ जम्मू-कश्मीर को भी मिले, इसलिए यह विधेयक यहां पर पेश किया गया है, मैं इसके समर्थन में बोलने के लिए खड़ा हुआ हूं।

मैं जम्मू-कश्मीर में बीजेपी और पीडीपी की सरकार का आभार प्रकट करना चाहता हूं, जिन्होंने काफी रुकावटों के बाद जीएसटी को पास किया और देश की आर्थिक क्रांति में कदम के साथ कदम मिलाते हुए आगे बढ़े। यह राज्य में बीजेपी एवं पीडीपी के साथ रहते संभव हुआ है। राज्य में जीएसटी के मुद्दे पर भाजपा की सकारात्मक और रचनात्मक भूमिका की सराहना राज्य के सभी लोगों द्वारा की जाती है। यह वास्तव में लोगों की आवाज की जीत है। नये जीएसटी शासन के चलते राज्य की प्रगति के रास्ते चौड़े हुए हैं, खुले हैं और राज्य के राजकोा की स्थिरता के लिए दरवाजे खोल दिए गए हैं।

महोदय, मुझे लगता है कि राज्य कैबिनेट ने 101वां संवैधानिक संशोधन अपनाने के लिए सहमति देकर महान राष्ट्रीय सेवा की है। यह भारत के महामहिम राष्ट्रपति द्वारा संवैधानिक आदेश पारित करने में अग्रणी है और मेरा मानना है कि राज्य में आने वाले अधिक धन के साथ लोग लाभान्वित होंगे। राज्य को उपभोक्ता अवस्था का लाभ उठाने के लिए सब कुछ पर्याप्त होगा, क्योंकि अधिकांश लाभ राज्य के उपभोक्ताओं को मिलेगा।

जम्मू-कश्मीर सरकार ने माननीय नरेन्द्र भाई मोदी, केन्द्र सरकार के साथ कदम के कदम मिलाते हुए आगे बढ़ने का जो निर्णय लिया है, इसकी पूरे विश्व में, पूरे जम्मू-कश्मीर में सराहना की जा रही है। इससे जम्मू-कश्मीर के लोग खुश हैं। कुछ लोगों को छोड़कर इस ऐतिहासिक बिल के साथ पूरा जम्मू-कश्मीर खड़ा था। यह बात जरूर है कि इस बिल के माध्यम से कुछ लोगों को आइना दिख गया। मुट्ठी भर एंटी नेशनल और सेपरेटिस्ट और पत्थरबाजों को सपोर्ट करने वाले जो लोग हैं, वे शायद नहीं चाहते थे कि जीएसटी के माध्यम से हम मुख्य धारा में जुड़ें।

जम्मू-कश्मीर में जीएसटी लागू न हो, इसके लिए प्रयास किए गये। यहां पर जो वक्ता अभी बोल रहे थे, इनके सहयोगी और इनके द्वारा कई रोकें वहां पर लगाने का प्रयास किया गया, लेकिन वहां के लोगों ने इसका सहयोग किया और वहां की कैबिनेट ने यह निर्णय लिया और इस बिल को पास किया। जो लोग इस बिल को पारित नहीं करवाना चाहते थे, जो पत्थरबाजों को अपने हक की लड़ाई बताते हैं। जम्मू-कश्मीर में पहले जो सरकारें रही हैं, वे प्रदेश हित में, समाज हित में काम नहीं करती थीं, स्वार्थ की राजनीति करती थीं। स्वार्थ की राजनीति के मद्देनजर आपने देखा होगा कि जम्मू-कश्मीर के हालात क्या है, आज क्या हैं, इससे पहले क्या थे, आर्थिक दृष्टि से जम्मू-कश्मीर कितना आगे बढ़ा हैi आज तक जम्मू-कश्मीर अपने पैरों पर खड़ा नहीं हो सका। समाज हित में ये कदम पहले उठाये गये होते तो जम्मू-कश्मीर के हालात आज ऐसे नहीं होते और जम्मू-कश्मीर अपने पैरों पर खड़ा होता।

उपाध्यक्ष महोदय, इस ऐतिहासिक बिल के पास होने से जम्मू-कश्मीर की तरक्की होगी और आर्थिक दृष्टि से मजबूत होगा, वह किसी पर निर्भर नहीं रहेगा और अपने पांव पर खड़ा होने का प्रयास करेगा। इसका गवर्नमेंट और छोटे-बड़े को भी बहुत बड़ा लाभ मिलेगा। यहां पर बैठे कुछ लोग ऐसे भी हैं जिनको यह कहने का मौका भी मिला कि 1 जुलाई को यह बिल जम्मू-कश्मीर में पास नहीं करा सके। ये लोग नहीं चाहते थे कि जम्मू-कश्मीर में यह बिल पास हो। विशेषकर एक--दो पार्टी ऐसी थीं जो काफी बाधाएं लाईं लेकिन उसके बावजूद यह बिल पास हुआ। इस बिल को रोकने का प्रयास किया गया और लोगों को भड़काया गया। जैसे स्वायत्तता की चिंता व्यक्त की जा रही है, लोगों को डराया गया कि इससे स्वायत्तता खत्म हो जाएगी, इससे पहले भी यही काम जम्मू-कश्मीर में पहले की सरकारें राजनीतिक तौर पर करते रहे हैं। जम्मू-कश्मीर के साथ नजदीकियां हो, दूरियां कम हो ऐसे प्रयास नहीं किए गए, जिससे इस तरह के हालात देखने को मिल रहे हैं। जब से जीएसटी पास हुआ है तब से जम्मू-कश्मीर के लागों ने राहत की सांस ली है, इसमें कोई दो राय नहीं है।

जेटली जी कह रहे थे कि जो डिले हुआ इन्हीं राजनीतिक दलों के कारण हुआ, 5-7 दिन डिले कराया, उससे व्यापारियों में एक निराशा हुई, आम जनता में भी निराशा हुई कि जो भी सामान जम्मू-कश्मीर में जाता उसका उनको दोहरा कर देना पड़ता। वहां पर सारा सामान लोगों को महंगा मिलता है इसलिए सामान जा ही नहीं पाया जिससे लोगों को बड़ी परेशानी झेलनी पड़ी। जो बिल लाया गया है उसके समर्थन में खड़ा हूं, यह उन लोगों को भी उत्तर है, जवाब है, जो लोग सेपरेटिस्ट और पत्थरबाजों को सपोर्ट करते हैं। आज जम्मू-कश्मीर ने साबित कर दिया है कि भारतीय जनता पार्टी और पीडीपी की सरकार नरेन्द्र

भाई मोदी जी के साथ खड़े हैं देश के साथ खड़े हैं। जो देशहित और समाज हित में कदम उठाया जाएगा हम उसको सपोर्ट करेंगे और आगे बढ़ेंगे और कोई भी बिल को रोका नहीं जाएगा। पहले की भांति राजनीति नहीं की जाएगी। जम्मू-कश्मीर की जनता को सही दिशा की ओर ले जाने के लिए और उनको अपने पांव पर खड़ा करने के लिए जो भी जतन करना होगा जम्मू-कश्मीर की सरकार करेगी। मैं इस बिल का समर्थन करता हूं।

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Thank you very much, Deputy Speaker. I see the Minister is no longer present here but I wanted to concur with him on his introductory remarks. His MoS is here; good to see him. It is because, certainly this issue of the GST, in principle, is one that not only does the Congress Party support but had initiated it, as I said, in principle. I used to tell my European friends that you are 29 sovereign countries and one common market; we are one sovereign country with 29 different uncommon markets. So, it is very good that we have created this in principle. Our problem, however, is with the way in which this Government has implemented it. This is why, I join my colleague, Shri Adhir Ranjan Chowdhury in saying, we disapprove of this Bill.

Let me stress that the Jammu and Kashmir Legislature has passed the GST when the Opposition was not present in the Assembly. This happened amid debates about the nature of the impact of GST on Jammu and Kashmir's relations with the Centre which, as you all know, are governed by Article 370, as the Minister explained. The Opposition claimed that this was a violation of Jammu and Kashmir Constitution and of Article 370 because it eroded the State's special status in terms of its own financial autonomy and its legislative powers which are reserved for the Jammu and Kashmir Assembly. That is why, the Bill that we passed here says, 'except in the State of Jammu and Kashmir' throughout.

We all know the power of taxation is integral to the functioning of any Government. Any changes made to such power will impact the functioning of a State. The GST Act has a very serious further impact. In that, it alters the relationship between the State of Jammu and Kashmir and the Centre. By impinging upon the power of the State to impose taxes, you are violating the fundamental power of that Government. Now, the Jammu and Kashmir State derives its power of taxation from the Constitution of J&K while the Centre derives the same power from article 246 of our Constitution. This is a very important distinction that the Minister, despite being a lawyer, did not mention. By extending GST to Jammu and Kashmir, the Centre gains effective control of

the taxation in the State. That was, of course, something reserved by the Constitution to the State Government. The powers of the GST Council are far reaching. Jammu and Kashmir has not guaranteed any protection that would be commensurate with its special status. That is why, we saw widespread protests in the State Mr. Deputy Speaker.

The umbrella body for trade, commerce and industry and the Jammu and Kashmir Coordination Committee opposed the Bill for this reason. A State like Jammu and Kashmir must be approached with sensitivity. We have not seen much sensitivity in this Government's handling of Kashmir, the Centre's indifference to the Opposition, the Opposition's boycott, and the criticism of the trade body, the coordination body there. All of them were ignored and it could signal future problems that the Treasury Benches should be paying attention to. The Chief Minister's act of seeking a special exemption for certain goods and services after the Bill was passed is a very peculiar thing. It should have been done certainly before the Bill was passed. In fact the Opposition's confidence might have been built if the Government itself was capable of recognising that some exemptions were required. Now, the State Government passes the Bill and then asks for exemptions. If the State Government actually intended to secure these benefits of exemptions for the State, should it not have deliberated upon these issues before the Bill was passed? Should it not have asked for amendment in the Jammu and Kashmir Assembly? These are important questions Mr. Deputy Speaker that this Government has not addressed in the Minister's opening remarks. The State has been dealing with conflicts for a long time and we must absolutely not subject to any measures that could worsen its stability.

GST has been moved by the Government in extreme haste. Do you know in Malaysia, when they introduced GST, they announced it and they gave the public and shopkeepers and so on one year before it has come into force? In India, a much larger country than Malaysia did not get one year, we got only two weeks. This is what this Government has done in its haste. The GST Network which is

the IT backbone of the GST system is in a shambles. When GST registrations began in June, there was a massive confusion and businesses did not quite know what to do. They tried to begin the process of migrating to the new system. They met technical glitches in the process. The OTPs were not working. The website crashed multiple times. And the responses were delayed as a result by the Government. Stories of systems failures have been frequent. In fact, I think we all know even about our own tax returns and we have been five days more because the systems are failing. How they imposed the GST Network on the country with this level of preparedness? It goes on to increase the insecurity of our economy that many people have already felt when we had the dramatic demonetization and they have affected so many people abruptly and that unsettled the economy.

Now, the Centre had promised to the nation a simplified system of taxation - a Good and Simple Tax. The Prime Minister said GST - Good and Simple Tax with the motto of one nation, one tax. But the GST is not one nation, one tax. It consists of three layers – CGST, IGST and SGST and has six slabs of taxation – 0 per cent, 3 per cent for gold, 5 per cent, 12 per cent, 18 per cent, 28 per cent and 40 per cent. India is the only GST system in the whole world to have so many slabs. So, in stead of one nation, one tax, we have one nation, three taxes and six slabs. That is not a slogan that will trip so comfortably off the tongue of our Government propagandist. Let me say that it also has created massive confusion. You may remember that on the 1st July when it came into force, many shops simply down their shutters. They even did not open for business. They did not know how to cope with what to do with the GST that had come in. In fact this GST taxes different variations of the same product different.

Mr. Deputy Speaker, for example, take the case of milk. We all need milk. You actually have four different rates for milk products. If we take flower, generic flower is not taxed. You put a brand on a packet, immediately five per cent will be taxed. It is extraordinary. In fact, pastries, sweet biscuits and cakes are taxed at six per cent. But if it has a chocolate covering, suddenly it comes to 12 per cent. I

am very curious about what the Minister has against chocolates. But just merely putting an icing of chocolate on the cake, you have put an extra tax. This is frankly, Mr. Deputy Speaker, irresponsibly complicated. It is far more complicated than it needs to be. And, on top of that these tax slabs are only announced just as the tax was being rolled out, which left a little or no time for a small trader to prepare himself for the changes that will now be necessary in the accounting and filing of returns.

You know, Mr. Deputy Speaker, that one simple business operating in only one State will now have to file 37 tax filings. If you have offices in three States, you have to file 111 tax forms. What is going on in this country? This is the Minister who told us that he was opposed to tax terrorism, instead what we are seeing is tax form terrorism. We are seeing something which obviously is going to cause a whole amount of problems, increasing works for everybody involved in business.

You know, we have been complaining for some time that this Government is not creating jobs. It seems that through the GST, they are creating jobs only for Accountants and tax experts. This is what they have done and created because now the mom-and-pop store, किराना दुकानदार has to find a Chartered Accountant to be able to fill his GST forms.

I do want to say, Mr. Deputy Speaker that there is a particular problem when it relates to Jammu and Kashmir. It is a very sensitive State. It has been beset by terrorism and by violence. It has very many security issues. Its principle revenue generation is tourism which has been affected by terrorism. We need to do everything we can as a Parliament to protect the fragile economy of Jammu and Kashmir. We have to make sure that this economy undermined by terror is not undermined by the Finance Ministry’s terrorism. We must say their horticulture, handicraft and tourism sectors require help. The 28 per cent GST now is going to affect all of the tourism in Jammu and Kashmir. The adventure camp operators and house boat owners have already protested. If this is not rolled back, it is likely

to make Kashmir uncompetitive in tourism. And, indeed it is already making parts of India. My State, Kerala has become uncompetitive in tourism because the tax rate is driving up the cost beyond any of our neighbouring States.

Frankly, tourists are looking at these numbers and saying, let us go to Sri Lanka. The air ticket may cost a little more but the facilities are better and the tax is lower. Kashmir cannot afford that kind of crisis today when we have a serious problem in Jammu and Kashmir.

And, on top of that, a country like Singapore has demonstrated that with one flat rate of seven per cent they are able to tax all goods equally. India--the Congress Party had argued--should have a cap of 18 per cent. They were not able to agree to a cap and now we are seeing the consequences of this. An economy that loses a large chunk of its productivity to constant turmoil in Kashmir is now going to be burdened by the Centre’s over-enthusiastic experiments.

Mr. Deputy Speaker, please give two minutes. I am the lead speaker from my Party on this.

I want to stress that it is undoubtedly a relief that the farrago of Central taxes, State sales taxes, octroi and so on, has been abolished and replaced by the GST. But this much of complexity means it is likely to lead to evasion, to arbitrage and even to bribery of tax officials. It is likely to lead ransacking behaviour from bureaucrats, and as the tax business is well known and I fear it is going to get worse.

There are other problems. Right now I have been approached by people building a highway in my State, saying that for the highway construction, they had all bid for their tenders on the basis of the four or five per cent VAT that was applied. There was no service tax on highway construction. Suddenly, the GST has been applied at the rate of 12 per cent. Our highway construction is going to come to a halt. Absolutely, it applies to all road constructions. In fact, today I was having a meeting on our border infrastructure. We are really worried. They are now having to delay the tenders till July 1st so that the GST can be added to the

cost of roads. We should not be undermining a place like Jammu and Kashmir in this irresponsible way.

I do want to stress finally that there is also a great threat of litigation coming up, a flood of litigation about which tax brackets, which companies fall into and how their goods should be categorised. Even before the GST was rolled out, we all know the Indian judicial system was choked by indirect tax cases. Just tax appeals had tied down something like Rs.1.4 lakh crore in revenue.On top of that, a judicial system that is so backlogged, 24 million cases pending as we have heard during the Question Hour, more tax related legal suits are resulting in losing the country's means. So, let me stress, Mr. Deputy-Speaker, I can see you are about to reach for the bell, I will just take only one minute. The BJP Government has raised the cost of many goods for GST. I want to remind them of the National Institute of Public Finance and Policy's warning that if the GST amounted as they calculated to as much as 27 per cent to prevent revenue loss, then far from reviving the economy such a way will cripple it. This is the risk we are facing in this country.

The current Government version of GST, I am sorry, would have a negative effect on GDP instead of a positive one and it would actually fulfil the warning of the National Institute of Public Policy.

Let me repeat coming back to Jammu & Kashmir, that the State Government passes the State law and when it meets stiff opposition, voice for protest, boycott of the assembly by the Opposition on this issue, the Parliament today must contemplate the impact of GST on the Centre's relation with J&K before we make the major mistake of passing this Bill without adequate consultation with the stakeholders. For this reason, Mr. Deputy-Speaker, the Congress Party cannot support this Bill.

Thank you.

HON. DEPUTY SPEAKER: Mr. Kalyan Banerjee. Please give your speech in brief.

SHRI KALYAN BANERJEE (SREERAMPUR): Hon. Deputy-Speaker, Sir, I am really obliged that you have given me a chance to speak. I will be very brief. Thank you, Sir.

Sir, we are in agreement with GST. We have said that if GST Bill comes, we will agree to it in principle. We have also agreed to the GST Council. But a problem has occurred now. A very pertinent question has arisen. The GST Council is fixing the rate of taxes. It is neither routed through the Parliament and the State Assemblies, nor is liable to judicial review. Nobody can question that now. Fixation of rate has become arbitrary by the GST Council.

I will give you some illustrations also. The tax rate under GST are set at 0 per cent, five per cent, 12 per cent, 18 per cent and 28 per cent for various goods and services and almost 40 per cent of goods and services come under 18 per cent tax rate. So, around 60 per cent of goods and services are in the higher tax brackets.

The GST has been introduced with effect from 1st of July. We have all agreed to that. But how are we passing our days after the GST? In every walk of life the rates have increased by reason of the application of GST itself. People planning to purchase white goods will have to shell out more money as most appliances and durable makers have increased their prices in the new regime under GST.

Services to higher education institutes, utility bills, personal care products, sugar, prepared meals, snacks and sweets, pan, tobacco and intoxicants, where current inflation is already high, the tax incidence too will be higher under GST. These items have around 20 per cent weightage in the CPI basket and could see one-time transitory inflation hump.

Durable makers would also go for another hike before the festive seasons. Prices of majority of essential drugs have increased up to 2.29 per cent and in

majority cases the drugs are not available in the stores. The Government has fixed a GST rate of 12 per cent on most of the essential drugs as against the current tax incidence of around 9 per cent.

Prices of essential services have also increased. Overall tax after GST comes around 18 per cent in comparison to the earlier rate of 12.5 to 15 per cent and even four per cent for some retail products. Things which have become more expensive after GST include residential rent, health care and school fees. Total Expense Ratio of a mutual fund is commonly called as expense ratio of a mutual fund company and the same has gone up by three per cent. Courier services and mobile bills will also cost more. Bank services, credit card services and renewal premium for life insurance policies are going to cost higher. The cost of banking and investment management services has also gone up. Basic needs of the common man, like WIFI and DTH services have become costlier. Also, commuting by metro or online booking of all tickets has become costlier. Footwear costing more than Rs. 500 is now paying GST at 18 per cent while the earlier rate was 14.41 per cent. Garments and clothes have become more expensive. Movie tickets costing above Rs. 100 are attracting higher tax rate of 28 per cent. The GST on ticket price for amusement parks and theme parks has been increased to 28 per cent under GST from the earlier tax of 15 per cent. In media also, there will be an addition of five per cent GST while there was no tax earlier. Security, maintenance and legal services' cost has also gone up. Multiple indirect taxes have also increased the administrative costs for manufacturers and distributors for whom the prices have become higher. It has also increased the cost of *langar*, the community kitchen, and *prasad*.

For consumer sector products like cream, shampoo, television, fridge etc., the net tax has gone up. Earlier, the tax rate was 25 to 27 per cent and now it has gone up to 28 per cent. Basically, cheaper items are for the higher society people and thus, car and other motor making companies have slashed prices of most of its models by up to three per cent with immediate effect.

Experts say that CGST and SGST are nothing but new names for Central Excise, Service Tax, VAT and CST.

Small and medium enterprises are still not completely aware of the effects of the new tax regime. Changing over to a completely new system of taxation requires understanding thereof.

Sir, the hon. Minister for Finance is not here, but the hon. Law Minister is here. … (*Interruptions*) Kindly communicate through the MoS that whether I am in Kolkata or Delhi, all my friends from legal fraternity are asking me one question.

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, this is not good. Of course, Shri Jaitley is not here. You know that he introduces the Bill and goes.

HON. DEPUTY SPEAKER: No. He has gone to Rajya Sabha.

Already, the Minister of State is noting down points.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Sir, why are you defending? You know that when the hon. Member is speaking, the Minister of State is not listening to him. … (*Interruptions*)

HON. DEPUTY SPEAKER: Nothing will go on record.

…(Interruptions) … *

HON. DEPUTY SPEAKER: Please take your seats.

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Sir, I would like to submit that Cabinet System is a system of collective responsibility. There are two Cabinet Ministers sitting here. And, the concerned Minister of State for Finance is sitting here and taking notes. Simultaneously, the Rajya Sabha is also functioning.

---

* Not recorded

… (*Interruptions*) He is the Leader of the other House. So, he is there. Ultimately, … (*Interruptions*) खड़गे जी, नाराज़ नहीं होते।...(व्यवधान)

Sir, please continue with the debate. They are there. … (*Interruptions*)

HON. DEPUTY SPEAKER: Please continue and wind up.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Please do not mistake me. … (*Interruptions*) When Shri Kalyan was speaking, the Finance Minister was not there. … (*Interruptions*) At least, the State Minister should be present here, but nobody responded. … (*Interruptions*)

विधि और न्याय मंत्री तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): खड़गे जी, आप वरिष्ठ नेता हैं, आप गुस्सा मत कीजिए।...(व्यवधान)

HON. DEPUTY SPEAKER: Mr. Kalyan Banerjee, you please continue. It is alright.

… (*Interruptions*)

SHRI S.S. AHLUWALIA : He is an eminent lawyer. He understands the things. … (*Interruptions*)

SHRI KALYAN BANERJEE : Sir, I am concluding.… (*Interruptions*) I am lucky that the hon. Finance Minister has come here when I am going to raise this point. … (*Interruptions*) I am facing one question from everywhere whether it is at the Kolkata High Court corridor or at the Supreme Court corridor or if I go to any High Court. Every one is asking me this question. Will you kindly ask Shri Jaitley whether advocates and senior advocates have to pay GST or not? You have to clarify this point today. Sometimes, it is stated as yes and sometimes it is stated as no. So, some clarification we want to hear from one of the legal luminaries who was throughout in the legal profession before becoming the Leader of the House in the Rajya Sabha. … (*Interruptions*)

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Both of us have a conflict of interest in this matter. So, you should not ask.

SHRI KALYAN BANERJEE : Therefore, today, we want to hear this answer. … (*Interruptions*)

Now, I am concluding with this point. I had a simple experience last Saturday. Last Friday, I went back to Kolkata. The person who is doing my motor vehicle insurance came to me and I asked him about the amount that I have to pay because in the first week of August I have to pay. He told me an amount and I said : “Very nice, you write down the cheque”. I asked him : “What have I paid last time?” and he stated that the amount paid earlier was lesser than the amount that I am paying this year. I asked him : “Why is it so as no claim has been made by me?” Why is there this increase? Earlier, I have paid about Rs. 44,000 and now I have to pay about Rs. 48,000. In the last one year I have not made any claim. This experience of mine is the experience of everyone. If no claim is made, then you are entitled to get certain benefits. He said that : “Sir, this is because of the effect of GST.

प्रधान मंत्री जी कहते हैं कि चप्पल पहनने वाले लोग फ्लाइट में जाएंगे, यही मेरा ड्रीम है। What is the effect of GST? After the GST has come into force, economy fares in most of the airlines from Delhi to Kolkata have increased to Rs. 1,500 within one day because of the implementation of GST. Therefore, GST has made our life costly. It has increased our cost.

I am not against the GST and I have said so. I will request the hon. Finance Minister to kindly reconsider the fixation of rates made by the GST Council itself. This needs reconsideration because common people are affected due to this. You should kindly take care of this issue. With this, I thank you, Sir, for having given me this opportunity.

DR. J. JAYAVARDHAN (CHENNAI SOUTH): Hon. Deputy-Speaker, Sir, the CGST Act and the IGST Act, 2017 are enacted with a view to making a provision for levy and collection of tax on intra-State and inter-State supply of goods and services or both by the Central Government respectively.

These two Bills introduced now, namely, the Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017 and the Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017 introduced in the House to replace the Ordinance promulgated by the President seeks to establish the extension of CGST Act, 2017 and the IGST Act, 2017 to the State of Jammu and Kashmir.

It is a matter of pride that a landmark tax reform in the form of Goods and Service Tax (GST) has been successfully rolled out across the country, including Tamil Nadu, with effect from 1st July 2017. Check post and various declaration forms will now be a thing of the past. Free-flow of goods across the country and seamless availability of input tax credit will facilitate availability of goods and services at a competitive rate to the end-consumer.

Many concerns regarding GST, which were raised by our leader, *hon. Puratchi Thalaivi Amma*, with regard to the States' fiscal autonomy were considered by the Central Government whereby it had benefited not only our State, but all the States in our country.

15.00 hours

It was the persistent effort of our leader that the threshold limit for registration was increased as well as for compounding provisions; cross empowerment between the Central and State tax official was done to prevent dual control of tax payers, providing compensation to States for five years; and granting taxing power to the States on transactions taking place in territorial water. All these were acceded to by the Central Government whereby it had also benefited other States in our nation.

I would also like to mention here the great efforts made by our hon. Finance Minister who has gone to great lengths to accommodate the views of the States in various conflicting issues. It is a matter of pride that the decision in all the 19 meetings of the GST Council under the chairmanship of the hon. Finance Minister has so far been only through consensus. Though each and every State had their own views on issues, the Union Finance Minister had found solutions suitable to all.

I would like to bring it to the notice of the House and take this opportunity to emphasise on several problems being faced by manufacturers, traders, consumers due to high taxation proposed by the GST.

Fireworks industry, which is largely located in Tamil Nadu, is a labour intensive industry, employing more than eight lakh people. Out of 1,221 units, 1,117 units are small scale units. The present rate of GST is at 28 per cent, and it will cost irreparable harm to this sector as it is a cottage industry. These industries would not be able to compete with large firework industries and will pave the way for the market being flooded with the clandestinely imported fireworks. Hence, there should be a reduction in the rate of GST on fireworks.

As regards the textile sector, it is requested that the handloom, the powerloom and all job works relating to them may be exempted from tax. It may be noted that to protect this sector, the Government of Tamil Nadu is providing free electricity to the handloom and the powerloom weavers. Considering that handloom and powerloom weavers belong to the lower strata of society, the products and the corresponding job works relating to this sector may be exempted.

It is brought to the notice of the hon. Finance Minister that there is an imperative need to reduce tax on certain goods and services such as tax on restaurants, fishnets, handmade safety matches, pesticides and insecticides, dyes, and chemicals in textile industry, sanitary napkins, equipments for differently-abled, tractor equipment and accessories, power-driven pumps and unbranded sugar confectionaries.

I would also urge the hon. Finance Minister to look into the grievances of manufacturers and traders who carry out their business in the rural areas and were unable to file their statement thrice in a month and also their annual statement.

During the debate on the Supplementary Demands for Grants on 10th of December, 2014, I had participated and brought the issue of non-payment of CST compensation to the States to the notice of the hon. Finance Minister. The Finance Minister had said, "A major impediment in the implementation of the GST has been the trust deficit in non-payment of the CST compensation to the States from 2010 onwards." He further added that the Central Government was committed to the payment of CST compensation to the States in the coming financial year. Now, we are in 2017. I would like to remind the hon. Finance Minister that arrears receivable from the Government of India as of August, 2017 in respect of CST compensation to Tamil Nadu is to the tune of Rs.4,988.67 crore. What I ask of the Union Finance Minister is that the States had trusted the Central Government when they had enrolled for GST and that the Government of India would pay the CST compensation to the States. I hope to see that that trust is not breached, and I expect a positive reply from the hon. Finance Minister in this regard.

Finally, with the passage of these two Bills we will have the CGST and IGST extending to Jammu and Kashmir. What I would urge or rather plead the Government of India is to bring about peace and put an end to the unrest prevailing in the State thereby our brothers and sisters in Jammu & Kashmir prosper. Thank you, Sir, and we support the Bill.

SHRI TATHAGATA SATPATHY (DHENKANAL): Thank you, Sir, for allowing me to speak on the Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017. We are happy that the J&K Assembly had taken such a positive stand and has agreed to make that State a part of the GST set up. They passed a Resolution accordingly, for both the CGST and SGST. This move will not only ensure a blanket indirect regime across the length and breadth of this country but it will also be considered as a step forward in further integration of this nation in spite of this tax being a negative tax.

Whatever we may claim about GST, we can be silenced by noise, by shouting, by screaming by muscle power or by Government power. But, it is truly not a 'one nation one tax' as is being propounded. When I say it is not 'one nation one tax', as the Government is claiming, it is evident if any of us bother to go back to our constituencies – those who have constituencies – and ask our traders, our people as to what exactly they feel when they are dealing with GST.

Let us take Gujarat as a model for GST. We all know that the month before last, there was a tremendous show and at midnight GST kicked in; again on 15th of August, we will be celebrating another thing that had happened 70 years ago. So, parallels are being created, which is good. Every Government should try to leave an impression on the feeble minds of the public. It is perfectly all right. But, we have also seen from Gujarat that from the 1st of July, the traders have been on strike in most of the *mandis* in Gujarat – the model State. You know, we always thought that models were something to look up to. Now, we have a State as a model. So, as a model State, it has been on strike, the traders have been troubled. They have actually shut shop. Just imagine how much the poor, the weaker traders would be suffering because their daily bread depends on opening the shutters and selling things. So, new orders and outputs have also decreased in the past one month.

I saw a television programme this morning. I do not remember as to which channel it was. It was showing the fall in orders for furniture units in Punjab.

While we see the GST in the manner that the Congress had thought of and the NDA has introduced, we have had very many steps of GST being introduced. What is happening is, unlike Malaysia and Singapore where GST has been a success, we are keeping so many levels of GST. There is also a zero level. So, the zero thing is where the bureaucrats are very happy. 'Zero' means that you are not out of the ambit of GST; you are somewhere there, but we have yet to look at you; we have yet to put our focus on you. Within hardly 30 to 31 days of time since the GST has been introduced, I have told that the GST Council has changed the law. Some 61 items have been introduced and taken out. So, the fine tuning is going on, which is also perfectly all right when you consider that the nation is such a big country and so many things are happening. So, we will not go down heavily on that, although everybody knows that the Indian manufacturing industry in July, 2017 has seen a sharp decline in orders.

I am trying to go beyond what States' problems will be, how they will be losers and so on. Everybody knows about it. If any one State that really opposed GST tooth and nail, it was Tamil Nadu when the great Amma was alive and when the AIADMK was a party to contend with.

However, this morning, the hon. Law and IT Minister in a reply to a certain question has very categorically stated that data is the new oil. GST network is another attempt at data gathering. It is virtually a private company. 51 per cent is held by private banks – Fintex – and 49 per cent by the Government. The Government will simply fund this network such as hardware and all the development work will be funded by the tax payers' money. The Government does not have any money of its own. It is all the tax payers' money, our money, common people's money.

The GSTN will not only be operated by Fintex but, unfortunately, they will also be privy to each and every transaction that involves GST of companies exceeding 20 lakhs turnover. The smallest companies also will come under GSTN if they are filing GST. If they tabulate the data, they will be able to tell the history

and the functioning of any company in this country. If a rival company comes in and says that they want to buy that data, these GSTN operators will be able to give industrial secrets which are so well-guarded by every other country. They will be able to sell industrial secrets to competitors clandestinely and damage established old companies also.

Apart from that, while Section 139 and Section 143 of the Companies Act 2013 makes it mandatory for the C&AG to audit any State or Central Government company, this network has been kept out of the purview of the C&AG. Similarly, they have also decided to keep it out of the purview of RBI. Efficiency is nowhere to be seen.

Sir, we know, as children, in our village, there was Brahmani River next to our village and when we used to jump in and if the tide was rising, if the water was speeding and we wanted to reach the other bank, we never swam straight. We would swim slightly upstream so that the water would push us and we will reach our destination.

When we have such intelligent Ministers, in-charge of Finance, Law, Information and Broadcasting and so many other Ministries, I am amazed that, as common citizens, I am sure they have lived life as common citizens also, they have not been in Government for ever, have they not encountered the Indian bureaucracy? Have they not seen what a convoluted machinery it is and how efficiently it corrupts the simplest of things? If they know, I am really surprised, why are they again bringing back the horrible Inspector Raj that the Congress had introduced in this country? We all, as common citizens of this country, were so happy that the Congress has been ousted, that we will see a new day, that we will see a new morning and we will see a new nation. But, here, we are again burdened with Inspector Raj from 0 to 28 per cent plus GST at various levels killing the small traders, killing the small people and killing the average businessmen. Those businessmen are not Chinese or Pakistani. Those businessmen are Indians too. Do you not think that the Government has a responsibility for them also?

श्री आनंदराव अडसुल (अमरावती): उपाध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे बोलने की अनुमति दी।

महोदय, आज का बिल एक सीधा और साधारण बिल है। हमने कुछ महीने पहले आम सहमति से और राज्यों के सहयोग से जीएसटी बिल इस सदन से पास किया था और अब जम्मू-कश्मीर के लिए यह बिल लाया गया है। इसलिए यह एक सिम्पल बिल है। आप सभी को याद होगा या नहीं, लेकिन मुझे याद है कि लोक सभा के चुनाव के समय में हमारे प्रधानमंत्री जी ने पहला स्लोगन दिया था - सबका साथ, सबका विकास। जनता ने उसमें विश्वास व्यक्त किया और बहुमत से सरकार बनी। बहुत सारी योजनाएं आयीं। शुरूआत भारत स्वच्छता अभियान से हुई, उसके बाद जन-धन योजना आयी, फिर प्रधानमंत्री सिंचाई योजना आई, उसके बाद प्रधानमंत्री फसल बीमा योजना आई। प्रधान मंत्री फसल बीमा योजना, प्रधान मंत्री भारतीय जन औषधि परियोजना आयी और स्टार्टअप इण्डिया, स्टैंडअप इण्डिया जैसे स्लोगन भी आए। लोगों ने इसे स्वीकार किया। आदरणीय प्रधान मंत्री जी का 'एक नेशन, एक टैक्स' का सपना था। इसलिए बहुत प्रयास हुए। हर राज्य के मुख्य मंत्री व वित्त मंत्री को बुलाया गया। इसका महत्व सभी ने जान लिया। इसलिए सी.जी.एस.टी. और साथ-साथ एस.जी.एस.टी. काउन्सिल स्टेट्स व केंद्र के लिए बने। यह सब ठीक है।

जब बात जम्मू-कश्मीर की आती है। वन टैक्स, वन नेशन तो at a time, उसका अमल क्यों नहीं हुआ, मैं समझ सकता हूं। देश ने स्वतंत्रता पायी तभी हमारे संविधान में आर्टिकल 370 आया। जब तक उनकी सम्मति नहीं मिलती है, हम आगे नहीं बढ़ सकते। जम्मू और कश्मीर में बहुत प्रयास के बाद वहां हमारी भारतीय जनता पार्टी की भागीदारी है। दोनों वहां मिलकर सरकार चला रहे हैं। यह 370 का सिलसिला, जब यह चुनाव आता है। बहुत सालों से भाजपा के साथ अलाइंस में शिवसेना रही। हम आर्टिकल 370 का हमेशा प्रचार के दौरान उपयोग करते हैं। हमारे तीन साल पूरे हो चुके हैं। पहले यह प्रॉब्लम थी कि हम पूरे बहुमत में नहीं थे, आज कुछ महीनों तक राज्य सभा में भी हमारा बहुमत नहीं था, लेकिन आज तो हम दोनों जगह बहुमत में हैं। विरोध के लिए विरोध करने वाले हैं। माइनॉरिटी और दलितों को जिन्होंने वोट बैंक बनाया है, वे सालों से एक वोट बैंक बनाकर सत्ता में रहे। इसलिए उनको धारा 370 को संविधान से अलग करने में कोई इंटरस्ट नहीं था। लेकिन हम हमेशा बोलते आए हैं। हमें देर किस बात की है। वहां भी हमारी सरकार है। जहां हमारी सरकार नहीं है, उन्होंने भी उसे स्वीकार किया है। भाजपा की भागीदारी वहां की सरकार में है। फिर भी देर क्यों लगती है। हमारा केंद्र का जो कन्सॉलिडेटेड फण्ड है, जो हमारे देशवासियों के विकास के लिए है, उनके पैसे से जमा होता है। उसमें से हम लाखों-करोड़ों रुपये जम्मू कश्मीर के संरक्षण में लगाते हैं। हम अलग पैकेज देते हैं, एक नया बड़ा नेशनल हाइवे बनाया है, पहाड़ी इलाका होते हुए भी हमने रेल का ट्रैक बनाया है, छोटे-छोटे उद्योग शुरू करने का ऐलान किया है

और वहां के जवानों को हम पुलिस भर्ती में प्रायॉरिटी भी दे चुके हैं। सब कुछ करते हैं, करना भी चाहिए। लेकिन हमारे सामने यह समस्या है कि जो वर्ष 1965 में पाकिस्तान के साथ युद्ध हुआ, उन्होंने आक्रमण किया था, हमने नहीं किया था। फिर भी हमारे जवान बॉर्डर के बहुत अंदर तक चले गए थे। कुछ दूरी तक, लाहौर तक तो वे गए ही थे, लेकिन अनुभव यह हुआ कि हमने सही मायने में जीत हासिल की थी। हम वार में जीतते हैं, लेकिन शह में हार गए। वैसा ही हुआ एक पाक व्याप्त कश्मीर, यह सुनने में कैसा लगता है।

मेरे साथी यहां बैठे हैं, पाक व्याप्त कश्मीर, मतलब हमारी भूमि पाकिस्तान के कब्जे में है और इस कारण वहां आतंकवादी कैम्प्स बन चुके हैं। टैररिज्म हमें सालों से सताता आ रहा है। इसके कारण बहुत सारे जवान मर चुके हैं, नागरिक मर चुके हैं। आखिर हम कितने दिनों तक पाक व्याप्त कश्मीर सुनते रहेंगे। हर रोज कुछ न कुछ ऐसा नया सुनाई देता है, आज यहां से अटैक हुआ, आज वहां से अटैक हुआ, उसमें इतने लोग मरे, इतने सैनिक मरे। हमने दो मारे तो हम प्रोपगंडा करते हैं, करना भी चाहिए, मैं ऐसा मानता हूं। अभी कल की ही बात है, आतंकवादी गुट का एक प्रमुख जो जम्मू-कश्मीर में बहुत दिनों से आतंक फैला रहा था। वह और उसका साथी कल मारे गये। यह गर्व की बात है। जो सर्जिकल अटैक हुआ, वह गर्व की बात है। हमने गृह मंत्रालय में देखा, जब हमें सी.डी. दिखाई गई, उसमें दिखाया गया था कि हमारे जवानों ने बॉर्डर क्रास करके 12 घंटे के अंदर 40 से ज्यादा उनके कैम्प्स ढेर कर दिये। यह एक ऐसा प्रयोग है, जिससे मालूम पड़ता है कि हमारे सैनिक बहादुर हैं, उन्हें जो भी आदेश मिलता है, वे उस आदेश का पालन सही तरीके से करते हैं। फिर हम हर रोज यह क्यों सुनते हैं कि यहां आतंकवादी हमला हुआ, वहां आतंकवादी हमला हुआ।

महोदय, एक तरफ वहां चाइना बैठा है। डोकलाम में उसने रास्ता बनाने का प्रयास किया। हमारे जवानों ने उन्हें रोका और उन्हें वैसा नहीं करने दिया। चाइना हर रोज अलग-अलग तरीके से धमकी देता है। हालांकि उस तरफ वह है और इस तरफ हम हैं। लेकिन जब तक हम कुछ नहीं करेंगे, एक सर्जिकल स्ट्राइक काफी नहीं है। यह बात हमेशा जताई जाती रहनी चाहिए कि हम भी आपसे कम नहीं हैं।

महोदय, धारा 370 हमारे लिए एक मुसीबत है। इसलिए वहां से धारा 370 हटाई जानी चाहिए। आपके पास मेज्योरिटी है। जैसे जी.एस.टी. के बारे में बात हुई, जी.एस.टी. के लिए मुझे ज्यादा दिक्कत नहीं है। लेकिन तथागत सत्पथी की बात अलग है। परंतु हम यह जरूर कहेंगे कि उसे सोच-समझकर बनाया गया है। अमल होते समय गलतियां होती हैं, कुछ लोग मिसयूटिलाइजेशन करते हैं। आपने कल जो जवाब दिया, उसमें कुछ सही बातें उठाईं, उनका आपने सही जवाब दिया। उनकी समझ में जो पाजिटिव है, वह समझ में आया, लेकिन हमारी समझ में अच्छा आया। क्योंकि हम पाजिटिव हैं और यह जरूरी था। इसलिए यह हमें एक्सटेंड करना है और जो भी करना है, वह कानूनी तरीके से करना है। इसलिए आप आज यह

बिल लाये हैं। लेकिन हमारा यह कहना है कि अभी आपके पास मैज्योरिटी है, आप किसी की परवाह मत कीजिए। आप फॉर्चुनेटली वित्त मंत्री होने के साथ-साथ डिफैंस मिनिस्टर भी हैं। इस सब्जैक्ट पर मेरे दूसरे साथी बोलने वाले थे, लेकिन मुझे आपसे यही अपील करनी थी। यही कहकर मैं आपको धन्यवाद देते हुए शिवसेना की तरफ से इस बिल का समर्थन करता हूं।

SHRI JAYADEV GALLA (GUNTUR): Hon. Deputy Speaker Sir, at the outset, I take this opportunity to congratulate the hon. Prime Minister and the Finance Minister for successfully launching GST as it has united the fragmented tax structure and created one tax, though not one nation until now as Jammu and Kashmir was left out. But now with this Bill, it is truly one tax for the entire nation. With GST, India is now the single largest market in the world, not the USA or China. As we all know, tax rates change from State to State and from region to region. But now it is not the European Union but India which is leading the way as the single largest market. This Bill has been brought to replace the Ordinance issued by the President on 8th July 2017 and it will extend the scope of GST to the State of Jammu and Kashmir.

Last time when we discussed GST Bills, it was not clearly known to people, traders and others in which slab they would fall and what impact it would have on them. Now that the picture has become clear, traders and people have started airing their grievances for the consideration of FM and the GST Council.

My State, more particularly, my district Guntur has some issues regarding GST as some of the items are classified as non-agricultural commodities whereas, in reality, they are agricultural commodities. I would just spend a few minutes to talk about that.

Agriculture items are removed from the purview of GST. This is very welcome. But, there are some commodities which are of agriculture, but the GST Council, for reasons best known to it, is not considering them as agricultural commodities. Let me give an example. GST of five per cent is imposed on red chillies, whereas it is zero per cent on green chillies. My district Guntur is the largest chilli growing district in the world. We produce 20 per cent of the chillies produced globally. Green chillies are dried under the sun and it is a natural process absolutely carried out by farmers. Earlier, there was no Sales Tax or VAT on red chillies. I request you to look into this and bring it down to zero as it is in the case of green chillies. Similarly, there is zero per cent GST on turmeric, but after

drying this under sun, again which is a natural process, 5% GST is imposed. It is not justified. So, I request the FM and GST Council to remove 5% GST on red chillies and turmeric.

Another example is roasted red gram. It is also done through a natural process and neither there is any value addition nor any other process is involved, but 18 per cent GST is imposed on this. It should also be treated like agricultural commodity and not processed food. Roasted red gram is done by farmers with a very basic roasting process, not in a modern setting.

I have no hesitation in saying that it is an irony that de-stemming is also considered as value addition under GST. It is ridiculous that if you remove stem from any vegetable plant, it becomes value addition and attracts GST. Please do not consider de-stemming as a value addition. I request the Finance Minister to look into these and remove GST on chillis, turmeric and other non-processed and naturally processed agricultural commodities.

A five per cent GST is imposed on tobacco leaves on reverse mechanism and 28 per cent on all other goods not specifically mentioned elsewhere other than bids. It is really pinching the tobacco farmers in particular and the agriculture sector in general. Earlier, Central Excise Duty was removed on raw tobacco and unmanufactured tobacco. Now, the GST Council has reversed this and proposed to impose rates at five per cent and 28 per cent which is detrimental not only to the tobacco growers but also to the exporters. Secondly, it impacts foreign exchange which we are now getting around Rs. 6,000 crores per annum. So, this may also be considered and GST may be reduced to zero per cent and five per cent respectively.

The next issue is textiles and what I am going to say is probably an input that you have been receiving from many people across the country. The hon. FM is aware of the country-wide agitation by textile traders against imposition of five per cent GST on man-made yam, fabric and readymade

garments. Earlier, there was no VAT on hank yarn and handloom fabric. Secondly, if readymade garments are more than Rs. 1,000, GST of twelve per cent is imposed. I request the hon. FM to reconsider this decision as lakhs and lakhs of handloom weavers are involved in this.

My next point is on real estate. Many ventures in real estate were about to be completed and not sold as on the appointed day due to slump in the real estate sector for the last two years. Moreover, the completion of the construction of apartment will take a minimum of 15 to 18 months and even 36 to 42 months in case of high rise apartments. Hence, restricting the input credit for invoices of not earlier than twelve months will cause the denial of legitimate input credit for the stocks held on the appointed day. So, their demand is that input credit should not be restricted to 12 months for the builders and credit should be given for all the invoices the stocks of which were held in stock on the appointed day.

I would like to make a few other points. Many Members have spoken on sanitary napkins. So, I would not take too long but sanitary napkin is something I would also like you to review, Sir, as also the branded vegetables.

Any vegetable sold with a registered trademark is now attracting the GST. That means, basically the quality, the freshness, the hygiene that is granted by a brand or trademark is being taxed whereas the same product that is not branded is not being taxed. This is working as a disincentive. It is a disincentive for the customers to move to branded, quality, fresh, hygiene products rather than other products and we would request you to please re-look at this also, Sir.

Another one is hybrid and electric cars. There is a mission by the Government that by 2030 there should not be sale of anything other than the electric vehicles. If you look at what is happening in Delhi because of pollution, the odd-even rule, they allow hybrid cars and electric cars to ply on both the days but do not allow any other cars. I am surprised to see that hybrid and electric cars are being taxed even higher than petrol and diesel cars. I am not sure if you are

aware of this but please take a look at that. It may not be the case in the smaller capacity cars but if we start going up to mid-size and larger cars, the tax rate for hybrid and electric vehicles is actually more than the petrol and diesel cars. So, I would like you to take a look at this.

As many Members have already stated, I too feel that there are still too many rates. I feel there is still a scope going forward for some of the goods. I will give you an example of a shirt. Depending on the price of the shirt the tax rate is changing. It is leading to a lot of confusion in the market place. I would like you to consider maximum of three slabs instead of six and remove multiple slabs for same goods and services.

Sir, tax officers are being very proactive. I have interacted with them in Guntur also. They are interacting with the trade quite well but right now I believe the customer awareness is at a very low level. Customers are not clear about what they should be looking for or what they should be careful about when buying any goods or services. So, some type of campaign or a programme to educate them would be useful.

Malaysia had enacted an Anti-Profiteering legislation at the time of their introduction of GST. I think that would be something that we should consider as well.

Finally, Sir, my last point is on industrial incentive. At the time of bifurcation Andhra Pradesh was promised that we would be given industrial incentives in line with Uttarakhand and Himachal Pradesh. When we insisted on this, it was told to us that because of GST that is no longer going to be the case because excise duty exemption is no longer going to be possible. But now, the

States are getting GST refund in lieu of those incentives. Sir, on behalf of the people of Andhra Pradesh, I would also like to demand, to keep up with the promises made to us, that as per the Andhra Pradesh Reorganisation Act whatever is being given to hilly States like Uttarakhand and Himachal Pradesh the same benefits should be extended to Andhra Pradesh and Telangana.

Thank you, Sir, for giving me this opportunity.

SHRI MEKAPATI RAJA MOHAN REDDY (NELLORE): Thank you, hon. Deputy Speaker, Sir, for giving me this opportunity.

As explained by the hon. Finance Minister in his opening remarks, Jammu and Kashmir being a consumer State is going to benefit a lot by this and hence we support it. Jammu and Kashmir is the only State that missed the 1st July roll-out date of GST and joined the new indirect tax fold making GST one-tax, one-nation regime. Jammu and Kashmir Goods and Service Tax Bill, 2017 was adopted by the State Assembly in the first week of July.

The State Assembly and the people of Jammu and Kashmir should be congratulated for making GST constitutionally possible in the State. With this, the State, being a consumer State, is hoped to get maximum benefit from the GST. It will also pave the way to replace national, state and local levies with a single unified value added tax and integrating India as one market. The Bills are hoped to amalgamate throughout the country all the indirect Central Government levies like Sales Tax, Service Tax, Excise Duty, Customs Duty, Surcharge and Cesses. By providing safeguards to the special status to the State, the country has sent out a message to the people of Jammu and Kashmir that India cares for its sensitivity. The Centre's action has also been the biggest internal confidence building measures. The constitutional safeguards for the State as per Section 5 of the constitution of the State - which empowers the State to levy tax - shall remain intact. This is indeed a great gesture of the Central Government towards the State.

After the roll out of the GST, textile sector in the country has been badly hit and needs to be exempted from the GST net. Otherwise, the textile sector will be uncompetitive. The Government should also consider removing the items relating to disabled/handicapped persons from the GST net. The injustice is evident in the decision to tax replacement of non-functional or partly functional body parts like, crutches, hearing aids, walking frames as also all replacements -- albeit artificial -- for body parts along with other aids and appliances. Unfortunately, the items of luxury, whose deprivation causes no challenges to the human existence, are being

prioritized instead of aids and appliances that are extremely essential for disabled persons in their routine life.

Sir, there has to be a proper coordination between the Centre and States for effective implementation of GST. With these words, I conclude and support the Bill. Thank you very much.

श्री थुपस्तान छेवांग (लद्दाख) : उपाध्यक्ष महोदय, आपने मुझे इस संशोधन बिल पर बोलने का अवसर दिया, धन्यवाद। जैसा कि विदित है, सीजीएसटी और आईजीएसटी के कुछ प्रावधान 22 जून, 2017 से ही लागू हो गए थे और जो मेजर हैं, वह 1 जुलाई, 2017 से लागू हुआ है। जो एक्ट लागू हुआ वह सिवाय स्टेट ऑफ जम्मू कश्मीर के लागू हुआ, क्योंकि कांस्टीट्यूशनल कठिनाइयों की वजह से जम्मू कश्मीर में लागू नहीं हुआ, बाकी पूरे भारतवर्ष में वह लागू हुआ। 5 जुलाई, 2017 को जम्मू-कश्मीर स्टेट लैजिस्लेचर ने इस बिल को पास किया। 6 जुलाई को भारत के राष्ट्रपति जी ने आर्डिनैंस के ज़रिये, क्योंकि उस वक्त पार्लियामैंट सैशन में नहीं था, इसलिए आर्डिनैंस के ज़रिये इस अमैंडमैंट को जम्मू-कश्मीर में जारी करने का सिलसिला शुरू किया। 7 जुलाई 2017 को स्टेट जम्मू-कश्मीर ने इस बिल को पास किया। यह पूरी प्रक्रिया जो है, जो अमैंडमैंट बिल माननीय वित्त मंत्री जी यहाँ लाए हैं, इस प्रक्रिया को लॉजिकल कन्क्लूज़न तक पहुँचाने का एक सिलसिला था। मुझे ताज्जुब हो रहा है कि हमारे कुछ मित्र संसद में हैं, वह इसको क्यों अपोज़ कर रहे हैं? राजनैतिक लाभ उठाने के लिए, पोलिटिकल माइलेज हासिल करने के लिए यह किया जा रहा है। ...(व्यवधान) आर्डिनैंस आया तो आर्डिनैंस को एक्ट में लाना ज़रूरी है। इस बिल के ज़रिये उसे लॉजिकल कन्क्लूज़न पर पहुँचाने का काम हो रहा है। इसलिए इसमें किसी को आपत्ति नहीं होनी चाहिए थी। मुझे ताज्जुब है और हैरानी भी होती है। हमारे भारत के बहुत सारे इंटैलैक्चुअल्स हैं, हमारी संसद में भी कुछ वरिष्ठ साथी हैं जो जम्मू कश्मीर के हित की बात करते हैं, जम्मू कश्मीर की बात करते हैं, जबकि उनको जम्मू कश्मीर की ज़मीनी हकीकत का पता नहीं रहता है।

अभी शशि थरूर जी जम्मू-कश्मीर के लोगों के हितों की बात कर रहे थे, जम्मू-कश्मीर राज्य के हितों की बात कर रहे थे। मेरी समझ में यह नहीं आ रहा है कि वे कौन-से जम्मू-कश्मीर की बात कर रहे थे। हमें यह समझना चाहिए कि जब जम्मू-कश्मीर की बात करते हैं, अगर भौगोलिक दृष्टि से देखें तो कश्मीर की वादी का एरिया जम्मू-कश्मीर का तक़रीबन मेरे ख्याल से मुश्किल से 15 फीसदी एरिया है। अगर आप जनसंख्या के लिहाज़ से भी देखते हैं तो पूरे जम्मू-कश्मीर में अगर लद्दाख और जम्मू को मिला दिया जाए तो वहां कश्मीर वादी से कई गुणा ज्यादा जनसंख्या है। जब भी कश्मीर का कोई मसला आता है तो हम जम्मू-कश्मीर के लोगों के हितों की बात करते हैं। जब जम्मू-कश्मीर राज्य की बात आती है तो क्या हम जम्मू-कश्मीर के सिर्फ उन्हीं लोगों से मुराद रखते हैं, जो देश को विघटित करने की बात करते हैं, पाक़िस्तान की शह पर तशद्दुद फैलाने की बात करते हैं, पत्थर के ज़रिए पैरामिलिट्री फोर्सेज़, सैनिक, ज़वान, यहां तक कि जम्मू-कश्मीर राज्य की जो मेनस्ट्रीम पार्टियां हैं, उनके ऊपर हमला करते हैं? हमें यह समझना होगा कि जब हम जम्मू-कश्मीर की बात करते हैं तो हमें पूरे राज्य की बात करनी होगी, लद्दाख के लोगों की बात करनी होगी, जम्मू के लोगों के हितों की भी बात करनी होगी। यह इसलिए भी जरूरी है कि इस बिल के मुताल्लिक़ यहां पर जो बातें की गयी हैं, अगर आप जम्मू-कश्मीर के लोगों के हितों की बात

करते हैं, तो लद्दाख के लोगों ने जी.एस.टी. का पूरे जोश से स्वागत किया है, जम्मू के लोगों ने स्वागत किया है, कश्मीर में भी इसके समर्थक हैं। फिर आप कौन-से जम्मू-कश्मीर की बात करते हैं, जिसको लेकर आप कहते हैं कि यह बिल जम्मू-कश्मीर के हित में नहीं है, राज्य के हित में नहीं है, लोगों के हित में नहीं है? जब भी हम जम्मू-कश्मीर की बात करें, हमें इस बात को ध्यान में रखना होगा।

हमारे शिव सेना के वरिष्ठ सांसद हैं, मैं उनका समर्थन करता हूं। उन्होंने कहा कि आर्टिकल 370 हटाना चाहिए। क्या आप चाहते हैं कि जम्मू-कश्मीर में अमन और शांति न हो? क्या आप चाहते हैं कि जम्मू-कश्मीर में पाक़िस्तान की शह पर जिस तरह का तशद्दुद हो रहा है, वह ज़ारी रहे? अगर हम चाहते हैं कि जम्मू-कश्मीर में अमन और शांति हो तो जम्मू-कश्मीर की मेजॉरिटी पॉपुलेशन के हितों को ध्यान में रखते हुए दफ़ा 370 को हटाना चाहिए। हम नेशनल मेनस्ट्रीम के साथ जुड़ना चाहते हैं। क्या इस संसद में कोई ऐसे सदस्य हैं, जो यह चाहते हैं कि जम्मू-कश्मीर में अमन और शांति कायम न हो?

जहां तक जी.एस.टी. का सवाल है, हम जानते हैं कि इसके बहुत सारे फ़वायद हैं। शशि थरूर जी कह रहे थे कि यह जम्मू-कश्मीर के लोगों के हित में नहीं है। पर, कांग्रेस पार्टी ने इसे पूरा समर्थन दिया है, यह हक़ीकत है। इस पूरी प्रक्रिया में, जब से जी.एस.टी. का सिलसिला शुरू हुआ, आदरणीय प्रधान मंत्री जी के निर्देश पर आदरणीय वित्त मंत्री जी ने जब जी.एस.टी. काउंसिल की स्थापना की, उसमें हर पार्टी का समर्थन हुआ, हर राज्य का समर्थन हुआ, सबकी सहमति से वहां पर निर्णय हुए और कांग्रेस पार्टी का इसमें पूरा समर्थन रहा है। फिर जम्मू-कश्मीर में कांग्रेस पार्टी इस पर दूसरा रुख क्यों अपनाए हुए हैं, नेशनल कॉन्फ्रेंस ने दूसरा रुख क्यों अपनाया हुआ है? सिर्फ राजनीतिक उद्देश्य की प्राप्ति के लिए, वोट-बैंक पॉलीटिक्स के लिए ये जम्मू-कश्मीर स्टेट में जी.एस.टी. का समर्थन नहीं कर रहे हैं। यह भी कहा गया कि जम्मू-कश्मीर में जब यह बिल पास हुआ था, उस वक्त ऑपोजीशन वहां पर मौज़ूद नहीं था। वह वहां पर क्यों नहीं मौज़ूद था? वे खुद भी यह चाहते थे कि यह बिल पास हो, जम्मू-कश्मीर में यह लागू हो, क्योंकि यह जम्मू-कश्मीर के लोगों के हित में है। जम्मू-कश्मीर में जी.एस.टी. लागू होना राष्ट्र के हित में था। जी.एस.टी. के रूप में आज़ादी के बाद जो सबसे बड़ी रिफॉर्म टैक्सेशन रिजीम की स्थापना हुई है, क्या आप नहीं चाहेंगे कि जम्मू-कश्मीर के लोगों को भी इसका फायदा हो, जम्मू-कश्मीर राज्य को भी इसका फायदा हो?

यह जो जीएसटी है, a great experiment in cooperative federalism where Centre and States have pooled their sovereignty. अब सॉवरैनिटी की बात आती है। जिस तरह से, जिस माहौल में तथा जिस भाव से जीएसटी के बारे में फैसला हुआ है, सहमति हुई है और यह लागू हुई है,

इसके जो फायदे हैं, क्या आप नहीं चाहते हैं कि जम्मू-कश्मीर के लोग भी इसका फायदा उठाएं। ...(व्यवधान)

उपाध्यक्ष महोदय, मैं आपसे थोड़ा सा वक्त चाहूंगा, क्योंकि मैं जम्मू-कश्मीर से आता हूं। वहां के लोगों के भाव को यहां रखना मेरा कर्तव्य होता है। जीएसटी के बारे में यह कहा गया है कि India became a political Union in 1947 but GST now will convert India into an economic Union also. यह बिल्कुल सही है। इसके बहुत से वेरिएशंस हो सकते हैं, लेकिन जो भी वेरिएशंस हैं, वे भारत के हर राज्य में उसी तरह लागू होंगे।

मैं समझता हूं कि जम्मू-कश्मीर राज्य में कुछ ऐसी पार्टियाँ हैं, जो अलगाववादी हैं, वे तो इसका विरोध करेंगे ही करेंगे, क्योंकि वे तो हर बात का वहां अपोज करते हैं। लेकिन, वहां पर जो मेन स्ट्रीम की पार्टियां हैं, वे इसका अपोज क्यों कर रही हैं। मैं समझता हूं कि वे पॉलिटिकल माइलेज हासिल करने के लिए पाकिस्तान की शह पर वहां पर तशद्दुद फैला रहे हैं, उसके एजेंडा को आगे बढ़ा रहे हैं।

चूंकि अभी समय की पाबंदी है, इसलिए मैं ज्यादा न कहते हुए माननीय वित्त मंत्री जी से एक अनुरोध करना चाहता हूं कि जहां जीएसटी के बहुत फायदे हैं, ऐसा हो सकता है कि जम्मू-कश्मीर के कुछ ऐसे तबके हों, जैसे जम्मू-कश्मीर एक टूरिज्म राज्य है। वहां पर टूरिज्म का बहुत महत्व है। अगर इस बारे में जिस तरह से कुछ आपत्ति उठायी जा रही हो, ऐसा हो सकता है कि कुछ सेक्टर के लोगों की ऐसी सोच हो कि उन्हें टूरिज्म से रिलेटेड कुछ रियायत देने की जरूरत है। मैं माननीय वित्त मंत्री जी से अनुरोध करना चाहता हूं कि उनकी जो माँग है, उस पर ध्यान दिया जाए।

मैं अपनी कांस्टीट्यून्सी लद्दाख के बारे में आपसे गुजारिश करना चाहता हूं। चूंकि, लद्दाख बहुत ही कठिन स्थिति में है। लद्दाख का रास्ता 5-6 महीने के लिए देश के दूसरे हिस्से से कट जाता है। वहां पर कॉस्ट ऑफ लिविंग सबसे ज्यादा है। वहां पर हम एवरेज मार्केट से बहुत दूर हैं। वहां पर इंडस्ट्री नहीं हो सकती है। जहां तक जीएसटी के जरिए टूरिज्म तथा ट्रेड से रिलेटेड टैक्स की बढ़ोत्तरी की बात है, क्योंकि वहां लोगों का व्यवसाय सबसे ज्यादा टूरिज्म, होटल तथा छोटे-मोटे कारोबार से रिलेटेड है। इसके बारे में लद्दाख से एक डेलिगेशन यहां आकर माननीय वित्त मंत्री जी से भी मिला था और भारत सरकार से एक विनती की गई थी कि जहां तक लद्दाख का ताल्लुक है, उसे पाँच साल के लिए जीएसटी से एग्जेंप्ट इसलिए करें, क्योंकि वहां पर बहुत सारी कठिनाइयाँ हैं। वहां पर कम्युनिकेशन का सिलसिला बहुत ही खराब है। चाहे वह रोड कनेक्टिविटी की वजह से हो, चाहे टेली-कम्युनिकेशन के जरिए हो। वहां चार-चार महीने तक इंटरनेट सर्विसेज़ बिल्कुल ठप रही थी। आजकल वहां गर्मी का महीना है और टूरिज्म पीक पर

है, लेकिन टेली-कम्युनिकेशन की सर्विसेज़ बहुत ही अवरुद्ध रहते हैं। लोगों को आसानी से सुविधा नहीं मिल पाती है। इस बात को मद्देनजर रखते हुए, क्योंकि लद्दाख को इन्कम टैक्स से एग्जेंप्ट किया गया है तथा स्टेट ने सेल्स टैक्स से एग्जेंप्ट रखा था। इसको मद्देनजर रखते हुए तथा इन कठिनाइयों को नजर में रखते हुए पाँच साल के लिए लद्दाख को जीएसटी से एग्जेंप्ट करें, ताकि वहां पर लोगों को पूरी सुविधा उपलब्ध होने के बाद उनको पूरी तरह से इसमें आने का अवसर मिले।

बहुत-बहुत धन्यवाद।

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Hon. Deputy-Speaker, Sir, thank you very much for giving me this opportunity to participate in the discussion on this Bill.

Sir, at the outset, I rise to support this Bill. If it is good for the nation, then definitely it is good for the State of Jammu and Kashmir also. However, the State of Jammu and Kashmir is a politically sensitive area and the economy of the State is fragile. When GST first came in, the notion was that it is good and there will be better tax compliance and more tax collection which is good for the nation. So, GST will immediately start yielding good dividends to the State and the Central exchequer. But little later they said that in the short term there will be a dip but in the long term it is going to be good because we saw the practical implications of so many issues. So, in the State of Jammu and Kashmir it is even more important because this short-term should really be short and if it is any longer, then, I think, there will be other repercussions in the State of Jammu and Kashmir. But the fundamental point is, only now we are beginning to realise that even though the GST is tax neutral, we are going to get more revenue. That means, where is it going to come from? It is going to come from, as the Finance Minister explained, by casting a larger net and more compliance. This is supposedly not going to affect the common man. But after the implementation of the GST, we have seen the prices of items rising. The reason is, in a convoluted manner, it is hurting the tax payer. The original argument is, more tax compliance leading to more revenue to the State and the Centre and thus, there will be more hospitals, more schools, more roads and more development which will help the common man. But in the immediate effect, because of non-tax compliance, product prices especially in Tier II cities, whether it is rubber chappal or shirts, are much lower than in the cities. The taxes in the Tier II cities have much lower compliance.

In these areas, where there are primarily rural customers, they are suddenly experiencing that the retailer as well as everyone has started collecting tax and hence it has actually increased. Thus, in the immediate effect, there is a

dip in the Government collection. Especially in our State, we have noticed that in the Tandur stone issue, the industry has come to a standstill. Now it is slowly picking up. But it is also affecting the common man who is paying higher especially in Tier II cities and rural areas.

This can be very detrimental in Jammu and Kashmir. There is also a barter system in Jammu and Kashmir especially in Ladakh and other areas. Hence, special care has to be taken in this regard.

But the most important issue is the one which I raised yesterday also. Many Members came up with various examples like chillies, turmeric powder, etc. There are hundreds of such examples and there will be because no system can be perfect. It has to be smoothened out. That is why, we have the GST Council. The Sectoral Groups are supposed to address each and every item. Many items have been brought up by Members.

Many anomalies exist. There is the famous example of coconut oil. In Kerala, it is edible oil and in Rajasthan, it is hair oil. To make matters worse, one famous brand sells coconut hair oil with a vegetarian mark implying that it is actually edible vegetarian item. That complicates the matter. It is just one example. This example was discussed even before. I hope that issue is resolved by the GST Sectoral Council.

I would like to bring to the notice of the Minister that we are worried that the GST Council is working at a normal pace. They should be actually working on a war footing basis and these issues should be resolved within weeks and not months because that may hamper the implementation.

Hence, I request the Minister to prod the GST Council because several MPs including myself have written to the Sectoral Councils almost a month back but

we have not even got a response back. This is very important for the success of GST in Jammu and Kashmir and the nation. Our State Government fully supports and endorses it.

We wish Jammu and Kashmir, the nation and the Finance Minister well. We support it.

श्री अनुराग सिंह ठाकुर (हमीरपुर): उपाध्यक्ष जी, धन्यवाद। आज इस महत्वपूर्ण बिल के समर्थन में बोलने के लिए मैं खड़ा हुआ हूं। मुझसे पहले के वक्ताओं ने भी इस बिल के समर्थन में अपनी बात कही। इसी सदन ने, पार्लियामेंट ने जीएसटी को पहले पास किया और एक जुलाई को जब इसको रोल आउट किया गया, तो मुझे लगता है कि आजादी के बाद कोई सबसे बड़ी बात इस देश में कोई हुई, तो जीएसटी एक बहुत बड़ी उपलब्धि इस देश में रही है, लेकिन जम्मू-कश्मीर के बिना वह अधूरी थी।

पहली जुलाई के बाद 5 जुलाई एक ऐसा दिन आया, जब जम्मू-कश्मीर की विधान सभा में वहां के राजनीतिक दलों ने जीएसटी बिल को वहां पर भी पास किया। माननीय राष्ट्रपति जी ने 8 जुलाई को जन सूचना जारी करते हुए सेंट्रल गुड्स एंड सर्विसेज टैक्स (एक्सटेंशन टू जम्मू एंड कश्मीर) आर्डिनेंस और दि इंटीग्रेटेड गुड्स एंड सर्विसेज टैक्स (एक्सटेंशन टू जम्मू एंड कश्मीर) आर्डिनेंस, 2017 की जन सूचना जारी की। आज हम सबके सामने यह अवसर है। हम इसको एक बार फिर पारित करके जीएसटी का जो मूल सिद्धांत है वन नेशन, वन टैक्स, वन मार्केट, अगर उसे पूरी तरह से एचिव करना है तो जम्मू-कश्मीर के बिना वह अधूरा रहेगा। मैं उस राजनीतिक दल से आता हूं जहां परमिट राज को खत्म करने के लिए अपना जीवन अगर किसी ने बलिदान किया था तो वह डॉ. श्यामा प्रसाद मुखर्जी ने किया। उन्होंने कहा था कि एक देश में दो प्रधान, दो निशान और दो संविधान नहीं हो सकते। वहां से चलती हुई इस यात्रा में आज हम इस मुकाम पर खड़े हैं कि वन नेशन, वन टैक्स, वन मार्केट को एचिव किया है जिसके लिए मैं सदन के सभी सदस्यों और जम्मू-कश्मीर के विधान सभा के सभी सदस्यों का बहुत-बहुत आभार प्रकट करता हूं।

महोदय, माननीय प्रधानमंत्री जी का सपना एक भारत, श्रेष्ठ भारत जम्मू-कश्मीर की भारतीय इकोनॉमी में इंटीग्रेशन होना बहुत जरूरी था। कुछ लोगों ने इसका विरोध क्यों किया है? शशि थरूर जी का जम्मू-कश्मीर से नाता है, वह इसका विरोध करते हैं या ऐसी बात करते तो मैं यही कह सकता हूं कि कुछ लोग हमसे सिर्फ इसलिए नफरत करते हैं क्योंकि बहुत सारे लोग हमसे प्यार करते हैं। जीएसटी को पूरे देश ने स्वीकार किया है और उनका यह कहना कि भारत सरकार ने बगैर तैयारी के इसे लागू कर दिया, मलेशिया ने दो साल का समय दिया और हमने दो सप्ताह का समय दिया। मैं कह सकता हूं कि जो कोई दो वर्ष में नहीं कर पाया इस देश के आई.आर.एस अधिकारियों और राज्य की सरकारों और केन्द्र सरकार ने व्यापारियों के साथ मिल कर वह हासिल किया जो देश में कोई और नहीं कर पाया, कोई दूसरा देश नहीं कर पाया। जितने पहले रजिस्ट्रेशन था उससे ज्यादा रजिस्ट्रेशन कम समय में हुआ, अगर सिस्टम पर्याप्त नहीं थे तो कैसे होगा? यह तभी संभव हो पाया जब सरकार ने पूरी तैयारी की थी, यह तभी संभव हो पाया जब 52,000 से ज्यादा अधिकारियों को इसके लिए प्रशिक्षण दिया गया था। राज्य और केन्द्र के अधिकारियों को प्रशिक्षण दिया गया तभी जाकर यह सफलता प्राप्त हुई। 4500 से ज्यादा ट्रेनिंग प्रोग्राम आउटरिच स्टेशन इस देश में किए गए। 24 घंटे और 7 दिन कॉल सेंटर उपलब्ध कराया गया और 4000 से ज्यादा कॉल इस

पर आती हैं। डेडिकेटेड यूट्यूब चैनल दिया गया है। यहां तक की रेट फाइंडर ऐप्लीकेशन जिसके माध्यम से देश में करोड़ों स्मार्ट फोन यूज करने वाले इसका इस्तेमाल कर सकते हैं। मुझे इस बात का दुख होता है कि कल जिस तरह से वित्त मंत्री जी ने बहुत विस्तार से अपनी बात रखी, सप्लीमेंटरी डिमांड फॉर ग्रांट्स पर अपना पक्ष रखते हुए उन्होंने बहुत सारी बातों का उत्तर कल ही दे दिया था। लेकिन कुछ सदस्यों को सदन में रहने की आदत नहीं है। भाषण दिया और चले गए, भाषण का इंतजार भी नहीं किया।

16.00 hours

कल पूछेंगे कि हमारे ...* को पता नहीं कि क्या हुआ, कैसे नहीं हुआ। लेकिन पप्पू जी सामने बैठे हैं।

श्री कांति लाल भूरिया (रतलाम) : पप्पू कौन है, आप पप्पू किसे कह रहे हैं?

श्री राजेश रंजन (मधेपुरा) : मुझे लगता है मेरे नाम का एफआईआर दर्ज कराना पड़ेगा।

श्री अनुराग सिंह ठाकुर: अब कन्टेम्प्ट आफ ... ** भी होने लगा।...(व्यवधान) कांग्रेस पार्टी के सदस्य ने जाने क्यों ... ** के बारे में पूछना शुरु कर दिया। ... ** किसी के पास भी हो, काफी है। इससे भला किसका होता है, मैं इसमें जाना नहीं चाहता।...(व्यवधान) मैंने केवल इतना कहना है कि कुछ लोग सदन में नहीं रहे, कल भी वित्त मंत्री जी ने सवा घंटे से ज्यादा इन बातों के बारे में कहा और उनका आज यह कहना कि इसका कोई लाभ नहीं हुआ। वे लोग इसका विरोध कर रहे हैं जो कल तक ब्लैकमनी का विरोध करते थे। सुप्रीम कोर्ट के आदेश के बावजूद जिनकी पार्टी चार साल तक कालेधन के लिए एक कमेटी नहीं बना पाई, हमारी सरकार ने पहले दिन पहली कैबिनेट में जस्टिस ए.पी. शाह की अध्यक्षता में कालेधन पर कमेटी बनाने का काम किया। यही नहीं, इसके अलावा बेनामी प्रापर्टी एक्ट बनाया, कालेधन पर कड़ा कानून बनाया और कालेधन पर कड़ी कार्रवाई करते हुए 500 और 1000 के नोट बंद किए।

आप कल तक विरोध करते थे, लेकिन देश के लोगों ने कतार में खड़े होकर नोटबंदी का समर्थन किया, क्योंकि वे देश को आगे ले जाना चाहते थे। आप आज जीएसटी का विरोध करते हैं। जीएसटी स्टेट काउंसिल की मीटिंग में 29 राज्यों, 7 यूनियन टेरिटरीज़ के अधिकारी आए, प्रतिनिधि आए, सबने मिलकर रेट तय किए। आज शशि जी का यह कहना कि आपने यह क्यों किया। अगर इससे महंगाई कम हो रही है, गरीब को राहत मिल रही है तो आपके पेट में दर्द क्यों होता है। हमने देखा है कि आपके समय में महंगाई 10-11 फीसदी होती थी आज एक-डेढ़ प्रतिशत रह गई है। अगर हमारी सरकार ने सफल काम किया है तो आपको कहीं न कहीं प्रशंसा करनी चाहिए।

---

* Not recorded as ordered by the Chair.
** Expunged as ordered by the Chair.

उपाध्यक्ष जी, मैं ऐसे क्षेत्र से आता हूं जहां बहुत ट्रक ड्राइवर्स हैं। वर्ल्ड बैंक की रिपोर्ट में कहा गया कि 60 प्रतिशत समय ट्रक ड्राइवर्स का चूंगी, नाकों और अलग टैक्स देने के लिए अलग-अलग जगह पर रोकने से जाता था। मुझे धन्यवाद करने के लिए व्यापारी, उद्योगपति आए, ट्रक ड्राइवरों से लेकर छोटे दुकानदार भी आए। यह धन्यवाद मेरा नहीं था, सभी राज्यों का था, सभी सरकारों का था, केंद्र सरकार का था। हम सबने मिलकर जीएसटी पास किया। आज ट्रक एक जगह खड़े नहीं होंगे तो जल्दी सामान पहुंचेगा, पैसा कम लगेगा और ढुलाई की कीमत कम आएगी। यही नहीं, इसके अलावा 17 तरह के टैक्स, 22 तरह के सैस, 115 चूंगी और नाके दूर होंगे। इससे किसको लाभ मिलेगा, आम आदमी को मिलेगा, आम जनता को मिलेगा।

महोदय, बड़ी-बड़ी बातें की गई, कल निशिकान्त जी ने भी कहा कि माननीय अटल जी ने छोटे राज्यों, पहाड़ी राज्यों जैसे हिमाचल प्रदेश, उत्तराखंड, जम्मू-कश्मीर और नार्थ-ईस्ट के राज्यों को औद्योगिक पैकेज दिया था ताकि वहां रोजगार मिले, माइग्रेशन कम हो और इंडस्ट्रिलाइजेशन हो। लेकिन कांग्रेस की सरकार ने आते ही वापस ले लिया। मैं आदरणीय वित्त मंत्री जी का धन्यवाद करता हूं, आभार प्रकट करता हूं की जीएसटी के बावजूद इन राज्यों को राहत दी।

महोदय, इससे पहले बहुत सी बातें कहने का प्रयास किया गया। GST is higher than VAT. अगर इसके विस्तार में जाएं तो एक्साइज ड्यूटी और वैट को निकालकर जीएसटी उससे कम होता है, जहां तक मेरी जानकारी है। अगर आप गिनेंगे, जैसे पहले होता था तो आज उससे ज्यादा चले जाएंगे, लेकिन जीएसटी उससे कम है। यही नहीं, यह कहा गया कि रिटेलर को इंटरनेट हर समय चाहिए। यह कहा गया कि उसे 37 बार रिटर्न फाइल करनी चाहिए। यह सही नहीं है, मैं चाहूंगा कि माननीय वित्त मंत्री जी एक बार फिर बताएं, आपको 37 बार रिटर्न फाइल नहीं करनी है। आपको महीने में केवल एक बार करनी है, दो बार ऑटो पायलट जनरेट होती है, कृपया करके अपनी जानकारी सुधार लीजिए।

पार्लियामैंट की लाइब्रेरी में भी एमपीज को यह सीखने के लिए प्रावधान किया गया है। उसमें आप और जानकारी ले सकते हैं। यह कहा गया कि आईडी होना जरूरी है। यह बहुत पहले उत्तर दे दिया गया कि जो प्रोविजनल आईडी है, वही आपका फाइनल जीएसटी नम्बर होगा। मुझे नहीं लगता कि यह भ्रम दुकानदार खड़ा कर रहे हैं। एक पार्टी और कुछ राजनीतिक दल जानबूझकर यह भ्रम पैदा करने का प्रयास कर रहे हैं। जीएसटी से जम्मू-कश्मीर को लाभ होगा। वहां की शाल, बैट्स, बड़े-बड़े कारपेट्स समेत बाकी सामानों की बिक्री बढ़ेगी। जब उनके ऊपर टैक्सेशन कम होगा, तो जम्मू-कश्मीर के मेरे भाई-बहनों को ज्यादा रोजगार मिलेगा।

अभी शशि थरूर ने बोट के बारे में कहा कि चाहे कश्मीर हो या केरल हो, सब पर असर पड़ेगा। आदरणीय वित्त मंत्री जी ने कल कहा कि अगर एक हजार रुपये तक का कमरा होगा, तो उस पर कितना

टैक्स लगेगा। अगर सुपर लग्जूरियस होगा, तो उस पर मैक्सिमम टैक्स लगेगा, लेकिन बाकियों पर टैक्स कम किया गया है। अगर सदन में कांग्रेस के नेता नहीं रहेंगे और मैंने जब पूछा कि कांग्रेस के नेता सदन में नहीं हैं, तो खड़गे जी गरम होकर खड़े हो गये। इन्हें जानकारी तभी मिल पायेगी, जब ये लोगों को सही जानकारी देंगे।

मैं यही कहना चाहता हूं कि जम्मू-कश्मीर का आर्थिक रूप से एकीकरण करने के लिए यह एक बहुत बड़ा कदम है। जम्मू-कश्मीर के सब नेताओं ने यह जो कदम उठाया है, मैं उसका स्वागत करता हूं। यह लड़ाई जो उपभोक्ता और अलगाववादियों के बीच है, उसमें हमें तय करना है कि आप अलगाववादियों के साथ हैं या उपभोक्ताओं के साथ हैं ?आप कश्मीर को उनका हक दिलाने में हैं या उसे दूर रखने में हैं। आप कश्मीर को भारत का अभिन्न अंग मानते हैं या नहीं मानते हैं? आपने जो गलती वर्ष 1947 में जम्मू-कश्मीर को एक विशेष राज्य का दर्जा देकर की थी, क्या उस गलती को आप सुधारने की तैयारी में हैं? हम देश के सब राज्यों को एक समान मानते हैं। हम जम्मू-कश्मीर को अपना अभिन्न अंग मानते हैं।

मैं इस बिल का समर्थन करते हुए आदरणीय वित्त मंत्री और प्रधान मंत्री जी को बहुत-बहुत बधाई देता हूं कि आप जीएसटी को देश के हित में लाये हैं। ईज ऑफ डूइंग बिजनेस और मेक इन इंडिया, इन दोनों में हमें बहुत बल मिलेगा। भारत आगे बढ़ रहा है और महंगाई गिर रही है। मैं इसके लिए आपको बहुत-बहुत बधाई देता हूं।

मैं इस बिल का समर्थन करते हुए अपना भाषण समाप्त करता हूं।

HON. DEPUTY-SPEAKER: Now, the hon. Minister.

… (*Interruptions*)

SHRI RAJESH RANJAN : Sir…

HON. DEPUTY-SPEAKER: You may speak on the next Bill.

… (*Interruptions*)

SHRI MOHAMMAD SALIM (RAIGANJ): Sir, my name is also there.

HON. DEPUTY-SPEAKER: You were not there when I called your name. I am sorry. What can I do? Just now, you are coming. I have already called the Hon. Minister to reply.

SHRI MOHAMMAD SALIM: Sir, please allow me to speak.

HON. DEPUTY-SPEAKER: I cannot allow you to make a full speech, now. You may make one or two points and conclude.

श्री मोहम्मद सलीम: उपाध्यक्ष महोदय, मैं यह कहना चाहता हूं कि सब सदस्यों और मंत्री महोदय को एक महीने के अंतराल में जीएसटी के बारे में कुछ कहने का मौका मिला। मंत्री जी ने कल सप्लीमैंट्री बजट के रिप्लाई में कहा कि लोगों को इसका स्पष्टीकरण देना जरूरी था, वर्ना हमने इसे संसद से बाहर निकालकर जीएसटी काउंसिल को दे दिया है। वे टैक्स के प्रपोजल्स ठीक करेंगे। उन्होंने कहा भी है कि हम हर महीने बैठेंगे और रिव्यू करेंगे। जो संसद की जिम्मेदारी थी, वह अब जीएसटी काउंसिल करेगी, बेशक उसमें राज्य के मंत्री हैं। हमारी संसद के पास टैक्स प्रपोजल की जिम्मेदारी थी, लेकिन अब हमारा उससे भी अख्तियार गया।

दूसरी बात है कि काफी लोग आर्टिकल 370 का बहुत नेगेटिव कैम्पेन करते हैं, खासकर चुनाव के समय। लेकिन आर्टिकल 370 कहकर आपको जम्मू-कश्मीर में एक्सटैंशन का बिल लाना पड़ा। इससे सदन को फिर से नजर डालने का मौका मिला है कि जीएसटी का इम्पैक्ट क्या हो रहा है? जम्मू-कश्मीर हमारा एक अटूट हिस्सा है। हम जो कानून पूरे देश के लिए बना रहे हैं, वह दोनों सैंट्रल जीएसटी और आईजीएसटी जम्मू-कश्मीर में भी एक्सटैंड होना चाहिए। जो स्टेट जीएसटी है, वह जम्मू-कश्मीर की असेम्बली करेगी। आप अगर देखें कि पिछले एक महीने पहले संसद में मिड नाइट कार्यक्रम हो रहा था, तब सूरत से लेकर कोलकाता तक और दक्षिण में तमिलनाडु-केरल से लेकर उत्तर भारत में छोटे बिजनेसमैन के अंदर घबराहट है और वे इसके लिए सड़कों पर उतरे। सूरत में जो कम इनकम वाले लोग हैं, वे सिंथेटिक साड़ी पहनते हैं। अब सिंथेटिक यार्न, यह ज्यादातर सूरत से आती है, उसमें 18 परसेंट टैक्स लगाया गया। जो रिच, सुपर रिच हैं, वे यह सिंथेटिक साड़ी इस्तेमाल नहीं करते।

बंगाल में महिलाएं साड़ी पहनती हैं, उस पर 18 प्रतिशत टैक्स है। इसी तरह से टेलरिंग और रेडीमेड गारमेंट में जो लोग हैं, मैं जहां से आता हूं, कोलकाता में, इन्दौर में, पूर्वी दिल्ली में टेलरिंग का काम होता है। आज पूरे विश्व में हमारी रेडिमेड गारमेंट इंडस्ट्री बढ़ रही है, सरकार उसे बढ़ावा दे रही है और टेक्नोलॉजी अपग्रेड कर रही है, लेकिन उसके अंदर भी बहुत ज्यादा खलबली है। टेक्सटाइल्स, फार्मास्यूटिकल्स, मेडिसिन्स में भी ऐसा है। आप भी मेरे साथ सहमत होंगे कि दवाइयों की जो कीमत है, उसमें एक तरफ सरकार कह रही है कि हम दवाइयों को सस्ता करने के लिए प्रधानमंत्री के नाम पर या मुख्यमंत्री के नाम पर योजना बना रहे हैं। दूसरी तरफ एसेंशियल मेडिसिन्स और फार्मास्यूटिकल्स पर आपने जो टैक्स लगाया है, वह सही नहीं है। यह दुविधा पैदा करता है।

सर, जो टाइनी एंड स्माल इंटरप्रिन्योर्स हैं, छोटी-छोटी इंडस्ट्रीज हैं। मैंने इस बारे में एक खत लिखा है। एक ही इंडस्ट्री है, जो इंडिजिनस स्ट्रिंग्स हैं, जो ट्रेडिशनल इंडियन इंस्ट्रूमेंट्स होते हैं, ऐसी एक ही कंपनी है। आजादी के पहले रिसर्च करके, उन्होंने इसके इम्पोर्ट को सब्सटिट्यूट किया था। अब चाइना से आने वाले तार हमारे भारतीय वाद्य यन्त्रों में लगेंगे और हम बंगाल में, एक छोटे से कारखाने में जो तार

बना रहे हैं, उस पर टैक्स लागू कर दिया गया है। जिन इंडस्ट्रीज पर हमने अपने स्टेट्स में एग्जम्प्शन्स दिए थे कि उनको बढ़ावा देना चाहिए, आज उन पर जीएसटी लागू कर दिया गया है। आप चाइना से आने वाले प्रोडक्ट पर एंटी डम्पिंग ड्यूटी लगाइए और अपने देश में जो उत्पादन होता है, उस पर पांच प्रतिशत टैक्स लगाइए। 18 प्रतिशत टैक्स लगाने से वह कारखाना ही बन्द हो जाएगा। Sir, I am talking on the specific issues. इसी तरह की स्थिति बीड़ी उद्योग, ट्रांसपोर्ट, मैच बॉक्स बनाने वाली इंडस्ट्री में भी है। तमिलनाड़ की फायर वर्क्स इंडस्ट्री इसीलिए परेशान है, क्योंकि वे लेबर इंटेंसिव हैं, वहां गरीब लोग काम करते हैं। आज उनके सामने ऐसी हालत पैदा हो गयी है। आपने बताया है कि the small traders with turnover above Rs. 20 lakh per annum have to file their Returns online and get their input tax paid by them which makes it very difficult. उसे आपको देखना पड़ेगा और स्पष्ट करना पड़ेगा।

कल भी आपने कहा था कि मैं क्यों नॉन-ए.सी. में नहीं जाकर, ए.सी. में जाता हूं। आपने खुद कहा है कि टैक्स का स्ट्रक्चर ऐसा है कि इनपुट में जो टैक्स दिया जाता है, वह फाइनल जो टैक्स पेमेंट होता है, उसमें से क्लेम कर लेते हैं। एक ही रेस्टोरेंट में एक ही किचन में खाना बन रहा है, इनपुट इनग्रेडिएंट्स एक ही हैं, पेमेंट एक ही है, लेकिन अगर वह ए.सी. कमरे में बैठकर खा रहे हैं तो उन्हें 18 प्रतिशत टैक्स देना पड़ेगा। अब उस किचन में जाकर कौन हिसाब रखेगा कि उसका खाना, तेल एवं बाकी सामान किधर गया, कौन सा ए.सी कमरे में गया और कौन सा नॉन-ए.सी. में गया? जो टैक्स क्लेम करने का मामला है, मैं समझता हूं कि जो कस्टमर है, जो कॉमन मैन है, मैं उसकी बात कर रहा हूं। उनको परेशानी हो रही है। छोटे कारोबारी को परेशानी हो रही है। बड़े कारोबारी को कोई परेशानी नहीं है। मध्यम, छोटे और टाइनी इंटरप्राइजेज को बहुत ज्यादा परेशानी हो रही है। आप कश्मीर को अपने साथ जोड़ना चाह रहे हैं, इस कानून के तहत वह जुड़ेगा, उन्हें लगाव होगा। इसलिए आज जिस परेशानी से पूरे देश के लोग हाहाकार कर रहे हैं, कम से कम वह परेशानी कश्मीर के लोगों के सामने न आए। इसे देखना पड़ेगा और इससे पहले आपको जीएसटी काउंसिल में इसे सुधारना पड़ेगा।

श्री अरुण जेटली : उपाध्यक्ष जी, जम्मू-कश्मीर जीएसटी के साथ इंटीग्रेट हुआ, यह जम्मू-कश्मीर और पूरे देश के लिए एक सकारात्मक कदम है। जम्मू-कश्मीर के जीएसटी में इंटीग्रेट होने से सच में पूरे देश के टैक्स की दृष्टि से इकोनोमिक इंटीग्रेशन की कल्पना थी, वह पूरी हुई है। मैं इतना ही कहूंगा कि जो विषय एक-दो सदस्यों ने उठाया कि क्या यह उनके स्पेशल स्टेटस को इनफ्रिंज करता है, कांग्रेस पार्टी के सदस्यों ने उठाया। मुझे नहीं लगता है कि एक राष्ट्रीय राजनीतिक दल को इस विषय में उलझना चाहिए। मैंने पहले भी कहा है कि in the State of J&K, this was an argument conventionally given by the separatists and the argument was that this will lead to greater integration with India. So, do not go in for GST. And conventionally, it was the PDP and BJP Government which was strongly advocating it.

The Finance Minister there belongs to the PDP; he is an economist. I had also expected the Congress and the National Conference to support this. In fact, when I first became the Finance Minister, it was the National Conference leader who was the Chairman of the Empowered Committee of Finance Ministers who was advocating the GST. Subsequently, they took a different position. I will only say, without getting into this controversy of special status, the comment which was made in the Assembly there, when this issue was raised, that the special status was never intended to create the economic impediments for the State, that the State must economically progress in the larger interest of its people. This can never go contrary to the special status itself. Therefore, the whole argument of special status is getting diluted because economic integration of the State takes place in terms of taxation is not a fair argument to give. जैसा मैंने आरंभ में कहा है कि अगर जे. एंड के. इंटीग्रेट नही करती तो वहां के कंज्यूमर्स को इनपुट क्रेडिट नहीं मिलता, वहां के ट्रेड को नहीं मिलता, हर प्रोडक्ट महंगा होता। पठानकोट में कार सस्ती होती लेकिन जम्मू और श्रीनगर में महंगी होती। पठानकोट में रेफ्रिजरैटर या टेलीविजन सेट सस्ता होता लेकिन जम्मू और श्रीनगर में महंगा होता और वहां के ट्रेडर को बाईपास करके, वहां का कंज्यूमर पठानकोट से वह समान खरीद कर लेकर जाता, इससे उनके कंज्यूमर को भी तकलीफ आती, इससे उनके ट्रेडर को भी तकलीफ आती और स्टेट का भी रेवेन्यू कलैक्शन कम होता। इसलिए यह कदम, एक कंज्यूमिंग स्टेट के जोड़ने से, साथ में उसको लाभ हुआ है। कई प्रश्न उठाये गये। कई बार हम लोग कुछ प्रचार पढ़ते हैं तो हम लोग उसको सच मान लेते हैं।

Satpathy *ji* raised the issue about GST and some people have been canvassing on GSTN. I explained yesterday that GSTN has the massive job to perform. It has to register lakhs and lakhs of people. It has then to evolve a system which will receive literally billions of vouchers and then match 320 crore vouchers every month, which will keep an eye on every transaction in the country. जैसे ही आपने यह विषय उठाया तो खड़गे जी का स्वभाव है, उन्होंने कहा कि हां, बिल्कुल ठीक कह रहे हैं। कई बार खड़गे जी सेल्फ गोल स्कोर कर लेते हैं। इसलिए कि जीएसटीएन का यह जो ढांचा था, वह यूपीए सरकार ने बनाया और मेरे ऊपर दबाव था कि बदलो। The pressure on me was, they have made it; it is a faulty structure and you must change it. I took a position that what the UPA Government did was a correct structure and I will not change it. I was surprised when Shri Kharge started agreeing with you. Why was it a correct structure? It was a correct structure because about 25 per cent, 24 per cent of the shares belong to the Central Government. Equal amount belongs to the State Governments collectively. So, the Centre and the State Governments own 49 per cent approximately. So the company is technically not a Government company. If it was a Government company, then for the purpose of employment of staff, the IT experts, their salary structures and grades, you would have had to pay them the Government structures. To manage an operation of this magnitude, probably the UPA Government then in power thought it was not possible to get the best minds in the world to start working on such a structure, if you have to just pay them a Director or a Joint Secretary salary.So, they created a structure which was technically not a Government company. But who did they give the 51 per cent share to? It was given to HDFC, to National Stock Exchange, to LIC Housing – credible organisations with a condition that we can take over those shares and increase our own shareholding to 51 per cent, if necessary. We did not consider it necessary.

The Board will have a Government majority. The executives will be appointed by the Government and for any decision to be taken, a Government's positive vote is required. So, no decision can be taken without the consent of the

Government nominee and then, when we came to power, I just added one more thing that GSTN will also be subjected to CAG audit. So, we made this correction and, therefore, the present structure that has been evolved, it was formed at that time, it has evolved now. It is a structure which is working. So far there have not been major glitches. There could be but then those glitches are always corrected. There is no such technology in the world that does not have glitches. The moment an examination result comes out and young students of class 10^{th} or 12^{th} go to the software to find out their marks, there are glitches even then कि सिस्टम फेल हो गया, इसलिए थोड़ी देर बाद ठीक करके लाते हैं। इसलिए जीएसटीएन को बार-बार इश्यू बनाते रहना ठीक नहीं है। सरकार की तरफ से अपने आप में काफी कड़ी नज़र रखी जा रही है। कुछ और तर्क नहीं मिला, तो हर आदमी कह रहा है कि स्लैब बहुत ज्यादा है। मैं मानता हूं कि स्लैब ज्यादा हैं, but then do not address contradictory arguments. You will say there are too many slabs and it must also contain inflation. The two are directly related. Now, assuming instead of 12 per cent and 18 per cent, we had only one slab. Let me for a moment, demolish this argument of multiple slabs. It is an argument against the poor people in this country. It is an argument in favour of the wealthy and the rich. Supposing there was only one slab as some people in columns have said and we had said everything will be taxed only at 15 per cent, then the *hawai chappal* would have been taxed at 15 per cent, the BMW car would have been taxed at 15 per cent. So, those who are advocating a single tax have learnt from western society where there is no population which is BPL.

Please remember that an indirect tax is a regressive tax. The rich man and the poor man pay the same amount of tax. गरीब आदमी साबुन खरीदता है या अमीर आदमी साबुन खरीदता है, तो एक जैसा टैक्स ही लगता है। इनकम टैक्स प्रोग्रैसिव होता है क्योंकि अमीर आदमी ज्यादा देता है, मध्यम वर्ग थोड़ा कम देता है और गरीब आदमी इनकम टैक्स नहीं देता है। अगर हम सभी कॉमोडिटीज पर एक रेट लगा दें, तो जो अमीर आदमी की चीज है और गरीब आदमी की चीज है, उसे एक ही टैक्स लगेगा और फिर हम सदन में यह तर्क देखते कि यह किस प्रकार का जीएसटी है। हमने कहा है कि जीरो परसेंट में बहुत आइटम्स आ गए हैं। जीरो परसेंट में लाने का उद्देश्य यह था कि उसमें टैक्स नहीं लगेगा और विशेष रूप से वे आइटम्स जिनका उपयोग गरीब आदमी करता है। ऐसी आइटम्स को जीरो

परसेंट में या पांच परसेंट में रखा। अगर हम 12 और 18 परसेंट को तुरंत एक कर देते, यह कौंसिल में डिस्कस हुआ है, यह केंद्र सरकार का निर्णय नहीं था बल्कि सभी राज्य सरकारों का भी निर्णय था, तो 9 परसेंट टैक्स लगने वाले को सीधा 16 परसेंट में डाल देते और 21 परसेंट वाले को भी 16 परसेंट में डाल देते। इससे 9 परसेंट वाले आइटम का इनफ्लेशन इम्पेक्ट होता। स्मूथ जीएसटी की दृष्टि से यह सोचा गया कि आरम्भ में इसमें कुछ ज्यादा स्लैब रहेंगे। जीरो परसेंट और पांच परसेंट का स्लैब तो हमेशा रहेगा। The principles which were followed were (i) it should be revenue neutral जितना टैक्स आज आता है, लगभग उससे कम टैक्स सैंटर को भी और स्टेट को भी नहीं होना चाहिए। दूसरा इक्विलेंस है। इक्विलेंस का अर्थ यह है कि किसी आइटम पर जो पहले टैक्स चल रहा था, उसके सबसे नजदीक स्लैब में उसे डाल दिया जाए।

तीसरा, कई ऐसे आइटम्स हैं, जिनके बारे में कभी हम मानते थे कि उनका इस्तेमाल अमीर आदमी करता है। लेकिन अब वे मिडिल और लोअर मिडिल क्लास में भी चले गये हैं। इसलिए उनको अब 28 पर्सेंट से नीचे लाया जाए। पुरानी टैक्स व्यवस्था में जो दो स्टैंडर्ड रेट्स थे, वैट और एक्साइज़ का, वह साढ़े 12 पर्सेंट और साढ़े 14 पर्सेंट थ। दोनों मिलाकर 27 पर्सेंट हो गये। यदि वह एक राज्य से दूसरे राज्य में जाता था, तो उस पर दो पर्सेंट सीएसटी लगता था। इस प्रकार से, 27 और 2, कुल 29 पर्सेंट हो गये। टैक्स के ऊपर टैक्स का जो कासकेडिंग इफेक्ट होता था, उसे मिलाकर स्टैंडर्ड रेट 31.6 पर्सेंट था। कुछ आइटम्स को 28 पर्सेंट के स्लैब में लाया गया और कुछ आइटम्स को 18 पर्सेंट के स्लैब में लाया गया।

Mr. Reddy raised this question. Finally, I do concede that as it moves forward, there will be scope for rationalising the rates. There, probably, will be scope that the two standard rates of 12 and 18, after some time, could be clubbed into one. That is a fair possibility and a suggestion. But if you had done it immediately and had a single slab or a lesser slab, its inflationary effect would have been much higher. Therefore, we did not get into this exercise.

Now there are several items—I addressed some of them yesterday—on which some programme on television that Shri Tathagata Satpathy saw or some news item will come or some industry will say that I have this position. Somebody mentioned movies. Earlier entertainment tax was being levied by the States only. What was the rate? The rate was from 20 per cent to 110 per cent. The entertainment tax was 20 per cent to 110 per cent in different States. The weighted all-India average was 30 per cent because GST is an all-India tax. Initially, we put

it at 28 per cent. Then some people in some States said in our States for regional films exemption used to be granted. Those State Governments are still entitled to give a tax refund. In GST, there is no exemption but you can give a tax refund.

Maharashtra can give a refund to a Marathi film. Gujarat can give it to a Gujarati film. Tamil Nadu can give it to a Tamil film. So we said, all right, if you feel so. The Council collectively took a decision that for a certain slab below Rs.100 ticket, let us make it 18. So, actually, there is a reduction because the earlier tax was of a particular amount. The problem is that earlier the slabs were being mentioned. सलीम साहब, हम ये जो इम्प्रेशंस करते हैं, वह पहले नहीं लगता था। एक कारण मैंने कल बताया कि पहले एक्साइज़ इम्बेडेड होता था। दूसरा एक और कारण है, I am very reluctantly giving that reason. कुछ टैक्स नहीं देने का भी अभ्यास था। Now you gave the example of the problem of some States. Let us say, granite. ग्रेनाइट तो गरीब आदमी इस्तेमाल नहीं करता है, उसका तो कंज्यूमर देगा। ग्रेनाइट स्लैब्स पर लगाया जाता है। The all-India weighted average rate of granite was twelve-and-a-half plus fourteen-and-a-half plus two plus cascading effect, 31.6. That 31.6 rate became 28. So, what is the grievance? जब 31.6 पर्सेंट था, उस समय नहीं देते थे, लेकिन अब देना पड़ेगा। … (*Interruptions*) Let me just complete. You ask me later.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): You said granite is used by the rich people. But our grievance is with regard to the poor people. After the granite slabs are cut, there are some pieces. Those cut pieces are collected by the poor industry people. They just polish it with gas. So, the people take these pieces, put some polish on them and spray something and sell them as small tiles. Earlier, the tax on them used to be 7 per cent. They are about one lakh people, who are there in Khammam district itself. So, we want exemption for this purpose only. I am not talking about the 28 per cent. That I agree. Rich people will have to pay that tax. … (*Interruptions*)

SHRI ARUN JAITLEY: We have to see the all India weighted average.

Let me deal with two items for which I read the maximum number of articles written on. It was also mentioned by some hon. Members. In fact, when I went to Chennai, the other day, a group of NGOs came and met me and explained to me and I am having that matter investigated also. It is about the disability aids.

The GST Council decided that the disability aids will all be kept at five per cent tax slab and everybody asked to keep it at zero per cent tax slab. A senior Congress leader also wrote a letter saying to keep it at zero per cent tax slab. Then, some television channels, which say it is a disability tax, also discussed it. But in GST zero is costlier than five per cent tax. Let me explain this and make this good.

When you manufacture any item with respect to disability aid, whether it is a clutch or a wheelchair – what the components are of a wheelchair, there will be iron, there will be aluminum, there will be rubber, there will be leather for the back – all the inputs are taxed at 18 per cent or 28 per cent. In the chain, when the final product is made, it is taxed at 5 per cent. It means that since the inputs are taxed at very high rate and the final rate is only five per cent, the manufacturer will get the input credit. Since it is an issue connected with Tamil Nadu, I will speak in English for the convenience. So, let us say that his input credit is 14 per cent or so, five will be subsumed in 14 and he gets a refund of 9, which helps him to bring down the price of wheelchairs or clutches. If it is zero, he does not get input credit. So, a disability aid at zero per cent tax will be costlier but at five per cent will be the cheapest. But without application of mind, somebody did a programme on a television channel, because in kindergarten they learnt in their basic arithmetic that five is more than zero, and therefore, this whole campaign started.The people who met me in Tamil Nadu said that actually some traders have increased it. … (*Interruptions*)

HON. DEPUTY SPEAKER: What they have felt is that five per cent may also be exempted.

… (*Interruptions*)

SHRI ARUN JAITLEY: If you exempt five per cent, you do not get input credit.

HON. DEPUTY SPEAKER: Even getting that input credit, they want this five per cent also to be reduced.

… (*Interruptions*)

SHRI ARUN JAITLEY: So, the whole campaign started. Let us see that there is a third objective. Let us decide it. Do we want in India the Make in India products to increase? Or, do we want to just allow cheap foreign products to come in? One of the objectives of GST is that you must aid and assist domestic products. For that purpose, on all foreign products, which are imported into India, you pay the basic Customs Duty and in addition to the basic Customs Duty, an amount equal to GST is charged as Integrated GST (IGST). So, if basic Customs Duty is, let us say, 10 per cent, and the IGST is 12 per cent, then a Chinese product coming into India will have to be levied at 22 per cent. So, it will be at 22 per cent disadvantage. That disadvantage will help the growth of Make in India product. If you say that this 12 per cent should be reduced to zero, then the Chinese product will get a 12 per cent advantage.

Let us see, some MPs also met me and I examined it, in the earlier regime with VAT and Excise and all different taxes and their cascading effect, the case in point typically is sanitary napkins.

Now, on first sight, everybody says reduce the tax. The earlier rate till 30th June was 13.8 per cent. That was the net taxation impact. Nobody made a representation because tax was embedded in the cost. It was 13.8 per cent. On an equivalence basis, the Council decided 12 per cent. When it was fixed at 12 per cent, they said 'please remove it because it is necessary for menstrual health and we must popularise it.' What will happen to village self-help groups? They are all below 20 lakhs. So, they are all exempted. So, no village self-help group will have to pay. Those up to 75 lakhs will have to pay only two per cent. Now, you come to a large Indian manufacturer. A large Indian manufacturer is taxed at 12 per cent minus input credit. All his inputs – synthetics, absorbents, glue etc. – are taxed at 18 per cent and 12 per cent. When the Indian manufacturer gets input

credit, the rate actually becomes much less. He gets a large input credit because the inputs are costlier than the final rate. The same principle is there. Therefore, those made in India by village self-help groups pay nothing, medium people will pay two per cent and large Indian producers will pay 12 per cent minus input credit. Since the input is taxed at a much higher rate, most of it will be absorbed. Some minor tax will be left. But if you make it zero, the impact will be that every Indian manufacturer will close down. The Chinese products will become 12 per cent cheaper. And, your Make in India brand does not survive because the IGST on the Chinese products will become nil.

As I said, it is a new regime. The Council has a lot of experts. There are a lot of Finance Ministers and many of them are economists. Therefore, we have the benefit of their services. All the States decide. The State Commissioners are also technical people who have learned this trade. So, they are not fixing up these rates casually. They will see the principle of equivalence; they will see the principle of revenue neutrality; they will see what the maximum burden is on a domestic consumer; they will see how Make in India brand is to be strengthened and field not left open for foreign products to just come in, by making such an inverse charge. Therefore, whenever we read in the newspapers or watch on the televisions, we must verify twice before believing it to be the Gospel's truth.

Sir, since we had a debate yesterday, I clarified it. Shri Jayadev raised the issue of hybrid cars. … (*Interruptions*) I will examine the chillies. Without getting into the name of the companies, I may tell that for small cars, the duty was reduced. Did the company manufacturing the hybrid cars reduced the price or did it increase the price? They increased the actual price, after you gave a massive reduction in duty for the small car. They have no explanation to give. Then, they start a propaganda seeking duty concession for the luxury hybrid. For the small consumer, we gave a duty concession. Instead of reducing the price, they increased the price. Now, for the luxury vehicle the campaign is that 'to the luxury purchaser, please reduce the duty.' Now, a man who can pay Rs. 45 lakh, can also

pay Rs. 50 lakh because for the man who had to buy it for seven lakh rupees, instead of reducing the price, you increased the price. Therefore, that segment of the private sector also, before it can pressurise the GST Council, will have to see that there is some responsibility that this new regime has on them also. After all, just because electrical vehicles are better from environmental point of view, we cannot convert it into a regime which is so unfavourable to the consumer where the State gives up its revenues and the manufacturer increases the price. Further, the number of manufacturers is not too many. Therefore, the Council is watching that situation.

As I have said that they are watching and their experts keep meeting regularly. Every State is getting grievances. I can only tell this House that every member of the Council and every Finance Minister of the State is neither being pressurized by a demonstration nor by only some domestic concerns. When they sit collectively they look at the data; they look at what is in the interest of the consumer and the country; what was the earlier rate; what is the revenue neutral rate; how can the 'Make in India' brand be strengthened; and then correspondingly take a decision. I am sure that we will continue to meet regularly and continue that exercise.

Sir, with these few words, I commend these Bills for approval of the House.

श्री अधीर रंजन चौधरी : जेटली जी, हम लोगों की तरफ से धारा 370 के बारे में कोई निगेटिव चर्चा नहीं की गई है। मैंने यह नसीहत दी थी कि...(व्यवधान) हां नसीहत दी थी कि घाटी में धारा 370 लेकर और फिसकल आटोनॉमी लेकर शंका पैदा हो रही है, क्योंकि आपने खुद हिंदुस्तान में जब जी.एस.टी. चालू किया था, उस समय आप जम्मू-कश्मीर घाटी को अपने साथ लेने में विफल हुए थे। यह आपकी गलती है, क्योंकि वहां आपकी सरकार है, पी.डी.पी.-बी.जे.पी. आपकी सरकार है। इसलिए आपको ऑर्डिनेंस लाना पड़ा। वहां जो शंका है, उस शंका को जताने के लिए मैंने आपका ध्यान आकर्षित किया था, क्योंकि वहां लोगों के अंदर यह शंका है और वहां जो ट्रेडर्स हैं, जो बिजनेसमैन हैं, वे सब विरोध में आए थे। आपकी सरकार ने उनकी धुलाई की, पिटाई की, यह नहीं होना चाहिए था। आप एक बड़ा काम कर रहे हैं, अच्छा काम कर रहे हैं और किसी दूसरे के ऊपर लाठी भी चलाते हैं। ये दोनों चीजें एक साथ नहीं होनी चाहिए। इसलिए मैंने आपका ध्यान आकर्षित किया था।

मैं आपको यह बोलना चाहता हूं कि घाटी में ड्राईफ्रूट्स, The GST on dry fruits should be at 5 per cent and not at the proposed 12 per cent as higher tax will lead to price rise and encourage illegal trade across the LoC. वहां की मुख्य मंत्री जी खुद कह रही हैं कि मुजफ्फराबाद, कश्मीर में कोई रोकटोक नहीं होना चाहिए, कोई पाबंदी नहीं होनी चाहिए। दूसरी बात यह कि आपकी मुख्य मंत्री आपको खुद कहती हैं कि आप वहां का जी.एस.टी. रेट घटाइए। मैं वही कह रहा हूं कि एक हॉर्टिकल्चर, टूरिज्म और हैण्डीक्राफ्ट, कश्मीर घाटी के जो ये तीन विषय हैं, इनके ऊपर जी.एस.टी. लागू करने में आपको घाटी के बारे में सोचना चाहिए। इसलिए हमने धारा 370 के बारे में कोई नकारात्मक बात नहीं की। आप लोगों का रवैया है कि घाटी से धारा 370 को एबॉलिश करना चाहिए। लेकिन सत्ता में आने के बाद आप सब खो गए,...(व्यवधान) आप भूल गए, यूनिफॉर्म सिविल कोड भी भूल गए, धारा 370 का एबॉलिशन भी भूल गए। ये आपके चुनावी जुमले थे।...(व्यवधान) आप सियासत करने के लिए धारा 370 का नारा लगाते थे। चुनाव के बाद आपने वह जुमला छोड़ दिया।...(व्यवधान)

तीसरी बात मैं आपको बताना चाहता हूं कि ऑर्डिनेंस का रास्ता नहीं अपनाना चाहिए। यहां हमारा लोकतंत्र है। हर बात में ऑर्डिनेंस नहीं आना चाहिए। आज हिंदुस्तान की लोक सभा में, पार्लियामेंट में डे ऑफ ऑर्डिनेंस हो चुका है, क्योंकि लैजिस्लेटिव बिजनेस में ऑर्डिनेंस पर चर्चा हो रही है।

HON. DEPUTY SPEAKER: Shri Adhir Ranjan Chowdhury, are you withdrawing your Resolution?

SHRI ADHIR RANJAN CHOWDHURY : Yes, Sir, I am withdrawing my Resolution disapproving of the Central Goods and Services Tax (Extension to Jammu & Kashmir), Ordinance, 2017.

HON. DEPUTY SPEAKER: Is it the pleasure of the House that the Statutory Resolution moved by Shri Adhir Ranjan Chowdhury be withdrawn.

The Statutory Resolution was, by leave, withdrawn.

HON. DEPUTY SPEAKER: The question is:

> "That the Bill to provide for the extension of the Central Goods and Services Tax Act, 2017 to the State of Jammu and Kashmir, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill be passed."

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. DEPUTY SPEAKER: Now, the House shall take up Item No.22.

Shri Adhir Ranjan Chowdhury, are you withdrawing the Statutory Resolution?

SHRI ADHIR RANJAN CHOWDHURY: Yes, Sir.

HON. DEPUTY SPEAKER: Is it the pleasure of the House that the Statutory Resolution disapproving the Integrated Goods & Services Tax Ordinance, 2017 moved by Shri Adhir Ranjan Chowdhury be withdrawn.

The Statutory Resolution was, by leave, withdrawn.

HON. DEPUTY SPEAKER: The question is:

> "That the Bill to provide for the extension of the Integrated Goods and Services Tax Act, 2017 to the State of Jammu and Kashmir, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill be passed."

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.47 hours

STATUTORY RESOLUTION RE: DISAPPROVAL OF BANKING REGULATION (AMENDMENT) ORDINANCE, 2017 AND BANKING REGULATION (AMENDMENT) BILL, 2017

HON. DEPUTY SPEAKER: Now, we are taking up Item Nos. 18 and 19 together.

Shri Adhir Ranjan Chowdhury to move the Statutory Resolution.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I beg to move:

> "That this House disapproves of the Banking Regulation (Amendment) Ordinance, 2017 (No.1 of 2017) promulgated by the President on 4th May, 2017."

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Sir, I beg to move:

> "That the Bill further to amend the Banking Regulation Act, 1949, be taken into consideration."

श्री अधीर रंजन चौधरी : सर, हमारे वित्त मंत्री जी ने हर बात में आर्डिनेंस लाना शुरू कर दिया है, इसलिए ... *को एड्रैस करते हुए मैं दो-चार बातें जरूर कहूंगा कि ... * आप बैंकिंग रेगुलेशन पर आर्डिनेंस लाये हैं, लेकिन इसमें आप खुद सीरियस नहीं हैं। इसकी वजह यह है कि 4 मई को यह आर्डिनेंस प्रोमलगेट होता है, लेकिन आप आर.बी.आई. की प्रैस रिलीज देखिये, वह कह रहे हैं an Internal Advisory Committee was accordingly constituted and it held its first meeting on June 12, 2017. हमारा सदन 17 जुलाई को शुरू हुआ, इस बीच में आपने क्या किया। You stated that accounts totaling about 25 per cent of the current gross NPAs of the banking system would qualify for immediate reference under IBC and a resolution plan within six months in cases where a viable resolution plan was not agreed upon, banks should be required to file insolvency proceedings under IBC. ये दो काम आपने किये।

मैं वित्त मंत्री जी से पूछना चाहता हूँ कि आपकी जेब में, आपके हाथ में जो लैजिस्लेटिव पॉवर्स थीं, जो लैजिस्लेटिव औजार थे, वे क्या काफी नहीं थे रिकवरी के लिए, वे क्या काफी नहीं थे एनपीए से डील करने के लिए ? यह आपको सोचना चाहिऐ क्योंकि आपकी तरह हम सबको यह चिंता है कि हिंदुस्तान में एनपीए का जिस तरीके से इजाफ़ा हो रहा है, उससे हमारे फाइनेंशियल इंस्टिट्युशंस और बैंक्स को दिक्कतों का सामना करना पड़ेगा।

<u>16.51 hours</u> (Shri Anand Rao Adsul *in the Chair*)

बैंकों की क्रेडिट ग्रोथ अभी घट रही हैं। इनवेस्टमेंट करने के लिए लोगों को पैसे नहीं मिलते हैं। इसलिए हमें ध्यान देना चाहिए कि एनपीए ज्यादा न बढ़े। Under the baseline scenario, in a macro stress test, the industry's gross bad loan ratio may increase to 10.2 per cent by March 2018 after climbing to 9.6 per cent in March 2017, the highest since 2002, according to the Reserve Bank of India's Financial Stability Report released. The stressed assets including soured debt and restructured loans eased slightly to 12 per cent in March 2017 from 12.3 per cent in September 2016. The soured loans have contributed to a US dollar 191 billion pile of zombie debt that has cast the future of some lenders in doubt and curbed investment by businesses.

---

* Not recorded

आपका इनटेंशन क्या है बिल लाने के लिए? यह ऑडिनेंस जो अब बिल हो रहा है, यह जो एक्ट आप ला रहे हैं, इस एक्ट को लाने का आपका इंटेशन यह है कि the Central Government may authorise the RBI to issue directions to banks for initiating proceedings in case of a default in loan repayment. These proceedings will be under the Insolvency and Bankruptcy Code, 2016.

Second, the RBI may issue directions to banks for resolution of stressed assets. Stressed assets include NPA and loans that have been restructured further. The RBI may specify authorities or Committees to advise banks on resolution of these assets. Members on such Committees will be appointed or approved by the RBI.

मैं माननीय मंत्री जी का ध्यान आकर्षित करते हुए कहना चाहता हूँ कि over the last decade, the NPA's proportion of total loan extended by banks have increased from 2.3 per cent in 2008 to 7.5 per cent in 2016. To recover the outstanding amount, banks may restructure loans, such as, change the repayment schedule or choose to initiate action under RBI scheme. These schemes allow for various options including:

1) conversion of debt into equity;
2) take-over a company's management; and
3) collective decision-making by banks on a recovery plan.

There may be cases where the defaulter is unable to repay the loan despite restructuring, banks may also take legal action approaching Debt Recovery Tribunals, taking possession of the collateral SARFAESI, taking action under the Insolvency and Bankruptcy Code. In case, banks cannot recover a part of the loan, the un-recovered amount will have to be written off as a loss.

मैं वित्त मंत्री जी से यह पूछना चाहता हूँ कि इतने सारे कानून होते हुए भी आपको किसलिए यह जरूरत पड़ी इस ऑर्डिनेंस के साथ यह बैंकिंग रैग्युलेशन लाने के लिए, क्योंकि हमारा हिंदुस्तान is an over-legislated country in the world. और फिर आपको क्यों ऐसा महसूस हुआ कि यह ऑर्डिनेंस लाना जरूरी है। आपको शायद यह पता होना चाहिए कि सन् 2016 में हम लोग ने इनसॉल्वेंशन बैंक्रप्सी कोड पास किया है। In Insolvency and Bankruptcy Code, specialist insolvency

professional is appointed to manage the defaulter's asset and to constitute a committee of creditors. Creditor's committee decides to formulate a resolution plan to restructure the defaulter's loan and liquidate his assets to recover the outstanding amount. If no decision is taken within 180 days, extendable by 90 days, the defaulter's assets will be liquidated. Proceeds from the sale of assets will be distributed based on an order of priority with secured creditors and workmen's getting preference over others.

Now, I will ask two-three questions from the Finance Minister. First, the ordinance empowers the Centre to authorise the RBI to direct banks to initiate recovery proceedings against loan defaulters.

According to RBI, loans extended by public sector banks account for 88 per cent of the NPA in the country. This implies that a majority of the NPA is in the banks where the Government is the majority shareholder. Therefore, the Government has the power to direct public sector banks to initiate recovery of NPAs under various RBI schemes and laws such as the Insolvency and Bankruptcy Code, 2016.

In this context, I will argue that the Government had the authority to initiate recovery of 88 per cent of NPAs without having the Centre to authorise the RBI under the Ordinance. यह मेरा पहला सवाल है।

Second, I would argue that the banking regulator, who is responsible for ensuring stability of the banking system, thereby preventing writs to the financial system. Therefore, its role should be restricted to formulating broad guidelines to be followed by all banks and it should not issue directions related to specific loans. Banks should have the independence to take business-related decisions such as criteria for extending loans, risk profiles of borrowers, lending rates and recovery in case of loan default. Banks are best placed to assess the likelihood of recovery. For example, a bank may judge that a higher amount may be recovered if it waited for an improvement in the business cycle. Further more, specific direction by RBI exposes it being a challenge, this has happened in one of the cases, especially, the

Essar case. मैं यह मानता हूँ कि आरबीआई को रेग्युलेटर होने के नाते जो जिम्मेदारी संभालनी चाहिए, उस रेग्युलेटर के पद के साथ काम्प्रोमाइज किया जा रहा है।

Sir, the RBI promised to develop a framework to facilitate an objective and consistent decision-making process for resolution reference. It constituted an internal advisory committee which recently recommended accounts with an outstanding amount greater than Rs. 5,000 crore with 60 per cent more classified as non-performing on 31st March, 2016 for reference under the Insolvency and Bankruptcy Code. It is not clear why a cut-ff date of 2016 was chosen. Substantial provisioning would have already been done for such accounts. These cases are expected to get priority at the National Company Law Tribunal. The mechanism for according such priority treatment is not clear.

I would also draw the attention of the hon. Minister that resolution of NPA is a two-stage process. We have to assess the viability of the debtor's business. The second stage involves decision as to whether the debtor's company should be restructured or liquidated. Any such resolution, be it restructuring or liquidation imposes losses on the banks that lent money to the corporate debtor. The larger the losses the higher the amount of capital that is needed by the banks to meet the Reserve Bank of India's guidelines on provision requirement. While the Government has promulgated the Ordinance, it has not made any commitment to additional capital to support the Resolution.

17.00 hours

Capital allocated for the banking sector in the 2017-18 Union Budget or part of the mid-term capital infusion plans fall short of what the banks collectively need. एक तरफ आप कह रहे हैं कि बैंक सारे एनपीए को खत्म करें। जब ये बैंक लोन देना तय करते हैं तो वे अपने हिसाब से करते हैं। रेगुलेटर को यह जिम्मेदारी सौंपने से बैंकों का जो अपना हिसाब है, क्रैडिट देने के लिए उनका जो अपना असैसमैंट है, इस सारे असैसमैंट के ऊपर हाथ पड़ जाएगा और यह सारा सिस्टम खराब हो जाएगा। Public and private sector banks have non-government shareholders, and non-bank creditors; so do companies that may get referred to the IBC following RBI's direction to the banks. Any action under the Ordinance that

adversely affects the interest of these parties may be litigated in court. The Ordinance was presumably brought about because banks on their own could not trigger IBC proceedings against the stressed companies for fear of investigation and prosecution or due to lack of capital or because of challenges in negotiating with politically-connected promoters. The Ordinance gives banks a regulatory cover to take resolution decision. मुझे वित्त मंत्री जी से पूछना है कि दिन पर दिन यह एनपीए क्यों बढ़ रहा है। आप कहेंगे कि एनपीए कांग्रेस के ज़माने से शुरू हुआ है, लेकिन आपके ज़माने में क्या हो रहा है? एनपीए बढ़ रहा है लेकिन इसकी प्रोविज़निंग के लिए आप पैसा क्यों नहीं दे रहे हैं? आप रीकैपिटलाइज़ेशन क्यों नहीं कर रहे हैं? आपने बजट में सिर्फ 10 हजार करोड़ रुपये दिये हैं जबकि 8 से 9 लाख करोड़ रुपये की ज़रूरत है रीकैपिटलाइज़ेशन करने के लिए। ये सारे जो एनपीएज़ हैं, इनको डिसमैंटल करने के लिए जितनी राशि की ज़रूरत होती है, यह आपकी सरकार देती है, आप नहीं देते। श्री रघुराम राजन जब आरबीआई के गवर्नर थे तो उन्होंने सलाह दी थी, उन्होंने भी काफी बात कही थी, लेकिन कुछ इफैक्टिव नहीं हुआ। इसलिए रेगुलेशन लाने का कोई फायदा नहीं होगा। एनपीए से हिन्दुस्तान को मुक्त कराना आपके बस की बात नहीं है क्योंकि एनपीए आज के ज़माने में हिन्दुस्तान की आर्थिक व्यवस्था के लिए खतरा पैदा कर रहे हैं। आप सिर्फ ऑर्डिनैंस का हवाला देकर अपनी जिम्मेदारी को निभाने से नकार रहे हैं। ...(व्यवधान)

HON. CHAIRPERSON: Motions moved:

> "That this House disapproves of the Banking Regulation (Amendment) Ordinance, 2017 (No.1 of 2017) promulgated by the President on 4th May, 2017."

> "That the Bill further to amend the Banking Regulation Act, 1949, be taken into consideration."

डॉ. उदित राज (उत्तर-पश्चिम दिल्ली) : सभापति जी, मैं सबसे पहले वित्त मंत्री महोदय को धन्यवाद देना चाहता हूँ कि जो काम बहुत वर्षों पहले हो जाना चाहिए था, अब जाकर हो रहा है। मैं इस बात के लिए उनको धन्यवाद देता हूँ कि आज बैंकिंग रेगुलेशन अमेंडमेंट बिल लाए हैं। इसकी आवश्यकता बहुत पहले थी। यह जो आर्डिनेंस मई में इश्यू किया गया था, उसको बिल के रूप में देना ही पड़ता है।

अभी हमारे एक विद्वान साथी ने कहा कि आरबीआई को इतना आर्बिट्रेरी पावर क्यों दिया गया? इसलिए भी दिया गया कि जो सर्कम्स्टांसेज़ इस समय हैं, जो फीयर है बैंकर्स के दिमाग में कि they are not settling their debts. विजिलैंस एजेंसीज़ का डर उनको लगा रहता है कि मान लें किसी एनपीए को सैटल करते हैं तो कब किसके ऊपर सीबीआई का छापा पड़ जाए या विजिलैंस इनक्वायरी उनके खिलाफ हो जाए। इसलिए भी यह ज़रूरी था। इसलिए बैंकिंग रेगुलेशन एक्ट 1949 में चेंज करने की आवश्यकता है और आरबीआई को यह पावर दी गई है कि जो सैंट्रल बैंक्स हैं, और भी जो बैंक्स हैं, उन बैंकों को डायरैक्शन इश्यू करें कि किस पर्टिकुलर केस के अंदर चाहे वह कॉर्पोरेट हो या पार्टनर हो या फर्म हो, पहले कॉर्पोरेट हाउस तक ही सीमित था, अब इनडिविजुअल फर्म्स भी इनक्लूड हो गई हैं तो इसका दायरा बढ़ गया है। With this, the banks will become fearless and they will be in a position to resolve.

जो स्ट्रैस्ड असैट्स हैं 9-10 लाख करोड़ रुपये के आस-पास, उसका समाधान है। इससे बेहतर समाधान मैं और कुछ नहीं सोचता हूं। दूसरी बात यह है कि, this is a fact that बैंक के पास एक्सपर्ट्स नहीं हैं, इंसॉल्वेंसी प्रोफेशनल्स की कमी है, क्योंकि उनके जो अधिकारी हैं, they are trained for different things, not for liquidation, assessment, valuation and sales, इस चीज़ के लिए वे नहीं हैं। अगर यह पहले किया गया होता तो we could have had many thousands of insolvency professionals. इंसॉल्वेंसी प्रोफेशनल्स, एमिनेंट पर्सन्स, एक्सपर्ट्स, इन सबको मिलाकर एक ओवरसाइट कमेटी बनेगी, under the guidance of RBI, ताकि इससे एक हेल्प मिले। वह जो कमेटी है, वह एसेस करेगी। इसके बाद सिचुएशन यह हो जाएगी कि क्रेडिटर के कंट्रोल में एसेस होगा, जो अभी तक डैटर्स के कंट्रोल में हुआ करता था। अभी जो इन्होंने क्वैश्चन रेज किया, उसका रिप्लाई यह है कि why it is needed. Why is RBI being given more powers?

बैंकिंग रेगुलेशन एसोसिएशंस के जो डायरेक्टर्स होंगे, उनकी जो कमेटी बनेगी और एमिनेंट पर्सन्स की जो कमेटी बनेगी, एक्सपर्ट्स की जो कमेटी बनेगी और जो इंसॉल्वेंसी प्रोफेशनल्स होंगे, all of them will get together and they will be better equipped to redress this problem. अभी अगर

हम लोगों ने 25-30 बड़े-बड़े कॉर्पोरेट हाउसेज को सॉर्ट-आउट कर दिया तो हमारे जो स्ट्रेस्ड असेट्स हैं, जो लगभग दस लाख करोड़ रुपये के आस-पास हैं, वे घट कर कम हो जाएंगे।

अभी जो इन्होंने इंसॉल्वेंसी और बैंकरप्टसी कोर्ट की बात कही तो उसे इसलिए लाना जरूरी था, क्योंकि उसमें अभी तक मल्टीपल एजेंसीज थीं। तमाम एजेंसीज को ओवरराइड करते हुए the court seeks to consolidate and amend the laws relating to re-organisation and insolvency resolution of corporates, persons, partnership firms and individuals. अभी तक इसका मैक्सिमम एप्लीकेशन कॉर्पोरेट पर होता था, पर अब पार्टनरशिप फर्म्स और इंडीविजुअल्स पर है। पहले डैट रिकवरी ट्राइब्यूनल्स में बहुत टाइम लगता था, सालों-साल लगते थे। पर, अब जो टाइम फ्रेम दिया गया है, वह 180 दिनों का है, छः महीनों का है, extendable upto only 270 days. It is because of this fact, इतने दिनों में इसका समाधान निकालना ही है। अगर डैट को टाइम-बाउंड नहीं किया जाएगा तो कोर्ट में इसका प्रोसेस अन-एंडिंग होता है। An oversight committee comprising insolvency professionals and eminent persons will be there to look into all these things. पहले यह फियर होता था, डाउट होता था कि डैटर्स और बैंकर्स ने मिल-जुल कर मैटर को हश-अप कर दिया। अब उसके चांसेज बहुत कम हो जाएंगे, मिनिमाइज हो जाएंगे। इसलिए वर्ष 2016 में इंसॉल्वेंसी और बैंकरप्टसी कोड के अंदर चेंजेज आए थे। This was needed because multiple laws were in force at that time. उससे कन्सॉलिडेशन हो गया and it will have an overriding effect. इसलिए, आज के समय में आवश्यकता है कि इसको ज्यादा से ज्यादा इम्पावर किया जाए।

बैंकिंग रेगुलेशंस एक्ट, 1949 को आर.बी.आई. के तहत रखने से या इसमें आर.बी.आई. की इंवॉल्वमेंट होने की वज़ह से मुझे पूरा विश्वास है कि जो नॉन-परफॉर्मिंग एसेट्स हैं, स्ट्रेस्ड एसेट्स हैं, उन्हें जल्दी-से-जल्दी नीचे लाया जा सकता है। अभी उस तरफ से कहा गया है कि इसमें बैंकों को कमज़ोर करने का काम किया गया है। ऐसा नहीं है। बैंक कमज़ोर हो चुके थे। वे डर के रहते थे। When the banks, in consultation with the RBI and the oversight committee, try to resolve this, this fear will be gone. जो फीयर फैक्टर है, वह भी इससे रिमूव होगा। इसके लिए मैं माननीय वित्त मंत्री जी को बहुत धन्यवाद करता हूं, क्योंकि इसकी बहुत ही जरुरत थी। उन्होंने कहा कि 'Why have the stressed assets increased over a period?' इसका जेनेसिस पास्ट में है। यह मैनी डिकेड्स से चला आ रहा है। यह इनबिल्ट सिस्टम जैसा है। जब तक इनबिल्ट सिस्टम को ठीक नहीं किया

जाएगा, तब तक वह करेक्ट नहीं हो सकता है। This is a corrective measure which was not taken in the past. That could have been done. Now, the economy is changing. Its structure is changing. The GST is in place. In this scenario, it is far more necessary to have such laws and such amendments.

SHRI B. SENGUTTUVAN (VELLORE): I thank you, Sir, for affording me this opportunity to speak on this short Bill. Though it is a short Bill, it has far-reaching consequences.

The Banking Regulation (Amendment) Bill, 2017 seeks to replace the Banking Regulation (Amendment) Ordinance, 2017, which is one in a long series of commercial legislations introduced by the NDA Government.

The Bill is intended to plug the glaring loopholes in the banking practices which undermine the banking system as a whole. The provisions of the Amendment Bill are intended to address the high level of NPAs faced by the banks.

According to the Statement of Objects and Reasons, "the stressed assets in the banking system or the non-performing assets have reached unacceptably high levels and hence urgent measures are required for their speedy resolution to improve the financial health of banking companies for proper economic growth of the country." The stressed assets are the cumulative total of the non-performing assets plus restructured loans plus written-off assets; and the non-performing assets are the loans whose agreed remittance of interest or instalment of principal is delayed beyond a period of 90 days.

The stressed assets and the non-performing assets of the Indian banking companies have touched an all-time high of Rs. 6.46 lakh crore. This has brought about a situation where the very existence of many of the lending banks is threatened. The bulk of the stressed assets and the NPAs emanate from the corporate sector. It is understood that a handful of corporates account for nearly a third of the loan defaulters.

It is a sad fact that we witness day in and day out in our country that the bankers are not unduly worried by any scruples in shooing away the common man who approaches them for a loan for the purpose of education of his children, housing, and medical treatment; but on the other hand, they fall over themselves to entertain the big businessmen and the corporates and afford them big loans which

in all probability is not remitted back. We do not even get to know their names as well.

Interestingly, the Supreme Court is seized of a matter agitated by an RTI activist who demands that the RBI make public the names of the chronic defaulters. The RBI which has furnished the names of the defaulters in a sealed cover to the Supreme Court has refused to disclose the names of the loan defaulters who owe more than Rs. 100 crore to the PSBs citing a non-existent fiduciary confidentiality clause.

Sir, the reasons for the high incidence of NPAs are not far to seek. Diversion of bank loans, mismanagement and sometimes, global developments and governmental policies also contribute to the rising NPAs. The case in point is the dumping of Chinese steel into Indian markets that has brought the premium steel manufacturing companies in India to its financial knees. As banks alone lend huge capital advances to industries in sectors like iron and steel, aviation and mining, they have to bear the brunt of the loss. However, it is essential to restore the banks, particularly the public sector banks, to their original financial health as they perform some social obligations like operation of Jan Dhan Yojana, etc. Hence the Bill.

The Bill seeks to add two new provisions to the Banking Regulation Act, 1949. It inserts after section 35A, sections 35AA and 35 AB respectively. Section 35AA empowers the Central Government to authorise the Reserve Bank to issue directions to any banking company or companies to initiate insolvency resolution process in respect of a default under the provisions of the Insolvency and Bankruptcy Code, 2016.

Section 35AB on the other hand provides that the RBI may from time to time issue directions to the banking company or banking companies for the resolution of stressed assets. The RBI may specify one or more authorities or committees, namely the oversight committees, with such members as it may

appoint or approve for appointment to advise any banking company or banking companies on the resolution of stressed assets.

We welcome the initiative of the Finance Ministry in piloting this Bill. However, Sir, one cannot help thinking that the huge NPAs are due to the declining standards of morality in our life. Our banking institutions have become easy prey to the unscrupulous few who cheat and scoot the country. I need not name the persons personally but the public is aware of them. Though the measures introduced by the Government in this Bill are welcome, by themselves, I am afraid that they would not prevent the banking losses in a very big measure.

I would strongly urge the Government to consider an enactment that would penalise the loan defaulters to the banking institutions by creating a statutory offence in the Banking Regulation Act. The Government has already done that in respect of Negotiable Instruments by incorporating section 138. It may also bring in a similar provision in the Banking Regulation Act. The Ministry may also advise the banks to invoke the provisions of sections 420 and 406 IPC liberally. When it is found, Sir, that the loan is availed of on the basis of fake collaterals or forged records or when the bank loan is converted for unauthorised purposes, I think the harsh reality of declining moral standards and ascending bank liabilities calls for such harsh measures.

With these observations, I reiterate our Party's stand in welcoming the Bill. Thank you.

HON. CHAIRPERSON: Prof. Saugata Roy.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, as per the List of Business Item Nos.18 and 19 are to be taken up together. Item No.18 is the Statutory Resolution in the name of Shri Adhir Ranjan Chowdhury and he has spoken on that. Item No.19 is the Banking Regulation Bill and the discussion on it has to be initiated by Shri Gaurav Gogoi, the hon. Member from the Congress Party. How can you deny him the chance?

PROF. SAUGATA ROY (DUM DUM): You cannot club it together.

SHRI K.C. VENUGOPAL: You will have to give a chance to Shri Gaurav Gogoi.

HON. CHAIRPERSON: I will allow Shri Gaurav Gogoi to speak now. That was rightly said that it was a Resolution at no.18 and the Bill is at no.19. I can understand it. … (*Interruptions*)

PROF. SAUGATA ROY : Shri Adhir Ranjan Chowdhury need not have made his speech. … (*Interruptions*)

HON. CHAIRPERSON: Prof. Saugata Roy, please let him speak. Yes, Shri Gogoi.

SHRI GAURAV GOGOI (KALIABOR): Hon. Chairperson Sir, thank you for this opportunity. This is a Bill and the Congress Party has the right to initiate a discussion on the Bill and set the agenda as the single largest Opposition Party in the Parliament. This is not about the right of a personal Member, but it is the right of the single largest Opposition Party. This Bill deals with non-performing assets. नॉन परफॉर्मिंग ऐसेट हमारे देश की अर्थव्यवस्था के लिए एक सबसे बड़ी चुनौती बन गई है। यह चुनौती सिर्फ हमारे देश के लिए ही नहीं बल्कि पूरी दुनिया के लिए है। दुनिया भर के देशों वित्त मंत्री जी कोशिश कर रहे हैं कि नॉन परफॉर्मिंग ऐसेट की समस्या का समाधान कैसे करें?

मैं कल केन्द्रीय वित्त मंत्री अरूण जेटली जी का भाषण सुन रहा था, उन्होंने कुछ क्रेडिट सरकार को दिया, फिसिकल डेफिसिट कम हो गया,, इन्फेलेशन कम हो गया, उसके लिए बीजेपी को क्रेडिट दिया। मैं सत्ता पक्ष से पूछना चाहूंगा कि नॉन परफॉर्मिंग ऐसेट दो साल में बढ़ गया है। क्या उसका क्रेडिट भी आप

लेंगे। ऐसा नहीं हो सकता है कि फिसिकल एकाउंट डेफिसीट कम हो गया उसका क्रेडिट सरकार लेती है इन्फेलेशन कम हो गया उसका क्रेडिट सरकार लेती है, रिटेल इन्फेलेशन कम हो गया उसका क्रेडिट सरकार लेती है, दो सालों में नॉन परफॉर्मिंग ऐसेट हो गया उसका क्रेडिट भी विनम्रतापूर्वक मैं सरकार को दे देता हूं। नॉन परफॉर्मिंग ऐसेट पिछले दो सालों में 100 प्रतिशत बढ़ा है। वर्ष 2016 नॉन परफॉर्मिंग लोन टोटल ग्रॉस लोन का प्रोपोरशन 7.8 परसेंट था और वर्ष 2009 में नॉन परफॉर्मिंग ऐसेट नॉन परफॉर्मिंग लोन का 2.3 परसेंट था। आप डाटा चेक कर लीजिए, वर्ष 2009 में 2.3 परसेंट था और वर्ष 2016 में 7.8 परसेंट है। यह समस्या कम होने वाली नहीं है।

आरबीआई की फाइनेन्शियल ऐस्टिबिलिटी रिपोर्ट कहती है कि आने वाले वर्ष में यह प्रोबल्म बढ़ने वाली है। The RBI is Financial Stability Report, 2017 says that the gross non-performing asset ratio may increase to 12.5 per cent and then by 12.9 per cent, in the following year. ऐसा क्यों हो रहा है? आप लोगों ने विभिन्न प्रकार के नियम बनाए हैं, आपने ज्वाइंट लेंडर फोरम किया है, कॉरपोरेट डेट रिस्ट्रक्चरिंग किया है, सस्टेनेबल स्ट्रकचरी ऑफ स्ट्रेस ऐस्टेट किया है, सरफेसी किया है, इन्सॉलवेंसी और बैंकरप्सी कोर्ट भी किया है। इस सबके बावजूद भी यह समस्या क्यों बढ़ रही है और आने वाले दिनों में इसकी और बढ़ने की आशंका क्यों है? इसका कारण बहुत साधारण है। बीजेपी आज इस नॉन परफॉर्मिंग ऐसेट की चुनौती का समाधान निकालने में विफल हो चुकी है। आज 24 पब्लिक सेक्टर बैंक में सबसे ज्यादा समस्या नॉन परफॉर्मिंग ऐसेट की है। 24 पब्लिक सेक्टर बैंक में गवर्नमेंट का मैजोरिटी स्टेकहोल्डर्स है। आप चाहते तो तीन साल में पब्लिक सेक्टर बैंक को बोल देते, आपने नॉन परफॉर्मिंग ऐसेट के लिए विभिन्न प्रकार के नियम निकाले हैं, आप रिकवरी कीजिए, डेट रिस्ट्रक्चरिंग कीजिए। आपने विभिन्न प्रकार के अस्त्र दिए हैं। क्यों सत्ता पक्ष के पहले स्पीकर कहते हैं कि आज के पब्लिक सेक्टर बैंक डरे हुए हैं। बीजेपी के ओपनिंग स्पीकर ने क्यों कहा कि पब्लिक सेक्टर्स बैंक्स जिसमें गवर्नमेंट की मैजोरिटी स्केकहोल्डर्स है बैड लोन रिकवर करने में डरी हुई है। क्या यही इस एक्ट का उद्देश्य है, आरबीआई का समर्थन आ जाएगा, आरबीआई का निर्देश पब्लिक सेक्टर बैंक में आ जाएगा तो उनका डर कम हो जाएगा। आप पब्लिक सेक्टर बैंक को समर्थन दे रहे हैं, वहां पर जिम्मेदारी आरबीआई की नहीं है, पब्लिक सेक्टर्स बैंकस की है। वे जानते हैं कि किस क्लाइंट ने कितना पैसा लिया है, किस क्लाइंट की फाइनेन्शियल पोजिशन क्या है, वह दो साल में लोन दे पाएगा या पांच साल में दे पाएगा या दस साल में दे पाएगा, उस क्लाइंट की पूरी हिस्ट्री पब्लिक सेक्टर बैक के पास है। जिसमें सरकार मैजोरिटी स्टेकहोल्डर्स है। आरबीआई को यह जानकारी कहां से मिलेगी?

आपने आरबीआई को पूरी अथॉरिटी आउटसोर्स कर दिया। 24 पब्लिक सेक्टर बैंक हैं जिनमें विभिन्न नॉन परफॉर्मिंग ऐसेट है और लोन बौरोअर की फाइनेन्शियल पोजिशन क्या है, वह कैसे दे पाएगा, आरबीआई के पास यह जानकारी कैसे आएगी? आप समझ लीजिए कि आरबीआई रैगुलेटर है या एग्जेक्टिव है? रैगुलेटर का काम गाइडलाइन बनाना है। यूरोप में नॉन परफॉर्मिंग एसेट्स की समस्या है। वहां यूरोपियन सैंट्रल बैंक ने गाइडलाईन बना दी, लेकिन आप यहां निर्देश दे रहे हैं, जबकि आरबीआई के पास पहले से ही अस्त्र है कि वह इन पब्लिक इंटरस्ट एडवाइज़ दे सकता है। आप कह रहे हैं कि आरबीआई लोन डैट रिकवरी की स्ट्रेटजी में डायरेक्टली इन्टरवीन करेगा। इसका मतलब है कि कल को जाकर कोई लोन बारोअर, जो आरबीआई की एडवाइज़ से सहमत नहीं है, वह आरबीआई को कोर्ट में लेकर जा सकता है। This opens up RBI to more litigation. इससे आरबीआई का समय कोर्ट में जाएगा। आपने आरबीआई के इंटरस्ट को डाइल्यूट कर दिया है।

महोदय, मैं पूछना चाहता हूं कि बड़ी कंपनियां कौन हैं, जिन्होंने भारत की अर्थव्यवस्था को बड़ी चुनौती दी। आप इन कंपनियों के नाम का खुलासा करें। कौन सी कंपनियां हैं, जिन्होंने 500 करोड़, 900 करोड़ का लोन लेकर पब्लिक सैक्टर बैंक्स को इस अवस्था में डाल दिया है। आप उनके नाम का खुलासा कीजिए। ऑनरेबल सुप्रीम कोर्ट ने भी निर्देश दिया है कि जिन कंपनियों ने देश की अर्थव्यवस्था पर भारी नुकसान डाला है, उनके नाम का खुलासा करें। आज बड़ी कंपनियां सोचती हैं कि बिना किसी बिजनेस मॉडल के, बिना किसी प्रोजेक्ट प्लान के पर्सनल इक्वेशन में पब्लिक सैक्टर बैंक से लोन ले लेंगे और उनके ऊपर किसी प्रकार की कार्रवाई नहीं होगी। हम भूतपूर्व प्रधानमंत्री माननीय इंदिरा जी को धन्यवाद देते हैं जिन्होंने बैंक को नेशनलाइज करके पहली बार बैंक को आम आदमी की सुविधा के लिए व्यवस्था बनाई।

आप बैंकों पर क्यों कार्रवाई नहीं करते हैं? विजय माल्या के किंगफिशर केस में क्या हुआ? विजय माल्या को आईडीबीआई बैंक से 900 करोड़ का लोन मिला जबकि किंगफिशर की फाइनेंशियल अवस्था ठीक नहीं थी, क्रेडिट स्कोर ठीक नहीं था। आईटी और ईडी का केस भी आईडीबीआई बैंक पर चल रहा है, पहले वाले सीएमडी और आठ अधिकारियों पर केस चल रहा है। ऐसे कितने केस हैं? ऐसे कितने पब्लिक सैक्टर बैंक हैं, जिन्होंने अंडर द टेबल या किसी प्रकार की सीक्रेट डीलिंग करके बड़ी कंपनियों के मालिकों को लोन दिया है, क्या उन पर आपने कार्रवाई की है? क्या उनकी किसी प्रकार की जांच पड़ताल की है? पनामा पेपर्स के पीछे कौन हैं? एचएसबीसी लिस्ट के पीछे कौन है? आपकी जो धीमी गति दिख रही है, उसे देखकर मुझे नहीं लगता कि नॉन परफार्मिंग ऐसेट्स की समस्या थोड़े दिनों में खत्म होने वाली है और न ही आप इन कंपनियों पर कानून लागू करने वाले हैं।

इन्सॉल्वेंसी और बैंकरप्सी पर सुप्रीम कोर्ट के जज श्री ए.के. सीकरी कहते हैं कि इन्साल्वेंसी और बैंकरप्सी कोड का डॉक्युमेंट तो बहुत सुंदर है, It is a wonderful document but there are great challenges in successfully implementing it. सुप्रीम कोर्ट भी कह रहा है कि आप कानून तो बना रहे हैं, कानून का उद्देश्य ठीक है, नक्शा ठीक है लेकिन उसके लिए जो इन्फ्रास्ट्रक्चर है, उसके लिए मैटिकुलस प्लानिंग कहां है? आज भी यह पता नहीं चला कि इन्सॉल्वेंसी का केस नेशनल कंपनी लॉ ट्रिब्युनल देखेगी या इन्सॉल्वेंसी ट्रिब्युनल देखेगी। सत्ता पक्ष ने स्वयं कहा है कि आज इन्सॉल्वेंसी प्रोफेशनल्स नहीं हैं। इन्सॉल्वेंसी और बैंकरप्सी कोड अच्छा कानून है। अगर इस कानून को अच्छे से इस्तेमाल करना चाहते हैं तो इसके लिए मैटिकुलस प्लानिंग करनी चाहिए। डिमोनेटाइजेशन में तो हमने देख लिया कि मैटिकुलस प्लानिंग का सरकार के पास हुनर नहीं है। मार्केटिंग का हुनर है, स्लोगन का हुनर है, लेकिन मैटिकुलस प्लानिंग का हुनर नहीं है। नतीजा क्या है? आप 60 साल, 60 साल बोलते रहते हैं, आपकी सत्ता के दौरान 2017 में बैंक रेट्रो इंडस्ट्री 60 साल में सबसे कम हो चुकी है। यह क्रेडिट भी मैं आपको विनम्रतापूर्वक देता हूं।

आपकी स्वयं की इकोनामिक सर्वे रिपोर्ट कहती है आज दो जुड़वा प्रॉब्लम आ गई हैं। एक तरफ बैंक की बैंक शीट ओवर एवरेज है और दूसरी तरफ वीक कारपोरेट डिमांड है। कारपोरेट में इंडस्ट्रियल इंडेक्स आफ प्रोडक्शन देखेंगे तो आठ कोर सैक्टर्स में 0.7 परसेंट कम हो गया है जिसके कारण इंडस्ट्री बढ़ नहीं रही है। ये कौन से सैक्टर हैं, ये हैं कोल, स्टील, माइनिंग। इनमें बहुत बड़ी नॉन परफार्मिंग ऐसेट्स की प्रॉब्लम है। यही वे सैक्टर्स हैं, जहां लोगों को रोजगार मिलता है, नौकरी मिलती है। लेकिन हम देखते हैं कि सरकार इसे महत्व नहीं दे रही है। सरकार इसे कैसे महत्व देगी, क्योंकि एक तरफ मंत्री जी को जीएसटी लागू करना है, नॉन परफार्मिंग ऐसेट्स ठीक करना है और दूसरी तरफ सरकार ने उन्हें रक्षा मंत्री का काम भी दिया है, तो उन्हें चाइना को भी देखना पड़ेगा। We cannot have a full time Finance Minister who is also a full time Defence Minister. The Government has to take a call because both are suffering. Our Defence is suffering, our finance is suffering.

मैं अंत में कहना चाहता हूं कि आप अपने नीति आयोग के एडवाइजर्स को थोड़ी सलाह दीजिए। नीति आयोग के एडवाइजर्स ...(व्यवधान) जब बड़ी-बड़ी कम्पनीज के कर्ज माफी की बात आती है, तो ये एडवाइजर्स बोलते हैं कि बड़ी अच्छी पालिसी है, इकोनॉमिक पालिसी है। लेकिन जब बोला जाता है कि किसानों का कर्जा माफ कीजिए, तो वही एडवाइजर्स कहते हैं कि ये पाप्युलिस्ट हैं, पाप्युलिज्म हैं। ...(व्यवधान) बड़ी कम्पनी का कर्जा माफ करना एक अच्छा इकोनामिक्स है, लेकिन दुखी किसानों का कर्जा

माफ करना पाप्युलिज्म है। ...(व्यवधान) यह आपको पता है। ...(व्यवधान) मैं कहना चाहता हूं कि आप स्टेट बैंक ऑफ इंडिया को देखिये। ...(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : सभापति महोदय, वे इनिशियेटर हैं और दूसरा आपकी बात कर रहे हैं। ...(व्यवधान) तीसरा, वे छः दिन बाहर थे। ...(व्यवधान)

माननीय सभापति: वह मेरे अकेले की बात न करके सबकी बात कर रहे हैं। उन्होंने अच्छी बात कही है।

...(व्यवधान)

श्री गौरव गोगोई: सभापति महोदय, नीति आयोग को प्रधान मंत्री जी का ब्रेन चाइल्ड कहते हैं। इसलिए मैं कह रहा हूं कि प्रधान मंत्री जी की छवि खराब हो रही है। उनके बनाये नीति आयोग के एडवाइजर्स बोलते हैं कि किसानों का कर्जा माफ करना पाप्युलिज्म है।

मैं अंत में कहना चाहता हूं कि आप नॉन परफार्मिंग ऐसेट्स की समस्या को गहराई से समझिए। लेकिन आप समझने की कोशिश नहीं करते। आपके ऊपर जब भी सवाल उठता है तो अंतर्राष्ट्रीय स्तर पर क्या चल रहा है, वह आप बताते हैं। मैं आपसे पूछना चाहता हूं कि अंतर्राष्ट्रीय स्तर में क्या हो रहा है? आज वर्ष 2008-09 का फाइनेंशियल क्राइसेज नहीं है। पहले जैसे इराक और अफगानिस्तान के साथ अमेरिका का युद्ध चल रहा है, वह आज नहीं चल रहा है। तेल जो पहले 100 डालर प्रति बैरल पर था, वह आज लगभग 50 या 30 डालर पर आ चुका है। पहले अंतर्राष्ट्रीय मार्केट की सुविधा बहुत बड़ी थी, उसके बावजूद भी हम अगर आज रोजगार की बात करें, तो वर्ष 2008 की तुलना में नये रोजगार बनाने का रिकार्ड कम है। अगर नॉन परफार्मिंग ऐसेट्स की बात करें, तो वर्ष 2008-09 में पूरा यूरोप, अमेरिका, आयरलैंड गिर चुका था और इंडिया पर दबाव था, उसके बावजूद भी आज 2016-17 में जब मार्केट बहुत ठीक है, तब भी आप देश की अर्थव्यवस्था को ढंग से ठीक नहीं कर पा रहे हैं।

सभापति महोदय, आपने मुझे बोलने का समय दिया, उसके लिए मैं आपका बहुत आभारी हूं। मैं अंत में यही कहना चाहता हूं कि आप आज बैंक्स को देखिये। जिन बैंक्स को नॉन परफार्मिंग ऐसेट्स और गरीबों की मदद करनी चाहिए थी, वे डिमॉनिटाइजेशन के एक्सपेरीमेंट में नोट गिन रहे हैं। इस बात को छः महीने हो गये हैं, लेकिन आरबीआई के गवर्नर पार्लियामैंट की स्टैंडिंग कमेटी में जाकर बोलते हैं कि मुझे अभी तक नहीं पता कि कितने नोट आ चुके हैं और हम यह डाटा कब तक दे पायेंगे। एसबीआई के जो रेट गिरे हैं, वे एंटी पुअर है। ...(व्यवधान)

मैं इन्हीं बातों के साथ अपनी बात समाप्त करता हूं। धन्यवाद।

PROF. SAUGATA ROY (DUM DUM): Sir, I rise to speak on the Banking Regulation (Amendment) Bill. I had given a notice opposing the introduction of

this Bill and I also had given a Statutory Resolution against the Ordinance. Why did I oppose the introduction? I said that this is neither a necessary Bill, nor was there any hurry to issue an Ordinance. I shall substantiate the points that I made at that time.

Per se the provisions of the Bill may not be bad. But I will show that this Bill is unnecessary under existing laws. The Government could have taken steps against NPAs. There is no doubt that the problem of NPAs has reached heights from which Government will find it very difficult to extricate itself.

Coming to total stressed assets, gross NPAs and restructuring of standard advances of scheduled commercial banks were Rs. 9.64 lakh crore as on 31st December, 2016. It is more than Rs. 9.50 lakh crore. The total NPA in financial year, 2016, for public sector banks was 9.83 per cent of gross advances. It is almost ten per cent of advances in the public sector banks. So, measures need to have been taken but as the young Member, Shri Gaurav Gogoi correctly pointed out, what was the Government doing for three years as the NPAs rose?

We talked about Vijay Mallya. I will give you the names of 12 top NPA companies. It is called the toxic 12 as has been very rightly put. The total NPA amount is Rs. 7.7 lakh crore. What are those big companies? One is Bhushan Steel amounting to Rs. 44,000 crores. One company is having an amount of Rs. 44,000 crores! Then there are Lanco, Essar Steel, Bhushan Power and Steel, Alok Industries, Amtec Auto, Monnet Ispat, Electrosteel Steels, Era Infra, JP Infratech, ABG Shipyard and Jyoti Structures. The total NPA of just 12 companies is Rs. 2,53,729 crore. It is these 12 companies against whom action has been taken under the Insolvency and Bankruptcy Code. But unfortunately, this has the possibility of getting stuck in court because there is already a case in Ahmedabad High Court. Will this really sort out the problem? I am not too sure on this. That is why, I was saying that the Government had several instruments in its hand. For three years or even before, this law was enacted. It had both the legal and non-legislative loan recovery proceedings. They could have done loan restructuring,

corporate debt restructuring, Joint Lenders Forum, 5:25 Scheme, strategic debt restructuring and sustainable structuring of stressed assets. These are the non-legislative ways open to the banks. *(interruptions)*

The other thing is, there was already DRT, that is, for the recovery of debt due to banks and financial institutions. There was SARFAESI Act under which asset reconstruction companies could have taken over the assets.

Then in 2016, we had the Insolvency and Bankruptcy Code. Shri Nishikant Dubey was a Member of that Select Committee. Insolvency and Bankruptcy Code is a good law.

Now what does this Ordinance or the Bill bring into? It says that the Reserve Bank may issue directions to the banks to go for insolvency proceedings. Now what does the insolvency law say? It says that you should first appoint an insolvency professional; it forms a Creditors Committee and then the Creditors Committee together takes a decision on the bank. The ultimate arbitrator is the National Company Law Tribunal.

This is the procedure. The advantage of insolvency code is that one has to settle the matter within 180 days. So, it is time-bound resolution of the insolvency problem. But the Government did hurry, quickly for these 12 companies -- whose names did not disclose, I have got it from the internet, Shri Premachandran also has it -- they launched this. The main question remains. Is the Reserve Bank an appropriate authority? I am totally against the Reserve Bank of recent times, post-Raghuram Rajan because this is the Reserve Bank who up till now has not been able to count the notes which were deposited during the period of demonetisation. Why should we have confidence in such a Reserve Bank? The Governor Reserve Bank repeatedly was asked by hon. Members in the Standing Committee on Finance as to how much money has come in. My information is that they are still counting and they say that they have to bring machines from abroad. The Reserve Bank is totally inefficient and incapable and nobody knows how much money has been deposited. The balloon will be punctured when it will be known.

श्री मल्लिकार्जुन खड़गे: इनको आउटसोर्सिंग दिये हैं, उनको गिन कर देने में थोड़ा लेट हो रहा है।...(व्यवधान) आउटसोर्सिंग से जल्दी आयेगा तो हो जायेगा।...(व्यवधान)

HON. CHAIRPERSON: Nishikant ji, please do not interrupt. We do not have much time. We have to complete the discussion. Prof. Saugata Roy, please continue.

… (*Interruptions*)

HON. CHAIRPERSON: What is it going on? This is not good. Please address the Chair.

प्रो. सौगत राय: ये दोनो फाइनेस कमेटी के ऐक्टिव मैम्बर्स हैं, इसलिए यह हो रहा है।...(व्यवधान) सर, मैं अभी वाइंड-अप करने जा रहा हूं। आप मुझ पर थोड़ा कृपा करिए, मैं आपका बहुत अच्छा सपोर्टर हूं। ...(व्यवधान) आप मुझे थोड़ा समय दीजिए, मैं आपको ऐक्चुअल फैक्ट बताता हूं।...(व्यवधान) आज यह सरकार आज बहुत बड़ी मुसिबत में है।...(व्यवधान) The whole banking system, as our Chairperson of the Parliamentary Standing Committee on Finance said is facing collapse. The Government is trying to hold on to straws and one such straw is Ordinance.

Sir, I would like to ask a few questions. Currently, under Section 35A, Reserve Bank may issue directions to banks on grounds of public interest and in the interest of banking policy. Ordinance gives RBI additional power to direct banks to initiate recovery proceedings. Already the power to issue directions to the banks rests with the RBI. Why do they need the Ordinance then? Secondly, the majority of NPAs, 88 per cent, are in Public Sector Banks. The private sector banks, like HDFC, ICICI, do not have such large NPAs. Government could have themselves issued directions in stead of asking the useless RBI to issue direction because Government owns all these… (*Interruptions*)

HON. CHAIRPERSON: Please conclude now.

PROF. SAUGATA ROY: Sir, I am concluding.

My next point is this. As a banking regulator, RBI is supposed to look at the macro economic picture. As a regulator, they are responsible for maintaining

financial stability while banks have the flexibility to make business decisions. For example, you have to settle a loan, you have to take a haircut, then the banks will not take a decision. They will say, 'let the RBI tell, then we will take a haircut and settle the matter'. I think Shri Udasi agrees with me. So, the whole thing will be delayed. The appropriateness of RBI directing banks in default, which is a business decision, needs to be examined. Why should we not leave the banks to do their own things?

Currently, banks face certain challenges as part of recovery proceedings such as lack of incentives for public sector bankers to recognise losses, fear of investigation in case of low recoveries and insufficient capital to absorb losses. Everybody has mentioned that banks do not have enough capital according to Basel III norms.

HON. CHAIRPERSON: Please conclude now. I am going to call the next speaker.

PROF. SAUGATA ROY: Sir, I am concluding.

I have already said that I have given a Statutory Resolution. I have opposed the introduction of the Bill. I have called this an unnecessary Bill. Along with that, rather I would accept the Bill if the Government accepts Shrimati Supriya Sule's amendment. She has said that the decision of going to the Insolvency and Bankruptcy Board should be left to banks themselves. I request the Minister to read the amendment given by Shrimati Supriya Sule's amendment, accept it and then I will support the Bill.

SHRI RABINDRA KUMAR JENA (BALASORE): Hon. Chairman, Sir, I thank you for allowing me to speak on the Banking Regulation (Amendment) Bill. This Bill is, in fact, very significant in the sense that in a country of our size which has a budget of about Rs. 20 lakh crore, the stressed assets in the system is to the tune of Rs. 10 lakh crore. That is why, I say this is a significant Bill. In addition to that, the stressed assets of public sector banks, which is the subject that we are discussing in detail now, are almost 50 per cent higher than the networth of the banks. So, we are virtually sitting on a volcano of liability in the country as of today.

Before I go into the merit of the Bill, let me raise one question as to whether the Ordinance was necessary which was promulgated on 4th of May. Here, I would like to quote what Shri Arun Jaitley said in September, 2013 when he was in the Opposition. He said: 'The Ordinance is an abuse of legislative power'. So, the question today is, whether the Government intends to abuse the legislative power through Ordinance and if so, to what extent.

Having said that, I would like to speak on three different aspects of this Bill. The first one is the merit of important provisions of the Bill, the second is on the issue of whether the Insolvency and Bankruptcy Code is the solution and the last one is the way forward.

Sir, there are two essential provisions in this Bill. The first one is, the Central Government may authorize the Reserve Bank of India to direct banks to initiate recovery proceedings against loan defaulters. The second one is, the recovery has to be done through the Insolvency and Bankruptcy Code.

This gives rise to three basic questions. The first one is in relation to Section 35A. Section 35 of the Banking Regulation Act already empowers the Reserve Bank of India to direct banks. So, is there any necessity today to bring in Clause 35AA and Clause 35AB? In fact, in one of the affidavits filed by the Government and the Reserve Bank of India in the Supreme Court in a case relating to demonetization, the Government has said that the Reserve Bank of India is

empowered under Section 35A of the Banking Regulation Act to enforce this. So, when they could use Section 35A then, what is the necessity of bringing in Clause 35AA and Clause 35AB today through this Bill?

The next point is this. Who is the Reserve Bank of India? The Reserve Bank of India is a regulator. The Reserve Bank of India is not a Bank Manager to direct banks to initiate action on some persons.

The third point is this. Of the total NPAs, 88 per cent is in the public sector banks, where the Central Government is the majority shareholder. Does the Bankruptcy Code not provide a provision by which the banks alone can go and initiate proceedings against the defaulters? Is there any necessity for doing so or are the banks scared of taking action against the defaulters for fear of ED, CBI and CVC? This is the basic question I am trying to understand.

17.50 hours (Shri Hukum Singh *in the Chair*)

Now, I would come to the second part of my deliberation. I want to know whether the Bankruptcy Code is the solution. In the last 20 years, there have been nine provisions out of which six are by the RBI and three by the Legal Department. Be it, Joint Lender's Forum, 5:20 Scheme, AQR, SDR, Sustainable Restructuring, SARFAESI Act and Insolvency and Bankruptcy Code, the sum total of these nine provisions whether by the RBI or the Legal Department, is that the NPA level of our banking system has gone up by 300 per cent in the last seven to eight years. From a level of 2.3 per cent, it has gone up to 7.6 per cent today. That is the magnitude of the problem today in the system.

Even a country like South Africa has got three per cent NPAs; Sri Lanka has got 2.6 per cent NPAs and Malaysia has got 1.6 per cent NPAs. But where are we? We are in a vicious circle; and Rs. 10 lakh crore are embedded into the system.

Sir, I come from Odisha. To make matters more worse, I would give an example of Odisha, where the situation is becoming more and more complicated.

There is a case, which I have brought to the notice of Shri Meghwalji, the hon. Minister of State for Finance also.

HON. CHAIRPERSON: Please conclude, now.

SHRI RABINDRA KUMAR JENA: Sir, just give me two minutes.

Sir, it is a very important Bill; Rs. 10 lakh crore are embedded into the system, which means Rs. 10 lakh crore are in distress. So, it is important that we spend some quality time in discussing it and find a way forward.

I would give an example of one particular company in Odisha. It had got Rs. 2,600 crore of NPAs; and the lead banker is the SBI. What is he doing? He is bringing in some new fellow; and that new fellow is asked: "You take over a loan of Rs. 1,300 crore. Another Rs. 1,300 crore can be paid after 25 years." What is the deal? The SBI has to give another Rs. 1,000 crore to it. Now, the fellow who has been brought in, is under the scanner of ED and CBI. He is a chronic loan defaulter.

<u>17.52 hours</u> (Hon. Deputy-Speaker *in the Chair*)

The question is, whether you are going to sort out the problem in the system or you are bringing in more problem into the system. Can the Government, can the Finance Ministry keep quiet on such issues?

I was having a discussion with my senior Members. In Bihar, a particular case has happened where a genuine borrower, who had been repaying his installment of loan in time for a long time, is affected because of floods etc. As there is no insurance, his company is going to be sold out. Is it the system? This way, will you not become some kind of a barrier between the willful defaulter and somebody who is a genuine borrower?

Now, I would suggest a way forward. This Amendment to the Bankruptcy Code is not going to sort out your problem entirely. This may give you only a limited success and not full success. I would request you to please consider handling of MSME Sector, which is the backbone of the economy of our country.

Thank you, Sir.

SHRI ANANDRAO ADSUL (AMRAVATI): Hon. Deputy-Speaker, I am thankful to you for giving me an opportunity to speak on this every important Bill.

I rise to support the Banking Regulation Act, 1949. The amendment is sought only in Section 35A. As we all know, there are many types of banks. There are public sector banks, private sector banks, Multi-State Scheduled Cooperative Banks, Urban Cooperative Banks and other Financial Institutions.

In the year 2000, fortunately, the NDA Government was there at the Centre. For the fast recovery of loans, under the Securitization Act, one-time settlement concept was brought in by the Government.

Sir, there are two types of defaulters. One is, where a person has defaulted because of certain circumstances. He is a honest person but because of some unavoidable circumstances, he is unable to repay his loan. Other one is the wilful defaulter. That is why, under one time settlement he is willing to pay but he cannot pay because of some unavoidable circumstances. Under the Securitization Act bank can take possession of all the mortgaged properties. But, nowadays, particularly, this year there is a highest percentage of NPAs in various public sector banks and in other Scheduled, Multi-State and Urban Cooperative banks.

मैं आदरणीय वित्त मंत्री जी का ध्यान आकर्षित कर के उनसे पूछना चाहता हूँ कि वे स्टेप-मदर्ली ट्रीट्मेन्ट क्यों करते हैं? कोई भी कानून फास्ट रिकवरी के लिए लाया जाता है। पब्लिक सैक्टर बैंक्स में सरकार की जो इक्विटी होती है, उसके प्रति एक ओनर के तौर पर हमारी जिम्मेदारी बनती है। पब्लिक सैक्टर बैंक्स के बोर्ड में सरकार द्वारा नॉमिनेटिड मेंबर्स भी होते हैं। रिजर्व बैंक ऑफ इंडिया का भी उसके ऊपर कंट्रोल होता है। इतना होने के बावजूद भी वहाँ आर.बी.आई. की गाइडलाइंस के तहत एन.पी.ए. बढ़ता है। Actually, the gross NPAs should not be more than seven and a half per cent and the net NPAs should not be more than four per cent. On the other side, 4R (Risk Ratios and Rate Ratios) should be above nine per cent and the CD ratio must be 60 to 70 per cent. These guidelines are there. जब इन गाइडलाइंस के अनुसार काम नहीं होता है, तब उस पर कार्रवाई की जाती है। इसमें सरकार के नॉमिनीज़ और रिज़र्व बैंक का कंट्रोल होते हुए भी एन.पी.ए. 7.5 पर सेंट से ज्यादा 15 पर सेंट, 20 पर सेंट या 25 पर सेंट तक जाता

है। इसके लिए कौन जिम्मेदार है? इसके लिए जो जिम्मेदार है, उसने गलत तरीके से लोन दिया है, क्योंकि इसके अलावा तो एन.पी.ए. इतना ज्यादा नहीं हो सकता। मैं समझ सकता हूँ कि इसमें एक या दो डिफॉल्टर तो हो सकते हैं, लेकिन एन.पी.ए. यदि गाइडलाइन से दो या तीन बार ऊपर जाता है, तो इसका मतलब है कि वहाँ कोई न कोई गलती कर रहा है। इसके ऊपर कोई कार्रवाई नहीं होती है। अर्बन कॉपरेटिव बैंक्स और मल्टी शेड्यूल कॉपरेटिव बैंक्स में ये डिज़ाल्व होता है। वहाँ एक एडमिनिस्ट्रेटर बैठाया जाता है या उसे मर्ज करने का आदेश दिया जाता है। इस देश में 2 हजार के नजदीक कॉपरेटिव बैंक्स थे। आज स्थिति यह है कि उनमें से 600 बैंक्स के लिक्विडेशन या अमलग्मेशन के कारण 1400 बैंक्स ही रह गए हैं। पब्लिक सैक्टर का एक भी ऐसा बैंक नहीं है, जिसका बोर्ड डिज़ॉल्व हुआ हो। पब्लिक सैक्टर का एक भी ऐसा बैंक नहीं है, जिसके ऊपर कोई कानूनी कार्रवाई हुई हो। हमारे कॉपरेटिव बैंक्स के बहुत से डायरेक्टर्स अंदर बैठे हैं। मुझे उसमें कोई दिक्कत नहीं है। उन्होंने गलती की है, भ्रष्टाचार किया है और गलत तरह से लोन दिया है, जिसके कारण एन.पी.ए. बढ़ गया है। यदि 7.5 पर सेंट से आधा पर सेंट भी ज्यादा दिया, तो कोई न कोई पैनल्टी इंपोज़ की जाती है।

मैंने यह बात आपके ध्यान में लाने का बहुत बार प्रयास किया है। कई कॉपरेटिव बैंक्स रजिस्ट्रेशन सोसायटी एक्ट के तहत बने हैं, लेकिन बैंक्स की फंक्शनिंग 'बैंकिंग रैग्युलेशन एक्ट, 1949' के तहत होती है। इनका हर साल इंस्पेक्शन होता है। हर फोर्टनाइटली इनको अपनी फाइनैंशियल स्टेटमेंट देनी पड़ती है, हर साल इंस्पेक्शन में जो भी प्वाइंट्स आते हैं, उनका कम्प्लायंस देना पड़ता है तब भी हम इनको बैंक ट्रीट नहीं कर रहे हैं। क्योंकि सिक्योर्टाइजेशन एक्ट इम्पलीमेंट नहीं किया है। वर्ष 2002 में श्रद्धेय अटल जी ने मुझे स्टेट मिनिस्टर ऑफ फाइनैंस बनने का मौका दिया। मैंने सेक्रेटरी से पूछा कि यह कोऑपरेटिव बैंक्स के लिए क्यों नहीं है? उन्होंने बताया कि इनका रजिस्ट्रेशन स्टेट एक्ट के तहत हुआ है। मैं इस बात को मानता हूं, लेकिन फंक्शनिंग तो बैंकिंग रेगुलेशन एक्ट के तहत होती है। उन्होंने इस बात को माना और नोटिफिकेशन निकाला, लेकिन एक्ट में परिवर्तन नहीं हुआ। कोर्ट में भी इसी बात को उठाया जाता है कि कोऑपरेटिव बैंक एक सोसायटी है, बैंक नहीं है। यह समझ में नहीं आता है कि हर कोऑपरेटिव बैंक के नाम में बैंक होता है, दूसरा इनका इलेक्टिड बोर्ड होता है, तीसरा रिज़र्व बैंक का हर कानून उस पर लागू होता है। इसके बावजूद भी हम इनको बैंक मानने को तैयार नहीं हैं। यह जो आज अमेंडमेंट लाया गया है, बहुत ही अच्छा है।

HON. DEPUTY SPEAKER: Now, it is six o'clock.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, we may further consider and take up the Bill tomorrow.

HON. DEPUTY SPEAKER: Shri Adsul, you can continue tomorrow.

The House stands adjourned to meet on Thursday, the 3rd August, 2017 at 11 a.m.

18.01 hours

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 3, 2017/Shravana 12, 1939 (Saka).